Annual Report 2021-22



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ANNUAL REPORT 2021-22



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Central Electricity Regulatory Commission (CERC)

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CHAIRPERSON'S STATEMENT

During 2021-22, Central Electricity Regulatory Commission (CERC) took important decisions to the strengthen the structure of power market in the country.

In order to ensure that users of the grid do not deviate from and adhere to their schedule of drawal and injection of electricity in the interest of security and stability of the grid, the Commission introduced the CERC (Deviation Settlement and Related Matters) Regulations, 2022. These Regulations provide a regulatory mechanism for treatment and settlement of deviation from schedule of drawal or injection of electricity in the interest of reliability, security and stability of the grid. The Regulations provide inter alia, for methodology of computation of deviation; charges for deviation to be levied on the regional entities, in case they deviate from their schedule of drawal and injection of electricity; and matters related thereto. The introduction of these Regulations repealed the CERC (Deviation Settlement and Related Matters) regulations, 2014.

With objectives to provide mechanisms for procurement, through administered as well as marketbased mechanisms, deployment and payment of Ancillary Services at the regional and national level for maintaining the grid frequency close to 50 Hz, restoring the grid frequency within the allowable band as specified in the Grid Code and for relieving congestion in the transmission network, and to ensure smooth operation of the power system, safety & security of the grid the Commission introduced the CERC (Ancillary Services) Regulations, 2022. These Regulations provide measures for maintaining grid frequency within allowable band and for relieving transmission congestion to support reliable and stable operation of the grid, besides procurement and commercial mechanism for Secondary Reserve Ancillary Services (SRAS) and Tertiary Reserves Ancillary Services (TRAS). The Regulations mandate the requirement of estimation of SRAS and TRAS by the Nodal Agency (NLDC). The Regulations also moots for market based procurement of SRAS and TRAS.

A pilot on Security-constrained Economic Despatch (SCED) of Electricity was implemented with the assistance of POSOCO, from 1st April, 2019. This pilot served the purpose to explore the scope of optimisation and the possibility of minimising the system cost without major structural changes in the existing system. In view of the results, the pilot received further extension upto March, 2022. The methodology decided for sharing of benefits aimed at equitable distribution of benefits/gains between the generators and their corresponding beneficiaries.

In a landmark judgement issued on 12th May, 2021 in petition 287/MP/2018, the Commission permitted Pranurja Solution Ltd (PSL) to establish a new Power Exchange in the country, thus bringing the total number of power exchanges in the country to three The introduction of the third power exchange in the country will provide wider services to the consumers of the power sector

Another positive development is the Order of the Supreme Court in Civil Appeal No 5290-5291 of 2011 dated 6th October, 2021 which decided that while erivative contracts would be introduced and traded in India as per the Regulations implemented by SEBI, the contracts for physical delivery of electricity would continue to be under the jurisdiction outreach of CERC. The Order highlighted the constitution of a Joint Working Group of the officials of CERC and SEBI for approving introduction of Derivative Contracts in the country.

Central Electricity Regulatory Commission

To streamline the process of usage of network, the Commission drafted the "Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2021". Through the draft Regulations, the Commission has also mooted the concept of Temporary General Network Access (T-GNA) as open access to ISTS granted to an eligible buyer or an entity on behalf of buyer for a time period of one block upto eleven months.

With an increased realization that it is also important to regulate the "Over The Counter" (OTC) platform, Clause (1) of Regulation 44 of CERC Power Market Regulations 2021 requires the Commission to notify the guidelines for registration and filing application for establishing and operating OTC Platform. The Commission has thus drafted Guidelines for Registration and Filing Application for Establishing and Operating Over the Counter (OTC) Platform.

The concept of Renewable Energy Certificates (REC) was introduced by the Commission in January 2010 with the notification of CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010. As part of its effort to update the Regulations as per the existing market ecosystem, the Commission published the draft of CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2022 under which it has been considered to do away with the requirement of determining floor and forbearance price for REC and to link the price discovery of REC based on the demand and supply situation in the REC market with complete freedom to buyers and sellers.

Apart from above indicated regulations the Commission has also taken upon itself the task of revamping the Indian Electricity Grid Code, the mother of all Regulations, in alliance with the existing and emerging market Realities.

Further, the Commission also brought about amendments to various Regulations/ Procedures under the Ease of Doing Business exercise, initiated by the Ministry of Power, with an aim to reduce the regulatory compliance burden of citizens and businesses.

The Commission also supported the activities of Forum of Regulators (FOR), a body incorporated under the Electricity Act, 2003 under the Chairmanship of Chairperson, CERC. Chairpersons of SERCs/JERCs are the members of FOR. It also supported the Forum of Indian Regulators (FOIR) and the South Asia Forum for Infrastructure Regulation (SAFIR) by providing its resources as it provides secretariat services to these organisations.

The Commission looks forward to continued support from all stakeholders in discharging its responsibilities.

4

CONTENTS

1.	The Commission	11
2.	Mission Statement	15
3.	Profile of Chairperson and Members	19
4.	The Year in Retrospect	29
5.	Regulatory Procedures and Process	33
6.	Activities during 2021-22	37
7.	Outcome of Regulatory Processes in terms of Benefits to Consumers and development of the Sector.	55
8.	Notifications issued during 2021-22	59
9.	Agenda for 2022-23	63
10.	. Annual Statement of Accounts	67
11.	. Human Resources of the Commission	71
12.	. Right to Information Act, 2005	75
	Annexures	79

Central Electricity Regulatory Commission

LIST OF ABBREVIATIONS

Abbreviation	Full Form
ABT	Availability Based Tariff
ACP	Area Clearing Price
ADMS	Automatic Demand Management Scheme
AERA	Airport Economic Regulatory Authority
AGC	Automatic Generation Control
APPC	Average Pooled Purchase Cost
APTEL/ATE	Appellate Tribunal for Electricity
ATS	Associated Transmission System
AUFR	Frequency Relay
BCD	Billing, Collection and Disbursement (Procedure)
BEE	Bureau of Energy Efficiency
BPTA	Bulk Power Transmission Agreement
BRICS	Brazil, Russia, India, China and South Africa
BU	Billion Units
CAC	Central Advisory Committee
CBTE	Cross-border Trade of Electricity
CCGT	Combined Cycle Gas Turbine
CCI	Competition Commission of India
CEA	Central Electricity Authority
CEM	Clean Energy Ministerial (Summit)
CERC	Central Electricity Regulatory Commission
CGA	Controller General of Accounts
CGP	Captive Generation Plant
CIGRE	International Council on Large Electric Systems
CIL	Coal India Limited
COD	Date of Commercial Operation
CPRI	Central Power Research Institute
CPSU	Central Public Sector Undertaking
CTU	Central Transmission Utility
DAM	Day Ahead Market
DEEP	Discovery of Efficient Electricity Price
DIC	Designated ISTS Customer
DISCOM	Distribution Company
DSM	Deviation Settlement Mechanism or Demand Side Management
DVC	Damodar Valley Corporation
EA	Electricity Act

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वार्षिक रिपोर्ट Annual Report		2021-22
ER	Eastern Region	
ERC	Electricity Regulatory Commission(s)	
ERLDC	Eastern Regional Load Dispatch Centre	
ERPC	Eastern Regional Power Committee	
FGMO	Free Governor Mode Operation	
FI	Financial Institution	
FOIR	Forum of Indian Regulators	
FOR	Forum of Regulators	
FSA	Fuel Supply Agreement	
GCV	Gross Calorific Value	
GFA	Gross Fixed Assets	
GIS	Geographic Information System	
GOI	Government of India	
GPS	Gas Power Station	
GSES	Grid Security Expert System	
GST	Goods and Services Tax	
GW	Giga Watt	
HEP	Hydro Electric Project	
HPS	Hydro Power Station	
HVDC	High-voltage Direct Current	
IC	Installed Capacity	
IDC	Interest During Construction	
IEGC	Indian Electricity Grid Code	
IEX	Indian Energy Exchange	
IPP	Independent Power Producer	
ISGS	Inter State Generation System	
ISTS	Inter State Transmission System	
JERC	Joint Electricity Regulatory Commission	
JNNSM	Jawaharlal Nehru National Solar Mission	
JV	Joint Venture	
kV	Kilo Volt	
kW	Kilo Watt	
kWh	Kilo Watt Hour	
LC/LoC	Letter of Credit	
LDC	Load Despatch Centre	
LILO	Loop in Loop out	
LILO		
	Long Term Access Minimum Alternate Tax	
MAT	Willing Alternate Tax	

Central Electricity Regulatory Commission

MBED	Market Based Economic Despatch
MCP	Market Clearing Price
MMC	Market Monitoring Cell
MNRE	Ministry of New and Renewable Energy
MoP	Ministry of Power
MTOA	Medium Term Open Access
MU	Million Units
MW	Mega Watt
MYT	Multi Year Tariff
NDC	National Development Council
NEEPCO	North Eastern Electric Power Company
NEP	National Electricity Plan or National Electricity Policy
NER	North Eastern Region
NERLDC	North Eastern Regional Load Dispatch Centre
NERPC	North Eastern Regional Power Committee
NERPC	North Eastern Regional Power Committee
NHPC	National Hydroelectric Power Corporation
NLC	Neyvelli Lignite Corporation
NLDC	National Load Dispatch Centre
NPC	National Power Committee
NR	Northern Region
NRLDC	Northern Regional Load Dispatch Centre
NRPC	Northern Regional Power Committee
NTP	National Tariff Policy
NTPC	National Thermal Power Corporation
NVVN	NTPC Vidyut Vyapar Nigam Ltd.
0&M	Operation and Maintenance
OCC	Operation Coordination Committee
OCGT	Open Cycle Gas Turbine
OPEX	Operating Expense
OTC	Over the Counter
PAF	Plant Availability Factor
PGCIL	Power Grid Corporation India Limited
PLF	Plant Load Factor
PMR	Power Market Regulations
PMU	Phasor Measurement Unit
PNGRB	Petroleum & Natural Gas Regulatory Board

8

Annual Report

POC	Point of Connection
POSOCO	Power System Operation Corporation Limited
PPA	Power Purchase Agreement
PSDF	Power System Development Fund
PXIL	Power Exchange India Limited
RE	Renewable Energy
REA	Regional Energy Accounts REC Renewable Energy Certificate
RFP	Request for Proposal
RGMO	Restricted Governor Mode Operation
RLDC	Regional Load Dispatch Centre
RLNG	Re-Gassified Liquified Natural Gas
RoCE	Return on Capital Employed
RoE	Return on Equity
ROR	Run of the River
RPC	Regional Power Committee
RPC	Regional Power Committee
RPO	Renewable Purchase Obligation
RRI	Regulatory Research Institute
RTM	Real Time Market
SAFIR	South Asia Forum for Infrastructure Regulation
SCADA	Supervisory Control and Data Acquisition
SCED	Security Constrained Economic Despatch
SCOD	Scheduled Date of Commercial Operation
SECI	Solar Energy Corporation of India
SERC	State Electricity Regulatory Commission
SEZ	Special Economic Zone
SHR	Station Heat Rate
SJVNL	Sutlej JalVidyut Nigam Limited
SLDC	State Load Dispatch Centre
SR	Southern Region
SRLDC	Southern Regional Load Dispatch Centre
SRPC	Southern Regional Power Committee
SSU	State Sector Utilities
STOA	Short Term Open Access
STPS	Super Thermal Power Station
STU	State Transmission Utility
TAM	Term Ahead Market

TAMP	Tariff Authority of Major Ports
ТВСВ	Tariff Based Competitive Bidding
THDC	Tehri Hydro Development Corporation
TOR	Terms of Reference
TPS	Thermal Power Station
TSA	Transmission Service Agreement
UDAY	Ujwal DISCOM Assurance Yojana
UHVAC	Ultra High Voltage Alternating Current
UI	Unscheduled Interchange
UMPP	Ultra Mega Power Projects
VAT	Value Added Tax
YTC	Yearly Transmission Charges

1. The Commission



Annual Report

The genesis of independent Regulatory Commissions for the electricity sector can be traced back to early 1990s, when the National Development Council (NDC) Committee on Power recommended in 1994, constitution of 'independent professional Tariff Boards at the regional level for regulating the tariff policies of the public and private utilities'. The Committee reiterated that 'the Tariff Boards will be able to bring along with them a high degree of professionalism in the matter of evolving electricity tariffs appropriate to each region and each State'.

The need for constituting Regulatory Commissions was further reiterated in the Chief Minister's Conference held in 1996. The Common Minimum National Action Plan for Power evolved in the Conference inter-alia agreed that 'reforms and restructuring of the State Electricity Boards are urgent and must be carried out in definite time frame and identified creation of Regulatory Commissions as a step in this direction'.

Thus, was enacted the Electricity Regulatory Commissions (ERC) Act, 1998 paving the way for creation of the Regulatory Commissions at the Centre and in the States.

The 1998 Act was enacted with the main objective of distancing Government from tariff regulation. The Act provided for Electricity Regulatory Commissions at the Center and in the States for rationalization of electricity tariff, formulation of transparent policies regarding subsidies etc. Under the provisions of this Act, the Central Government constituted the Central Electricity Regulatory Commission (CERC) in July, 1998. The ERC Act, 1998 has since been replaced by the Electricity Act, 2003 and CERC created under the provisions of the ERC Act, 1998 has been recognized as the Central Electricity Regulatory Commission under the Electricity Act, 2003.

The Electricity Act, 2003 has significantly enlarged the spectrum of responsibility of CERC. Under the ERC Act, 1998 only the tariff fixation powers were vested in CERC. The Electricity Act, 2003 has entrusted on CERC several other responsibilities in addition to the tariff fixation powers. These include the powers to grant license for inter-State transmission, inter-State trading and consequently to amend, suspend and revoke the license, the powers to regulate the licensees by setting performance standards and ensuring their compliance, etc.

The Commission functions in a quasi-judicial manner and has the powers of Civil Courts. It consists of a Chairperson, three full time Members and the Chairperson of the Central Electricity Authority (CEA) as Ex-officio Member. In recognition of the need for a multi-disciplinary approach while addressing issues related to independent regulation, the Act prescribes that the Chairperson and Members shall be persons having adequate knowledge and experience in engineering, law, economics, commerce, finance or management. It also prescribes a broad mix of disciplines to be represented in the Commission. The Chairperson and Members are appointed by the President of India on the recommendation of a selection committee constituted by the Central Government as prescribed under the Act. The Act also provides for the appointment of a Secretary by the Commission whose powers and duties are defined by the Commission.

The Mandate

As entrusted by Section 79 (I) of the Electricity Act, 2003, the Commission has the responsibility to discharge the following functions:

- a. To regulate the tariff of generating companies owned or controlled by the Central Government;
- b. To regulate the tariff of generating companies other than those owned or controlled by the Central Government specified in clause (a), if such generating companies enter into or otherwise have a composite scheme for generation and sale of electricity in more than one State;

13

Central Electricity Regulatory Commission

- c. To regulate the inter-State transmission of electricity;
- d. To determine tariff for inter-State transmission of electricity;
- e. To issue licenses to persons to function as transmission licensee and electricity trader with respect to their inter-State operations;
- f. To adjudicate upon disputes involving generating companies or transmission licensee in regard to matters connected with clauses (a) to (d) above and to refer any dispute for arbitration;
- g. To levy fees for the purposes of this Act;
- h. To specify Grid Code having regard to Grid Standards;
- i. To specify and enforce the standards with respect to quality, continuity and reliability of service by licensees;
- j. To fix the trading margin in the inter-State trading of electricity, if considered necessary;
- k. To discharge such other functions as may be assigned under this Act.

Section 79(2) of the Electricity Act 2003 lays the onus on CERC to advise the Central Government on matters such as:

- a. Formulation of National Electricity Policy and Tariff Policy;
- b. Promotion of competition, efficiency and economy in the activities of the electricity industry;
- c. Promotion of investment in electricity industry;
- d. Any other matter referred to the Central Commission by the Central Government.

2. Mission Statement



Annual Report

The Commission intends to promote competition, efficiency and economy in bulk power markets, improve the quality of supply, promote investments and advise Government on the removal of institutional barriers to bridge the demand supply gap and thus foster the interests of consumers. In pursuit of these objectives, the Commission aims to –

- a. Improve the operations and management of the regional transmission systems through Indian Electricity Grid Code (IEGC), Availability Based Tariff (ABT) etc.
- b. Formulate an efficient tariff setting mechanism, which ensures speedy and time bound disposal of tariff petitions, promote competition, economy and efficiency in the pricing of bulk power and transmission services and ensure least cost investments.
- c. Facilitate open access in inter-state transmission.
- d. Facilitate inter-state trading.
- e. Promote development of power market.
- f. Improve access to information for all stakeholders.
- g. Facilitate technological and institutional changes required for the development of competitive markets in bulk power and transmission services.
- h. Advise on the removal of barriers to entry and exit for capital and management, within the limits of environmental, safety and security concerns and the existing legislative requirements, as the first step to the creation of competitive markets.

Guiding principles

To pursue the mission statement and its goals, the Commission is guided by the following principles:

- a. Protect the Interest of Society including Consumer Interest and Supplier Interest while remaining fair, transparent and neutral to all stakeholders.
- b. Remain equitable in conflict resolution brought to it through petitions after providing sufficient and equal opportunity to participants to be heard.
- c. Maintain regulatory certainty by remaining consistent in views on one hand and being open minded to adopting change in the evolving power sector on the other.
- d. Adopt a stakeholder consultation and participative process in formulation of its regulations to ensure that the regulations are in line with the expectations of stakeholders.
- e. Ensure optimal allocation of resources in the power sector using regulatory and market-based mechanism.
- f. Encourage sustainable development by promoting renewable sources in the power generation.

3. Profile of Chairperson and Members



2021-22

वार्षिक रिपोर्ट

Annual Report



Shri P.K. Pujari Chairperson (1st February, 2018 – continuing)

A Post Graduate in Economics from Delhi School of Economics, Shri P.K. Pujari joined the Indian Administrative Service (IAS), the premier civil service of India in 1981 and was allotted Gujarat cadre. During his career, he handled assignments in various departments/ministries in Gujarat as well as Central Government, such as power, commercial taxes, finance and industries. He was Secretary to Government of India, Ministry of Power for more than two years before his superannuation in 2017, after serving for 36 years.

Some of the key assignments in the field of finance and industries were (i) financial resource forecast, expenditure planning, annual budget preparation, debt and guarantee management; (ii) transition from sales tax to value addition tax (VAT), administration of commercial taxes by simplifying processes and making it enabled; and (iii) Setting up and marketing industrial estates and special economic zones.

He worked in the power sector for more than seven years, as Director and Secretary. As Director, he was involved in developing policy framework for participation of private power utilities in generation and distribution. During his tenure as Secretary (2015-17), maximum generation capacity and inter-state transmission capacity was added in the country, resulting in one nation - one grid - one price.

As Secretary, he initiated and concluded a number of far reaching initiatives and policy changes. These include electrification of all the remaining 18,452 villages (as on 1.4.2015), launching of "UDAY" for sustainable operational and financial turnaround of discoms, revised Tariff Policy 2016, new coal linkage policy for power plants, revised National Electricity Plan, XIX electricity power survey, revised-bid documents for UMPPs, revised power allocation formula for states from cg stations, formulation of new hydro-power policy, formulation of the new policy for universal households electrification by 2019, policy guidelines for integration of renewable energy into the grid, revised rules for captive generators, finalization of the report for rationalization of tariff structure and tariff categories.

During his tenure, the guidelines for cross border trade of power with neighbouring countries got finalized. The cross border transmission lines also got augmented substantially. This facilitated increased trade of power with Bhutan, Nepal and Bangladesh. Power trade with Myanmar started for the first time. Talks started for sub-marine cable connection with Srilanka. He led the Indian side for the bilateral talks on power trade with these countries.

He was closely associated with the signing of the International Solar Alliance Framework Agreement during COP22 in Marrakech. He led the Indian delegation for the 2nd BRICS Energy Ministerial Summit and also for the 8th Clean Energy Ministerial (CEM) Summit at Beijing.

His interests include reading books, sports and listening to music.

2'

2021-22

वार्षिक रिपोर्ट

Annual Report



Shri I. S. Jha Member (21st January, 2019 – continuing)

Shri I S Jha is Member, Central Electricity Regulatory Commission since January, 2019. Prior to his present assignment, he served as Chairman and Managing Director (CMD) of state-run transmission utility, Power Grid Corporation of India Ltd. since 2015.

Shri I. S. Jha, an Electrical Engineer from NIT Jamshedpur, having more than 38 years of rich and varied work experience in all the facets of the Power Sector i.e. Generation, Transmission, System Operation, Distribution including the last mile connectivity to consumers and Regulatory aspects. He began his professional career in 1981 in NTPC and joined POWERGRID in 1991. Subsequently in Jan'19 he joined CERC as Member. During his tenure at NTPC and POWERGRID, he was involved in conceptualization, planning, design, engineering, monitoring and implementation of transmission projects of National importance.

He has spearheaded development of robust National grid in the country integrated with State-of-the-Art technologies. With extensive experience in the transmission sector, ShriJha played a key role in the conceptualisation and implementation of National Grid, Cross-border interconnections with neighbouring countries, Green Energy Corridors for integration of RE, setting up long distance multi-terminal HVDC transmission systems, 1200 kV UHVAC systems etc.

He is known for his technological prowess and people-centric leadership. He is President, International Council on Large Electric Systems (CIGRE) – India, member of apex Governing body i.e. Steering Committee of CIGRE - Paris and other professional bodies. He has published/ presented numerous articles, more than 50 technical papers in the field of power system in various international and National Journal/ Conferences. He has also Co-authored two books namely, 'Renewable Energy Technology' and "Smart Grid Fundamental and Applications". Shri Jha has also applied for patents for the technical innovations in the field of power system.

Annual Report

2021-22



Shri Arun Goyal Member (7th April 2020 – Continuing)

Shri Arun Goyal is Member of Central Electricity Regulatory Commission since April, 2020. He is 1985 batch Indian Administrative Service officer of the Union Territories Cadre and superannuated as Secretary to Government of India in August, 2019. His last assignment was Secretary (Co-ordination) in the Cabinet Secretariat. After superannuation, he was appointed as Member of the 'Advisory Committee on Apportionment of Assets and Liabilities between the UTs of Jammu & Kashmir and Ladakh' from September, 2019 to March, 2020.

Shri Arun Goyal has more than 34 years of wide-ranging experience with Government of India, State Governments, Union Territory Administrations and PSUs, particularly in areas of power, finance, commerce and industry. He is passionate about reforms, institution building and bringing about systemic changes in the organizations. He has been part of major reforms and transitions in India including rolling out & subsequent implementation of Goods and Services Tax (GST); setting up of Financial Intelligence Unit & Anti- Money Laundering regime and India's transition from GATT to WTO.

He has extensive experience in all spheres of power Sector with three tenures in Delhi's Power Sector during different stages of its transformation and has held various positions including Principal Secretary (Power); CMD, Delhi Transco Ltd.; CMD, Delhi Power Company Ltd.; Chairman, Indraprastha Power Generation Co. Ltd.; Chairman, Pragati Power Corporation Ltd. and Additional General Manager (Administration) of erstwhile Delhi Electric Supply Undertaking. He played a major role in carrying forward and stabilizing historic power reforms of Delhi resulting in unbundling of Delhi Vidyut Board and privatization of distribution. He effectively handled major power crisis in Delhi arising out of devastating thunderstorm on 30th May 2014 and preparing comprehensive investment plan for upgrading Delhi's power transmission system. As Principal Secretary (Power), Govt. of Goa, he finalized and signed '24X7 Power for All' MoU between Govt. of India and Govt. of Goa.

As head of Project Monitoring Group in the Cabinet Secretariat/Prime Minister's Office for more than three and a half years, he played key role in resolving variety of issues for expeditious implementation of many mega and stalled infrastructure projects including many power transmission and generation projects.

He has more than 13 years' experience in various facets of Finance and Commerce in Government of India and has held positions of Special Secretary, GST Council; Minister (Economic & Commercial), Embassy of India, Tokyo; Director, Financial Intelligence Unit-India; and Deputy Secretary, Ministry of Commerce. He was also Secretary (Finance) and Secretary to Lt. Governor of Andaman & Nicobar Administration for about two years.

The case study prepared by him on 'Delhi Power Sector Reforms' won first prize at India Tech Foundation event in Mumbai (2004) and the policy paper on 'Electricity Distribution' was awarded first prize during Phase-V training for IAS Officers at LBSNAA, Mussoorie (2014). He has also been conferred Distinguished Alumni Award by DCE-DTU Alumni Association (2018).

Shri Arun Goyal has a bachelor's degree in electrical engineering from Delhi College of Engineering; an MBA (PGDM) from Indian Institute of Management, Ahmadabad; MA (Economics) from HP University and M.Sc. (Development Management) from Glasgow Caledonian University, UK.

Annual Report



Shri Pravas Kumar Singh Member (22nd February, 2020 – Continuing)

Shri Pravas Kumar Singh is Member (Law). Central Electricity Regulatory Commission after taking oath on 22nd February, 2021. He was an officer of Jharkhand Higher Judicial Service in the rank of Principal District Judge and served District Judiciary of Bihar and Jharkhand for more than 32 years. He was also appointed by Union Cabinet as Judicial Member in National Company Law Tribunal with posting at Delhi, but he did not join for some personal reasons at he relevant point of time. Candidature of Mr. Singh for the said post was recommended by two sitting Supreme Court Judges and others.

Prior to joining this assignment, he was working as Member (Law) in Jharkhand State Electricity Regulatory Commission in the period June 2019 to February, 2021.

After making graduation in Economics Honors from H.D. Jain College Arrah, he has passed LL. B degree from prestigious Patna Law College in Bihar.

After initial practice in Civil Courts Patna - he entered in to Bihar Civil (Judicial Branch) service in the year 1986. Served in different capacities at Chapra, Bhagalpur, Madhubani, Nalanda and Jamshedpur. He was posted as Chief Judicial Magistrate, Ranchi and Lohardaga. Mr. Singh was promoted in District Judge cadre in the year 2011 and posted as Special Judge, C.B.I. at Ranchi, during his tenure as Spl Judge C.B.I, a landmark Judgment RC 20 (A)/96 was passed by him - two Hon'ble members of Parliament and several Hon'ble Members of legislative assembly lost their membership by strength of the Judgment, it was first Judgment in nation, in which such Hon'ble Members of Lok Sabha and State Assembly lost their membership. In this case, two former Chief Ministers, Ministers, several M.L.As, some I.A.S officers, Chief Income Tax Commissioner and other high dignitaries were also convicted. Efforts of speedy disposal were appreciated by all. "India Today", a leading journal in both its English/ Hindi editions published an article titled as "Judges of Character". Hindu, an English Daily, praised the Judgment in many words. Judgment was placed at the site of Jharkhand High Court for months, as a very special case.

In capacity of Chairman, District Legal Services Authority of different districts, several public service works were spearheaded by him. An innovative idea adopted by Mr Singh with regard to Victim Compensation was appreciated by Jharkhand High Court in a judicial order.

Mr. Singh also served in Jharkhand High Court Registry for a brief period.

After serving as Principal District Judge and Principal Judge at places – he was posted as Principal Secretary (Law)-cum- L.R to the Government of Jharkhand. During this tenure several Acts, Rules, Regulations were brought before him for vetting and he always remained part of the Law framing in the state.

Mr. Singh was elected unanimous Secretary of The Jharkhand Judicial Services Association and presently Executive Member of the all India Judges Association.

2021-22

4. The Year in Retrospect



Annual Report

THE YEAR IN RETROSPECT

The Central Electricity Regulatory Commission (CERC) cognizant of the responsibilities entrusted to it by the Electricity Act, 2003, undertook a number of significant initiatives during the year to further reforms in the power sector.

The Commission receives large number of petitions for decision. During this year, 327 petitions were received. This, together with carry forward from the previous year totalled 1391 petitions. The Commission after following due process of law, passed Orders in 623 petitions.

Apart from the Orders, the Commission issued regulations on a number of important issues having far reaching implications for the sector. The staff of the Commission also published discussion papers seeking to generate debate and solicit views of stakeholders on market reforms for future.

Detailed Procedure on "Methodology of Payment of Certificate Retainership" under Regulation 33 of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019.

The Commission vide Order dated 15.03.2022 approved the Detailed Procedure for the control period 1.4.2019 to 31.3.2024. The salient features of the detailed procedure are as follows:

- a) The objective of the Procedure is to lay down roles, responsibilities, eligibility criteria and methodologies to be followed by the appropriate Load Despatch Centres (LDCs) and the Certification Agency for payment of certificate retainership to eligible system operators of NLDC and RLDCS.
- b) The eligibility of employees to obtain Certificate Retainership have been specified in detail vide the Procedure.

Central Electricity Regulatory Commission

(Deviation Settlement Mechanism and Related Matters) Regulations, 2022

The Commission notified, on 14.03.2022, the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022 in terms of Section 178 of the Electricity Act, 2003.

The main objectives of this regulation are to seek to ensure, through a commercial mechanism that users of the grid do not deviate from and adhere to their schedule of drawal and injection of electricity in the interest of security and stability of the grid. These regulations will be applicable to all grid connected regional entities and other entities engaged in inter-State purchase and sale of electricity.

The Commission delinked deviation charges from frequency as system frequency is no longer an indicator of generation being short or surplus, and there exists no longer any link between the system marginal price and frequency. Further, introduction of ancillary services has made linkage of DSM rate to frequency redundant.

Normal rate of charges for Deviation has been specified as equal to the weighted average Ancillary Service charge (in paisa/kWh). However, for a period of one year from the date of effect of DSM Regulations, 2022 or such further period as may be decided by the Commission, the normal DSM rate shall be equal to the highest of [weighted average ACP of DAM, ACP of RTM or average Ancillary Service charge].

Charges for Deviation for Sellers/Buyers have been set out as follows:

1. **DSM charge for Seller**

 For general seller deviation, upto ±2% is receivable/payable at energy charge rate.
 Beyond 2% generators are liable to pay DSM charges at the specified rates.

31

- For RoR projects, deviation upto ±2% is receivable/ payable at the energy charge rate. No DSM charge for over injection beyond 2% but DSM charge to be levied for under injection beyond 2% at specified rate.
- For MSW projects, tolerance band ± 20% is allowed i.e. no DSM charge within this tolerance band. For over-injection upto 20% they would be paid back at their contract rate. For under injection beyond 20% they will have to pay DSM charge at normal DSM rate.
- For Wind and Solar projects tolerance band ±10% is provided i.e. no DSM charge within this tolerance band. The tolerance band under the 2014 DSM Regulations was +/- 15%. This has been tightened based on empirical evidence of steady improvement in forecasting. Given the ambitious target of RE, greater discipline in terms of forecasting and scheduling has to be enforced. For over-injection upto 10% they will be paid back at specified rates. For under-injection beyond 10% they will have to pay back at their contract rates.

2. DSM Charge for Buyers

 For under-drawl, buyers will be paid back upto 20% or 40 MW whichever is lower (for smaller buyers with schedule upto 400 MW); upto 15% or 200 MW whichever is lower for other buyers (non-RE rich States); upto 15% or 300 MW whichever is lower (for RE rich States) at specified rates. For over drawal they will have to pay back at specified rates for different volume levels of over-drawl.

Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022

The Commission notified the Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022 on 31st January 2022. The main objective of this regulation is to provide mechanisms for procurement, through administered as well as market-based mechanisms, deployment and payment of Ancillary Services at the regional and national level for maintaining the grid frequency close to 50 Hz, and restoring the grid frequency within the allowable band as specified in the Grid Code and for relieving congestion in the transmission network, to ensure smooth operation of the power system, and safety and security of the grid.

These Regulations provides measures for maintaining grid frequency within allowable band and for relieving transmission congestion to support reliable and stable operation of the grid, besides procurement and commercial mechanism for Secondary Reserve Ancillary Services (SRAS) and Tertiary Reserves Ancillary Services (TRAS). The Regulations mandate the requirement of estimation of SRAS and TRAS by the Nodal Agency (NLDC). The Regulations also moots for market based procurement of SRAS and TRAS.

5. Regulatory Procedures and Process



5. Regulatory Procedures and Process

The Central Commission in discharge of its functions under the provisions of the Electricity Act, 2003:

- i. Notifies Regulations
- ii. Issues Orders on petitions relating to
 - a. Determination of tariff
 - b. Grant of license
 - c. Miscellaneous matters

Procedure for Regulations

The Commission follows a detailed and transparent process before issuing a regulation. To start with,

a Consultation Paper is developed on the issue on which a Regulation is proposed to be made. Quite often, the consultation paper is prepared at the staff level and is also labeled as Staff Paper. The Consultation Paper / Staff Paper is then given wide publicity through electronic and print media inviting comments and suggestions from stakeholders. On receipt of the comments, open public hearings are held to discuss the issues threadbare.

Based on the comments received and the discussions in the public hearing, draft Regulations are formulated. As per the requirement of the Act, the draft Regulations then undergo the process of 'previous publication'. This implies that the draft Regulations are published for comments from the stakeholders. It is only after

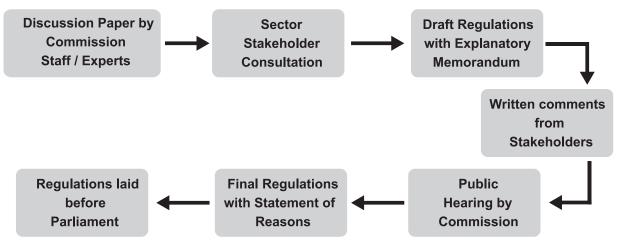


Fig: Process flow diagram adopted for the development of Regulation

receipt and consideration of the comments that the Regulations are finally published/notified in the Gazette of India and a Statement of Reasons is posted separately.

Procedure for orders on petitions

Petitions/Applications are made before the Commission primarily for

- I. Tariff determination for generation and transmission
- II. Grant of license for inter-State Transmission and inter-State trading in electricity.

Apart from the above, the following petitions/applications are also filed before the Commission:-

- I. Miscellaneous Petition
- II. Review Petition

The applicants file petitions with prescribed fee and serve a copy of their petition to all concerned. The applicants are also required to publish their application on their website and give notice in newspapers inviting objections and suggestions from the public. Thereafter, public hearings are held where the petitioners and the respondents

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argue their case before the Commission. The Commission passes final orders on the petition after hearing all concerned. The petitioners and the respondents are allowed under the law to file for review before the Commission or appeal against the orders of the Commission before the Appellate Tribunal for Electricity.

Process and Principles of Tariff Determination

Prior to the formation of CERC, the tariff of Central generating companies viz. NTPC, NHPC, NLC and NEEPCO were being determined by Government of India through project specific notifications. CERC came into existence in July, 1998 under the Electricity Regulatory Commissions Act, 1998. The determination of tariff inter-alia of Central generating companies was entrusted to CERC. In order to discharge this task, the Commission was required to finalize terms & conditions of tariff. After going through transparent process of hearing all stakeholders, the Commission finalized and notified Terms & Conditions of Tariff initially for a three-year period i.e.2001 -04 in March 2001. After the enactment of the Electricity Act, 2003 (which repealed inter-alia the Electricity Regulatory Commissions Act, 1998), the Commission notified Terms & Conditions of Tariff in March, 2004 for a five-year period from 2004-09, then in March, 2009 for another five-year period from 2009-14, and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 in February, 2014 for the tariff period of 2014-19. The above notifications provide for determination of generation tariff (station/unitwise) and transmission tariff (line- or systemwise). The Commission vide notification dated 7th March, 2019 issued Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 to be effective from 1.4.2019 till 31.3.2024.

The tariff is determined as per the Regulations on Terms & Conditions of tariff as applicable from time to time. The terms & conditions contain the financial norms and technical norms. The tariff is usually called the cost plus tariff because the capital cost of the project is the starting point for tariff calculations. It would be more appropriate to call it regulated tariff because other than actual capital expenditure, most of the financial & technical parameters adopted for tariff are normative and not actual. The variable charges of thermal stations are corrected for fuel price variation as per monthly weighted average price and heat value of fuel. The tariff calculations are guite elaborate, as various elements going into the tariff are computed individually to arrive at the full tariff. The tariff is different for each generating station depending on its admitted capital cost, base fuel price & Gross Calorific Value (GCV) and applicable norms of efficient operation. The exercise is time consuming but essential to ensure that the generators function in an efficient and economic manner and do not misuse their dominant position to extract high prices from the buying utilities.

6. Activities during 2021-22



6. Activities during 2021-22

Legal Proceedings

During the year 2021-22, 327 petitions were registered. In addition, 1064 petitions were carried forward from the previous year, 2019-20, taking the total number of petitions to 1391. Out of these, 623 petitions were disposed of during 2021-22. Detailed status of petitions disposed of is documented in **Annexure-I.**

Major Decisions / Regulations Issued in 2021-22

1. Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022

The Central Electricity Regulatory Commission has notified, on 14.03.2022, Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022 in terms of the Section 178 of the Electricity Act, 2003.

The main objectives of this regulation are to seek to ensure, through a commercial mechanism that users of the grid do not deviate from and adhere to their schedule of drawal and injection of electricity in the interest of security and stability of the grid. These regulations will be applicable to all grid connected regional entities and other entities engaged in inter-State purchase and sale of electricity.

The Commission delinked deviation charges from frequency as system frequency is no longer an indicator of generation being short or surplus, and there exists no longer any link between the system marginal price and frequency. Further, Introduction of ancillary services has made linkage of DSM rate to frequency redundant.

Normal rate of charges for Deviation has been

specified as equal to the weighted average Ancillary Service charge (in paisa/kWh). However, for a period of one year from the date of effect of DSM Regulations, 2022 or such further period as may be decided by the Commission, the normal DSM rate shall be equal to the highest of [weighted average ACP of DAM, ACP of RTM or average Ancillary Service charge].

Charges for Deviation for Sellers/Buyers have been set out as follows:

3. DSM charge for Seller

- For general seller deviation, upto ±2% is receivable/payable at energy charge rate.
 Beyond 2% generators are liable to pay DSM charges at the specified rates.
- For RoR projects, deviation upto ±2% is receivable/ payable at the energy charge rate. No DSM charge for over injection beyond 2% but DSM charge to be levied for under injection beyond 2% at specified rate.
- For MSW projects, tolerance band ± 20% is allowed i.e. no DSM charge within this tolerance band. For over-injection upto 20% they would be paid back at their contract rate. For under injection beyond 20% they will have to pay DSM charge at normal DSM rate.
- For Wind and Solar projects tolerance band ±10% is provided i.e. no DSM charge within this tolerance band. The tolerance band under the 2014 DSM Regulations was +/- 15%. This has been tightened based on empirical evidence of steady improvement in forecasting. Given the ambitious target of RE, greater discipline in terms of forecasting and scheduling has to be enforced. For over-injection upto 10% they will be paid back at specified

rates. For under-injection beyond 10% they will have to pay back at their contract rates.

4. DSM Charge for Buyers

- For under-drawl, buyers will be paid back upto 20% or 40 MW whichever is lower (for smaller buyers with schedule upto 400 MW); upto 15% or 200 MW whichever is lower for other buyers (non-RE rich States); upto 15% or 300 MW whichever is lower (for RE rich States) at specified rates. For over drawal they will have to pay back at specified rates for different volume levels of over-drawl.
- 2. Detailed Procedure on "Methodology of Payment of Certificate Retainership" under Regulation 33 of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019.

The Commission vide order dated 15.03.2022 approved the Detailed Procedure for the control period 1.4.2019 to 31.3.2024. The salient features of the detailed procedure are as follows:

- a) The objective of this Procedure is to lay down roles, responsibilities, eligibility criteria and methodologies to be followed by the appropriate Load Despatch Centres (LDCs) and the Certification Agency for payment of certificate retainer-ship to eligible system operators of NLDC and RLDCS.
- b) The eligibility of employees to obtain Certificate Retainership have beenspecified in detail vide the Procedure.
- 3. Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022

The Central Electricity Regulatory Commission has notified Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022 on 31st January 2022.

The main objective of this regulation is to provide mechanisms for procurement, through administered as well as market-based mechanisms, deployment and payment of Ancillary Services at the regional and national level for maintaining the grid frequency close to 50 Hz, and restoring the grid frequency within the allowable band as specified in the Grid Code and for relieving congestion in the transmission network, to ensure smooth operation of the power system, and safety and security of the grid.

These Regulations provides measures for maintaining grid frequency within allowable band and for relieving transmission congestion to support reliable and stable operation of the grid, besides procurement and commercial mechanism for Secondary Reserve Ancillary Services (SRAS) and Tertiary Reserves Ancillary Services (TRAS). The Regulations mandate the requirement of estimation of SRAS and TRAS by the Nodal Agency (NLDC). The Regulations also moots for market based procurement of SRAS and TRAS.

4. Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010 – Repeal

The Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010 alogwith Central Electricity Regulatory Commission (Regulation of Power Supply) (First Amendment) Regulations, 2021 has been repealed with immediate effect.

Power Market: Trading and Power Exchange and Open Access

Inter-State Trading Licenses

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Annual Report

The Commission had notified the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading License and other related matters) Regulations, 2020 in January 2020 to regulate the electricity trading activities. As on 31st March 2022, there were 43 trading licensees regulated by the Commission. Out of these, 29 licensees have undertaken either shortterm or both short & long-term trading, while 4 licensees have undertaken only long-term trading of electricity during FY 2021-22.

Through these Regulations, the Commission has specified that for the transactions under shortterm contracts and contracts through power exchanges up to one year, the trading licensees shall charge a trading margin of not less than zero (0.0) paise/kWh and not exceeding seven (7.0) paise/kWh. This margin includes all charges, except the charges for the scheduled electricity, open access and transmission losses. The trading margin is charged on the scheduled quantity of electricity.

The Commission notified the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 in February 2021 to develop and regulate the power market, keeping pace with the developments in the power sector. One of the key objectives of the Regulations is to help in creation of a comprehensive market structure and enable transaction, execution and contracting all types of possible products in the power markets. These Regulations came into force with effect from 15.08.2021.

With a view to provide an avenue for trading of RE power on a day-ahead basis, the Commission has approved the introduction of the Green Day Ahead Contract (GDAC) at the power exchanges vide its Order dated 17th October 2021. Through this, the trading of RE power is integrated with conventional power in day-ahead market with separate price formation for RE and conventional power. Participants of RE segment of the bid 2021-22

have the option to transfer their unselected bids to the conventional segment of Integrated DAM (IDAM). The Order of the Commission has been implemented by both the power exchanges and the Green Day Ahead Market has been operational since 27th October 2021 at IEX and since 20th December 2021 at PXIL.

Power Exchanges

During the FY 2021-22, there were two Power Exchanges operational in India, namely M/s Indian Energy Exchange Ltd (IEX), New Delhi and Power Exchange India Ltd (PXIL), Mumbai. IEX and PXIL had started their operations from 27th June, 2008 and 22nd October, 2008 respectively. Vide Order dated 12.05.2021, the Commission granted registration to Hindustan Power Exchange (HPX), the third Power Exchange of India.

Market Monitoring Cell

The Market Monitoring Cell (MMC) of CERC brings out the 'Monthly Report on Short-Term Transactions of Electricity'. The report is posted on CERC's website regularly since August 2008 and is regarded as one of the most trusted sources of information on short-term transactions.

The 'short-term transactions of electricity' in the report refers to the electricity transacted through Trading Licensees (bilateral transactions), Power Exchanges and Deviation Settlement Mechanism (earlier Unscheduled Interchange). The focus of the report is on: (i) providing information on volume and price of the short-term transactions of electricity; (ii) analyzing competition among the market players; (iii) analyzing effect of congestion on volume of electricity transacted through power exchanges; (iv) providing information on volume and price of Renewable Energy Certificates (RECs); and (v) disseminating other relevant market information to stakeholders on a monthly basis.

In addition to the monthly report, the MMC brings out an annual report on short-term power transactions. The annual report, inter-alia,



Central Electricity Regulatory Commission

provides analysis on short-term transactions of electricity and transactions carried out by various types of participants with emphasis on open access consumers on power exchanges, effect of congestion on volume of electricity traded on power exchanges and ancillary services operations. The year-wise trend in short-term transactions is shown in the tables below.

	Volume of Short-term Transactions of Electricity (Billion Units)				
Year	Electricity Transacted through Trading Licensees	Electricity Transacted through Power Exchanges (IEX & PXIL)	Volume of DSM	Electricity Transacted Directly between DISCOMs	
2009-10	26.72	7.19	25.81	6.19	
2010-11	27.70	15.52	28.08	10.25	
2011-12	35.84	15.54	27.76	15.37	
2012-13	36.12	23.54	24.76	14.52	
2013-14	35.11	30.67	21.47	17.38	
2014-15	34.56	29.40	19.45	15.58	
2015-16	35.43	35.01	20.75	24.04	
2016-17	33.51	41.12	23.22	21.38	
2017-18	38.94	47.70	24.21	16.77	
2018-19	47.32	53.52	25.13	19.23	
2019-20	29.95	56.45	22.59	28.17	
2020-21	26.67	79.59	22.91	16.84	
2021-22	39.47	101.45	25.27	20.56	

Tota	Total Volume of Short-term Transactions of Electricity with respect to Total Electricity Generation				
Year	Total Volume of Short-term Transactions of Electricity (Billion Units)	Total Electricity Generation* (Billion Units)	Total Volume of Short-term Transactions of Electricity as % of Total Electricity Generation		
2009-10	65.90	768.43	9.6%		
2010-11	81.56	852.35	9.6%		
2011-12	94.51	927.75	10.2%		
2012-13	98.94	969.29	10.2%		
2013-14	104.64	1026.34	10.2%		
2014-15	98.99	1110.07	8.9%		
2015-16	115.23	1172.78	9.8%		
2016-17	119.23	1241.70	9.6%		
2017-18	127.62	1308.15	9.8%		
2018-19	145.20	1375.86	10.6%		

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2019-20	137.16	1390.93	9.9%
2020-21	146.01	1380.06	10.6%
2021-22	186.75	1491.85	12.5%

* Total Generation is the gross generation in India as defined by CEA

Price	Price of Electricity Transacted through Traders and Power Exchanges and Price of DSM (₹ /kWh)			
Year	Weighted Average Price of Electricity transacted through Traders	Weighted Average Price of Electricity transacted through Power Exchanges (DAM + GDAM + TAM + RTM + GTAM)	Average Price of Electricity Transacted through DSM	
2009-10	5.26	4.96	4.62	
2010-11	4.79	3.47	3.91	
2011-12	4.18	3.57	4.09	
2012-13	4.33	3.67	3.86	
2013-14	4.29	2.90	2.05	
2014-15	4.28	3.50	2.26	
2015-16	4.11	2.72	1.93	
2016-17	3.53	2.50	1.76	
2017-18	3.59	3.45	2.03	
2018-19	4.28	4.26	2.68	
2019-20	4.51	3.24	2.85	
2020-21	3.47	2.98	2.82	
2021-22	3.72	4.69	3.75	

Notification of Escalation Rates and other Parameters for the purpose of Bid Evaluation and Payment

As per the Ministry of Power "Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees" dated 19.01.2005, as amended from time to time, the Commission is required to notify, every six months, various escalation factors and other parameters for the purpose of bid evaluation and payment. During FY 2021-22, the Commission, notification dated 23.04.2021 vide and 27.10.2021 has notified the escalation factors and other parameters for generation projects . Vide notification dated 23.04.2021 and 14.10.2021. CERC also notified the escalation factors and other parameters for transmission projects.

In pursuance of the Resolution of Ministry of Power on "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Round-The-Clock Power from Grid Connected Renewable Energy Power Projects, complemented with Power from Coal Based Thermal Power Projects" dated 22.07.2020 read with amendment dated 03.11.2020, the Commission is required to notify various escalation factors and other parameters, for the purpose of bid evaluation. Accordingly, vide notification dated 31.05.2021, CERC notified the escalation factors and other parameters for bid evaluation for generation projects. The Commission, through its Suo-Motu Order dated 18.10.2019, notified the methodology for compilation of an appropriate Coal Price Index applicable for the power sector. This index is being used for computing the escalation rate for domestic coal for payment for procurement of power by the distribution licensees through competitive bidding, for the period commencing 01.10.2019.

Thermal Generation

The Central Commission, under section 62 of the Act, regulates the tariff of Inter State Generating Stations of Central sector power generating companies such as NTPC Limited (NTPC), North Eastern Electric Power Corporation Ltd. (NEEPCO), Neyvelli Lignite Corporation (NLC), NHPC Ltd., Satluj Jal Vidyut Nigam Limited (SJVNL), Tehri Hydro Development Corporation (THDC), Damodar Valley Corporation (DVC), Joint venture Companies involving CPSUs etc., as well as of Private sector IPPs.

National Thermal Power Corporation Limited (NTPC)

The total Installed capacity of generating stations of NTPC Limited as on 31.3.2022 is 59167.23 MW consisting of 48120 MW in coal based, 4017.23 MW based on Natural gas/Liquid fuel and 7030 MW in NTPC Joint Ventures/subsidiaries including both coal and gas. During the FY 2021-22, NTPC added total capacity of 3280 MW.

As on 31.03.2022, there are total 44 coal based thermal stations (pit and non pit head), 7 Gas based thermal stations and 6 Joint Ventures of NTPC. The Installed capacity as on 31.3.2022 and the date of commercial operation of each of the generating station/ unit of NTPC are given at **Annexure:- II**

Damodar Valley Corporation (DVC)

The total Installed capacity of generating stations

of DVC as on 31.3.2022 is 6960 MW. During FY 2021-22, DVC added no new capacity. During 2019-20 Chandrapura TPS comprising of 130 MW was retired on 1.4.2020. The installed capacity as on 31.3.2022 and the date of commercial operation of each of the generating station/ unit of DVC are given at **Annexure – III**

North-Eastern Electric Power Corporation (NEEPCO)

The total installed capacity of generating station of NEEPCO Ltd as on 31.3.2022 is 527 MW of Gas Based Thermal generating stations. The installed capacity and the date of commercial operation of each of the generating station are given at **Annexure – IV.**

Neyveli Lignite Corporation India Ltd. (NLC)

The total installed capacity of generating stations of Neyvelli Lignite Corporation (NLC) as on 31.3.2022 is 4640 MW. The installed capacity and the date of commercial operation (COD) of each of the generating station of NLC are given at **Annexure V.**

Tariff of the generating stations:

Energy charges as on 31.03.2022 for thermal power stations such as NTPC, DVC, NEEPCO, OTPCL, NLCIL, MPL and PPCL are enclosed as **Annexure VI**

Hydro Generation

The Commission, during the year 2021-22, regulated tariff for the Central Sector Hydro Generating Stations, owned by CPSUs viz. NHPC, NHDC, SJVNL, NEEPCO, NTPC, THDC and DVC, BBMB, one State owned power station viz. TUL and one IPP station owned by M/s JSW Hydro Energy Ltd. which are located in Northern, Eastern, North Eastern and Western Region.

The Installed capacity as on 31.3.2022 and the year of commercial operation of each of the Hydro

generating station of different types are given at **Annexure VII**

Composite tariff for the generating stations coming under purview of CERC for the period 2021-22 as submitted by the generating companies based on latest approved AFC is provided at **Annexure VIII.**

Transmission Tariff

Regulations/Draft Regulations/Staff Paper

(1) Draft Central Electricity Regulatory **Commission (Connectivity and General** Network Access to the inter-State Transmission System) Regulations, 2021: The Commission vide notification dated 16.12.2021, notified the Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2021. The said draft consists of broadly three sections viz. Connectivity, General Network Access (GNA) and Temporary GNA (T-GNA). The salient features of the same are as follows:

Connectivity:

- a) Generators, Standalone ESS, RE power park developers may seek connectivity to ISTS subject to minimum capacity of 50MW. Generating station may get connected to Intra-State & Inter-State Transmission system.
- b) CTU shall carry out system studies as specified in the CEA Technical Standards and shall intimate in-principle grant of Connectivity within 30 days in case it can be accommodated in existing system and within 60 days, in case augmentation is required for grant Connectivity.
- c) Connectivity is not transferable except in case of REGS, subject to condition that

Connectivity granted to a parent company may be utilised by its subsidiary and vice versa. In case of REGS, Connectivity can be split in parts, after COD of such part. Connectivity Grantee has to inform installed capacity of each part to the CTU.

d) Connectivity grantee can relinquish, in full or in part, the Connectivity with a notice of 30 days to CTU. On relinquishment, their Bank Guarantees shall be encashed to the extent of corresponding ATS and terminal bay(s), construction of which has already been awarded.

General Network Access (GNA)

- a) Each State shall have a General Network Access (GNA) to ISTS. Additional GNA may be sought by States as per their requirement. Any drawal beyond GNA shall be with additional charges and the GNA once granted shall remain valid until relinquished.
- b) To start with GNA has been determined based on last 3 years ISTS drawal data for each state with 50% weightage to Yearly maximum drawl and 50% to average of daily maximum drawal.
- c) Following entities shall be eligible to apply for GNA or for enhancement of quantum of GNA:
 - (i) State Transmission Utility (STU) on behalf of distribution licensees connected to intra-State transmission system and other intra-State entities.
 - (ii) Buying entity connected to intra-State transmission system
 - (iii) Distribution licensee or a Bulk consumer, seeking to connect to ISTS, directly.

- (iv) Trading licensees engaged in cross border trade of electricity
- (v) Transmission licensee connected to ISTS for drawal of auxiliary power
- (vi) Entities connected to the ISTS or for whom Connectivity granted under Connectivity regulations has become effective.
- d) GNA once granted can be relinquished, in full or in part, on payment of relinquishment charges in advance.

Temporary GNA

- a) Temporary General Network Access (T-GNA) is open access to ISTS granted to an eligible buyer or an entity on behalf of buyer for a time period of one block up to eleven months.
- b) The access to the T-GNA grantee may be provided over the surplus capacity on the existing inter-State transmission system after allocating the quantum for GNA.
- c) The application for grant of T-GNA may be applied under two categories viz. bilateral and collective transactions. Bilateral transaction is sub-categorized into Advance application and Exigency application for grant of T-GNA.
- (2) Detailed Procedure on "Methodology of Payment of Certificate Retainership" under Regulation 33 of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019:

The Commission vide order dated 15.03.2022 approved the Detailed Procedure for the control period 1.4.2019 to 31.3.2024. The salient features of the detailed procedure are as follows:

- a) The objective of this Procedure is to lay down roles, responsibilities, eligibility criteria and methodologies to be followed by the appropriate Load Despatch Centres (LDCs) and the Certification Agency for payment of certificate retainer-ship to eligible system operators of NLDC and RLDCS.
- b) The eligibility of employees to obtain Certificate Retainership have been specified in detail vide the Procedure.

Grant of Connectivity, Long Term Access and Medium-Term Open Access in inter-state transmission

Open Access is one of the cornerstones of the Electricity Act, 2003. The Commission has been entrusted with the functions to facilitate open access to inter-state transmission systems. The Commission has issued Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and MediumTerm Access in inter-state transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Open Access in inter-state Transmission) Regulations, 2008, which facilitate long term access, medium term open access and short term access to inter-state transmission system.

Sharing of ISTS Transmission Charges and Losses

Section 2 of section 178 read with Section 79 of the Act seeks to regulate inter-state transmission system of electricity and to determine tariff for inter-State transmission of electricity. The Commission, in exercise of the powers under Section 178 had notified the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations.

The Commission in 2021-22 has passed several Orders for Sharing Regulation, 2010 namely Order dated 24.01.2022 in Petition No. 627/MP/2020, Order dated 23.12.2021 in Petition No. 148/ MP/2021 with IA No. 87/IA/2021, Order dated 22.12.2021 in Petition No. 533/MP/2020 and 538/MP/2020, Order dated 26.11.2021 in Petition No. 200/MP/2019, Order dated 08.11.2021 in Petition No. 616/MP/2020, Order dated 07.11.2021 in Petition No. 533/MP/2020, Order dated 27.10.2021 in Petition No. 128/MP/2021, Order dated 07.08.2021 in Petition No. 162/ MP/2020, Order dated 20.06.2021 in Petition No. 211/MP/2011.

Transmission License:

Section 14 of the Electricity Act, 2003 provides the appropriate Commission may, on an application made to it under section 15, grant a licence to any person- (a) to transmit electricity as a transmission licensee; or (b) to distribute electricity as a distribution licensee; or (c) to undertake trading in electricity as an electricity trade.

The Commission vide orders during 2021-22 granted transmission license to Koppal-Narendra Transmission Limited vide order dated 28.03.2022 in Petition No. 280/TL/2021, Powergrid Kala Amb Transmission Limited vide order dated 22.03.2022 in Petition No. 257/TL/2021 and POWERGRID Ramgarh New Transmission Ltd. Vide Order dated 31.05.2021 in Petition No. 89/TL/2021 for implementation of transmission projects in accordance with "Guidelines for encouraging competition in development of Transmission Projects and competitive bidding for Transmission Service" and "Tariff based competitive bidding guidelines for Transmission Service" under Section 63 of the Act.

Regulations/Detailed Procedure notified by CERC during the year 2021-22

 Detailed Procedure on "Methodology of Payment of Certificate Retainership" under Regulation 33 of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019.

- II. Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022
- III. Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022
- IV. Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010 – Repeal

Agenda for the year 2022-23

- I. Draft Central Electricity Regulatory Commission (Grant of Connectivity and General Network Access to the inter-State transmission system and other related matters) Regulations, 2021
- II. Draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulation, 2021
- III. Draft Electricity Central Regulatory Conditions Commission (Terms and Renewable Certificates for Energy Renewable for Energy Generation) Regulations, 2022
- IV. Draft Guidelines for Registration and Filing Application for Establishing and Operating Over the Counter (OTC) Platform".
- V. Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022.
- VI. Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Third Amendment) Regulations, 2022.

Central Electricity Regulatory Commission

Renewable Energy

RE Tariff Order for FY 2021-22

The Commission vide its Order in Petition No. 2/SM/2021 has determined the Levellised Generic Tariff for FY 2021-22 for the following RE Technologies under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020:

- a. Small Hydro Projects
- b. Biomass Power Projects with Rankine Cycle technology
- c. Non-fossil fuel-based co-generation Project
- d. Biomass Gasifier based Power Projects
- e. Biogas based Power Projects

Following changes have been made in this Order (FY 2021-22) as compared to previous Order (FY 2020-21)

Useful Life of Projects

Technologies	RE Tariff FY 2020-21	RE Tariff FY 2021-22
Small hydro project	40 Years	40 Years
Biomass power project with Rankine cycle technology	25 Years	25 Years
Non-fossil fuel based co-generation project	25 Years	25 Years
Biomass gasifier based power project	25 Years	25 Years
Biogas based power project	25 Years	25 Years

Financial Principles

Particulars	Generic Tariff Order for FY 2020- 21	Generic Tariff Order for FY 2021-22
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Debt Equity Ratio	70:30	70:30
Loan Tenure	15 years	15 years
Interest Rate	 SBI MCLR (one year tenor) plus 200basis points. 9.67% 	 SBI MCLR (one year tenor) plus 200basis points. 9%
Depreciation	4.67% for first 15 years and remaining depreciation shall be spread during remaining useful life of the project	4.67% for first 15 years and remaining depreciation shall be spread during remaining useful life of the project
Return on Equity	14% grossed up by the latest available notified Minimum Alternate Tax (MAT) rate for the first 20 years of the Tariff Period and by the latest available notified Corporate Tax rate for the remaining Tariff Period.	14% grossed up by the latest available notified Minimum Alternate Tax (MAT) rate for the first 20 years of the Tariff Period and by the latest available notified Corporate Tax rate for the remaining Tariff Period.
Interest on Working Capital	 SBI MCLR (one year tenor) plus 350 basis points. 11.17% 	 SBI MCLR (one year tenor) plus 350 basis points. 10.50%
Working Capital Requirement • Fuel Costs • O&M Expenses • Receivables • Maintenance Spares	 4 months 1 Month 45 days 15% of 0&M Expenses 	 4 months 1 Month 45 days 15% of 0&M Expenses
O&M escalation rate	3.84%per annum over the Tariff Period	3.84%per annum over the Tariff Period
Corporate Tax Rate	34.94%	34.94%
MAT Rate	17.47%	17.47%

Annual Report

Technology Specific Parameters

Small Hydro Projects

Particulars	FY 2020-21	FY 2021-22
Capital Cost (Rs. Lakh/MW) HP, UK, WB, UT JKL & NE States • Below 5 MW • 5MW to 25 MW Other States • Below 5 MW • 5 MW to 25 MW	 Rs. 1100 Lakh /MW Rs. 1100 Lakh /MW Rs. 780 Lakh /MW Rs. 900 Lakh /MW 	 Rs. 1100 Lakh /MW Rs. 1100 Lakh /MW Rs. 780 Lakh / MW Rs. 900 Lakh / MW
CUF • HP, UK, WB, UT JKL & NE States • Other States	• 45% • 30%	• 45% • 30%
O&M (Rs. Lakh/ MW) HP, UK, WB, UT JKL & NE States • Below 5 MW • 5MW to 25 MW Other States • Below 5 MW • 5 MW to 25 MW	 Rs. 41.78 Lakh /MW Rs. 31.34 Lakh /MW Rs. 33.66 Lakh /MW Rs. 24.37 Lakh /MW 	 Rs. 43.38 Lakh /MW Rs. 32.54 Lakh /MW Rs. 34.95 Lakh /MW Rs. 25.31 Lakh /MW
Auxiliary Consumption	1%	1%

Biomass based Rankine Cycle Projects

Particulars	FY 2020-21	FY 2021-22
Capital Cost – Project [other than rice straw and juliflora (plantation) based project] with WCC Project [other than rice straw and juliflora (plantation) based project] with ACC For rice straw and juliflora (plantation) based project] with WCC For rice straw and juliflora (plantation) based project] with WCC	 Rs. 559 Lakh/ MW Rs. 600 Lakh/ MW Rs. 611 Lakh/ MW Rs. 652 Lakh/ MW 	 Rs. 559 Lakh/ MW Rs. 600 Lakh/ MW Rs. 611 Lakh/ MW Rs. 652 Lakh/ MW

Auxiliary Consumption – • For WCC (during first year) • For WCC (From 2nd	 For WCC -10% For ACC-12% 	 For WCC -10% For ACC-12%
 year onwards) For ACC (during first year) For ACC (From 2nd year onwards) 		
PLF During Stabilisation During first year after Stabilisation - 70% From 2nd year onwards – 80%	80%	80%
Station Heat Rate (kCal/ kWh) • Travelling grate boilers • AFBC boilers	 4200 kCal/ kWh 4125 kCal/ kWh 	 4200 kCal/ kWh 4125 kCal/ kWh
Gross Calorific Value	 3100 kCal/ kg 	• 3100 kCal/ kg
O&M	Rs. 46.42 lakh per MW	Rs. 48.20 lakh per MW
Fuel Cost Escalation	5%	5%

Non-fossil fuel based co-generation Projects

Particulars	FY 2020-21	FY 2021-22
Capital Cost	Rs. 492 Lakh/MW	Rs. 492 Lakh/ MW
Auxiliary Consumption	8.5%	8.5%
PLF Other States TN and Maharashtra UP & AP	53% 60% 45%	53% 60% 45%
Station Heat Rate (kCal/ kWh)	3600 kCal/ kWh	3600 kCal/ kWh
Gross Calorific Value	2250 kCal/ kg	2250 kCal/ kg
0&M	Rs. 24.52 lakh per MW	Rs. 25.46 lakh per MW



Biomass Gasifier Power Plants

Particulars	FY 2020-21	FY 2021-22	
 <u>Capital Cost</u> without Subsidy with Subsidy 	 Rs. 593 Lakh/MW Rs. 443 Lakh/MW 	 Rs. 593 Lakh/ MW Rs. 443 Lakh/ MW 	
Auxiliary Consump- tion	10%	10%	
PLF	85%	85%	
Specific Fuel Con- sumption	1.25 kg of sub- strate mix per kWh	1.25 kg of sub- strate mix per kWh	
0&M	Rs. 61.31 lakh Rs. 63.36 lakh per MW MW		

Biogas Power Plants

Particulars	FY 2020-21	FY 2021-22	
Capital Cost without Subsidy with Subsidy 	 Rs. 1186 Lakh/MW Rs. 886 Lakh/MW 	 Rs. 1186 Lakh/MW Rs. 886 Lakh/ MW 	
Auxiliary Consump- tion	12%	12%	
PLF	90%	90%	
Specific Fuel Con- sumption	3 kg of sub- strate mix per kWh	3 kg of substrate mix per kWh	
O&M	Rs. 61.31 lakh Rs. 63.66 lakh per MW per MW		
Fuel Cost	Rs. 1422/ MT Rs. 1493.10/ N		
Fuel Price Escalation Rate	5%	5%	

The details of generic tariff for FY 2020-21 as determined by the Commission are at **Annexure-IX-A**

Other Activities during 2021-22

केन्द्रीय विद्युत विनियामक आयोग

Central Electricity Regulatory Commission

Implementation & Encouragement of Official Language

During the year 2021-22, Central Electricity Commission undertook Regulatory several activities for implementation, promotion and encouragement of Official Language. Apart from the formation of an Official Language Implementation Committee at the Divisional Level in CERC, which reviews and discusses over the progressive use of official language in the office every quarter. Hon'ble Chairperson, CERC has been nominated asmember of Hindi Advisory Committee constituted under the Chairmanship of Honourable Minister of Power. The functions of this committee shall be related to the progressive use of Hindi Language in office work and shall also include advising Ministry of Power upon issues covered under the framework of Official Language Policy framed by the Government of India.

'Hindi Pakhwada' was held during the year from 1st September to 14th September in order to encourage all the officers and employees towards the progressive use of Official Language wherein various competitions related to Hindi Essay Competition, Noting and Drafting in Hindi and knowledge of Hindi Translation were organised.

In-House Hindi Magazine "Saudamini"

The Commission publishes every quarter an in-house magazine named "Saudamini" in Hindi. The magazine briefly reports about the seminars / workshops / meetings / training programme held in the Commission during the period. Additionally, prize winning entries (viz. essays, articles, poems etc.) of various competitions held during 'Hindi Pakhwada' in the Commission are also published along with photographs of the winners. In the direction of promotion and propagation of Official Language Hindi, the Commission decided to publish annual issue instead of quarterly issue of Saudamini. Activities are underway for publication of the annual issue of the magazine for the year 2021-22.

वार्षिक रिपोर्ट

Annual Report

Swachch Bharat Abhiyan

Various activities in connection with "Swach Bharat Abhiyan" were organized during FY 2021-22. All the Staff of the Commission were encouraged to keep the working premises neat and in order. The officers/staff have shown immense interest in keeping the premises clean. A cleanliness campaign in CERC premises was also carried out which was aimed at better organization of records, upkeep of work place environment etc.

Audit Paras

During the year under report, no paras related to CERC were included in the report of the CAG of India.

Vigilance Matters

No vigilance cases were either contemplated or pending against any individual in CERC.

Annual Day

CERC observed its 22nd Annual Day on 24th July, 2021. In the wake of pandemic Covid-19, the day was celebrated online in which the Officers and Employees of CERC joined Hon'ble Chairperson addressed the Commission and officers/employees of CERC. The staff of CERC were benefitted with the valuable views and experiences related to the best practices adopted in the field of Regulation

E-Court

As a proactive measure towards strengthening the system with efficient, economical and effective mode for access of information, the Commission launched its e-Court Project named SAUDAMINI (System for Adjudication Using Digital Access & Management of Information through Network Integration) earlier known as CCMAS (Court Case Management Automation System). The webbased e-filing and e-Pleading module is successfully running since April 2016 through which users can file their petitions/replies/rejoinders/other documents online and can track/view the status of their petitions. It offers quick and easy access to CERC's legal system.

SAUDAMINI Case Management Information System (CMIS) module having features like Dashboards, Cause List Generation, Report Generation, Advance search, e-Library etc are also functional and is being extensively used by officers and staff of CERC. E-Hearing module of the SAUDAMINI project which enables the Commission to hear the cases through softcopies of the petitions is also functional since June 2017.

As a further initiative towards leveraging technology for automation of organization's processes and for ease of stakeholders e-Regulation module of the SAUDAMINI project which enables the stakeholders for online submission of objections/comments/suggestions on CERC Draft Regulations/Staff papers etc. was also functional w.e.f 24th July 2019.

The SAUDAMINI e-Monitoring (Trading Licensee) module which enables NLDC, Trading Licensees and Power Exchanges to submit their Regulatory Compliance information through this was launched on 24th July 2020 followed by SAUDAMINI e-Assets module in the year 2021.

The CERC e-Court system is expected to enable the Commission to develop an integrated, flexible and dynamic database, which is expected to facilitate the Commission to take decisions using various data analytic tools.

Moreover, for further strengthen its digital backened CERC developed an Artificial Intelligence Based Regulatory Expert System tool (REST) consisting of AI Based searching, automatic data extraction, document creation and data visualization tool.

FOR, FOIR, SAFIR

The Forum of Regulators (FOR) has been constituted by Central Government through the Ministry of Power's (MOP) notification dated



16th February, 2005 in terms of the provisions of the Electricity Act, 2003. The Forum consists of Chairperson of Central Electricity Regulatory Commission (CERC) and Chairpersons of State Electricity Regulatory Commissions (SERCs) and Joint Electricity Regulatory Commissions (JERCs). The Chairperson of CERC is the Chairperson of the Forum. Amongst other objectives, the primary objective of FOR is for harmonization of regulations in the power sector framed by the CERC, SERCs and JERCs. FOR also provides recommendations to the Government on various issues after detailed examination during the various meetings of the FOR. CERC provides secretariat service to FOR.

Six meetings of Forum of Regulators were held during the FY 2021-22 in which various prominent issues were discussed and recommendations were made.

- i. 74th Meeting of the Forum of Regulators held on 09th April, 2021 via video conferencing
- ii. 75th Meeting of the Forum of Regulators held on 30th April, 2021 via video conferencing
- iii. Special Forum of Regulators Meeting held on 10th May & 11th May, 2021 via video conferencing
- iv. 76th Meeting of the Forum of Regulators held at CERC, New Delhi on 01st October, 2021
- v. 77th Meeting of the Forum of Regulators held at Lucknow & on MS Teams on 17th December, 2021
- vi. 78th Meeting of the Forum of Regulators held at Kolkata and Sunderbans on 03rd to 05th March, 2022

The FOR, during this year, also completed the study on "Evolving Principles of Depreciation for Distribution Assets and Operating and Financial norms for Distribution".

FOR also conducted the following capacity building

programs (through virtual mode) for the officers of its members on various issues of power sector:

- Two days online training program on "Protection of Consumer Interest" for officers of CGRF and Ombudsman held during 20th & 21st January, 2022.
- Two days online training program on "Regulatory Framework in Power Sector" for Officers of SERCs/ JERCs held during 17th & 18th February, 2022.
- iii. 15th Capacity building program for officers of ERCs through virtual mode held during 9th & 11th March, 2022

CERC also provides secretariat services to the Forum of Indian Regulators (FOIR). FOIR is conceived as a platform for sharing of experiences by the regulatory authorities of various sectors in India. FOIR consists of not only Chairpersons but also Members of Electricity Regulatory Commissions and other Regulatory Authorities like Airport Economic Regulatory Authority (AERA), Competition Commission of Indian (CCI), Insolvency and Bankruptcy Board (IBBI), Petroleum and Natural Gas Regulatory Board (PNGRB), Tariff Authority of major Ports (TAMP), Telecom Regulatory Authority of India (TRAI) etc. During the year, FOIR has engaged Indian Institute of Corporate Affairs on retainership basis for conducting various capacity building programs and other activities of FOIR and entered into an MOU for this purpose. Under this partnership, a capacity building program for the officers, a colloquium for the Central sector regulators and a Conference for all the members were conducted. Currently, Chairperson of Competition Commission of India is the Chairperson of FOIR.

CERC also provides secretariat services to South Asia Forum for Infrastructure Regulation (SAFIR). SAFIR is an international forum established in 1999 as a network of infrastructure regulators of the region (comprising Bangladesh, Bhutan, India,

वार्षिक रिपोर्ट

Annual Report

Nepal, Pakistan and Sri Lanka) and, connected international institutions and individuals that are active in the field. There are four categories of members, viz., Academic institutions, Consumer bodies/NGOs, Corporate/Utilities, and Regulatory Bodies. Its objectives are to stimulate research, provide a databank relating to regulatory reform processes and experiences, undertake beneficial exchange of knowledge and expertise and set the trend of rapid implementation of global best practices.

Currently, Chairperson of Bhutan Electricity Authority is the Chairperson of SAFIR. In the year 2021-22, SAFIR organized the Conference on "Power Markets to Facilitate Enhancement and Integration of Renewable Energy" via virtual mode. The Conference was conducted under the SARI/EI program during February 2022. The 27th Steering Committee Meeting (SCM) and 21st Executive Committee meeting (ECM) of SAFIR were held on 19th April, 2021 while the 22nd Executive Committee meeting (ECM) was held on 18th November, 2021.

Seminar / Conferences / Training / Exchange Programs

The details of Seminar / Conferences / Training / Plant visits / Exchange Programs attended by the Chairperson, Members, Secretary and Staff of the Commission are provided in **Annexure-X** and **Annexure-XI**.

Outcome of Regulatory Processes in terms of Benefits to Consumers and Development of the Sector

7.



Annual Report

7. OUTCOME OF REGULATORY PROCESSES IN TERMS OF BENEFITS TO CONSUMERS AND DEVELOPMENT OF THE SECTOR

Benefits to Consumers

One of the guiding principles of CERC is to protect the interests of civil society, including those of consumers and suppliers, while remaining fair, transparent and neutral to all stakeholders. The initiatives taken by CERC to safeguard the interests of consumers are listed below:

- Secure Grid Operation continued efforts towards grid discipline resulted in better grid frequency and resultant grid operation. This has the potential of improving the quality of supply for consumers.
- II. Market Monitoring Short term market prices have been stable. The short term transactions touched the mark of 186.75 BU, with a increase of 39.74 BU over the last year. The average day ahead price per unit on Power

Exchanges stabilized at Rs 4.69.

Development of the Sector

The initiatives taken by the Commission for development of the sector are listed below.

- I. Grid Discipline
- a. Continued efforts at ensuring discipline in grid operation through the implementation of CERC (Deviation Settlement and Related Matters) Regulations, 2022.
- b. The initiatives focused on ensuring that the regional entities follow their schedule and are averse to deviation from the schedule.
- II. Market Development
- a. Through the introduction of SRAS and TRAS under CERC (Ancillary Service) Regulations, 2022, the Commission focuses on facilitating complementary market mechanism for grid security, handling load & variation in RE generation.

Annual Report

8. Notifications issued during 2021-22

8. NOTIFICATIONS ISSUED DURING 2021-22

SI. No.	Notifications No.	Gazette Dated	Regulations
1	L-1/42/2010-CERC (Gazette No. 152)	12.04.2021	Central Electricity Regulatory Commission (Regulation of Power Supply) (First Amendment) Regulations, 2021 – Repealed on 26.10.2021
2	L-1/257/2020/CERC (Gazette No. 241)	16.06.2021	Central Electricity Regulatory Commission (Power Market) Regulations, 2021
3	L-1/236/2018/CERC (Gazette No. 394)	13.09.2021	Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2021.
4	L-1/42/2010-CERC (Gazette No. 530)	01.11.2021	Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010 - Repeal
5	RA-14026(11)/3/2019-CERC (Gazette No. 85)	12.02.2022	Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022
6	L-1/153/2019/CERC	15.03.2022	Detailed Procedure on "Methodology of Payment of Certificate Retainer-ship" under Regulation 33 of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019
7	L-1/260/2021/CERC (Gazette No. 147)	22.03.2022	Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022.
8	L-1/02/2022-CERC (Gazette No. 149)	24.03.2022	Central Electricity Regulatory Commission (Payment of Fees) (Third Amendment) Regulations, 2022

Annual Report

9. Agenda for 2022-23

63

वार्षिक रिपोर्ट

Annual Report

9. AGENDA FOR 2022-23

- I. Draft Central Electricity Regulatory Commission (Grant of Connectivity and General Network Access to the inter-State transmission system and other related matters) Regulations, 2021
- II. Draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulation, 2021
- III. Draft Central Electricity Regulatory Commission (Terms and Conditions for

Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022

- IV. Draft Guidelines for Registration and Filing Application for Establishing and Operating Over the Counter (OTC) Platform".
- V. Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022.
- VI. Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Third Amendment) Regulations, 2022.

65

Annual Report

10. Annual Statement of Accounts

10 ANNUAL STATEMENT OF ACCOUNTS

10. During the year 2021-22, unspent balance of Rs. 40.00 Crore was brought forward from previous year and Rs. 67.00 Crore was released from CERC Fund(maintained under the Public Account of India) by the Ministry of Power. In addition, an amount of Rs.165.00 Crore (Previous year Rs. 146.00 Crore) on account of fee/other receipts including interest was received making the total fund available for the year 2021-22 at Rs. 272.00 Crore. A sum of Rs. 268.00 Crore (Previous year Rs. 115.33 Crore) was utilised during the year leaving unspent balance of Rs. 4.00 Crore which have been carried forward to the year 2022-23. The details are placed at **Annexure-XII.**

Annual Report

11. Human Resources of the Commission

11. HUMAN RESOURCES OF THE COMMISSION

The Commission has a very wide mandate under the Act for performance of various functions. The efficiency of the Commission in discharging its responsibilities depends upon the quality and functional specialization of its staff with the requisite expertise and experience in engineering, economics, financial management, accounting, law, environment, management information system and other related skills. The Organization Chart is provided at **Annexure-XIII.** In addition, the Commission intends to utilize the human resources with their wide range of expertise and experience available within the Government, industry and research institutions. To supplement the in-house skills and experience available to it, the Commission engages consultants and for this purpose it has framed regulations.

.No.	Designation	Sanction Strength	Working Strength	Vacant
1	Secretary	1	1	0
2	Chief	4	2	2
3	Joint Chief	9	7	2
4	Deputy Chief	21	9	12
5	IFA	1	0	1
6	Sr PPS	1	1	0
7	Assistant Secretary	2	2	0
8	Assistant Chief	28	17	11
9	Bench Officer	2	1	1
10	PPS	4	1	3
11	PAO	1	1	0
12	SAO	2	2	0
13	PS	5	4	1
14	Assistant	16	8	8
15	PA	2	1	1
16	Jr. Hindi Translator	1	1	0
17	Stenographer	1	0	1
18	Hindi Typist	1	0	1
19	RCTO	1	1	0
20	Driver	4	4	0
21	Senior Peon	2	2	0
22	MTS	2	2	0

Officer Joined on deputation terms during the year 2021-2022 in CERC No. of Post(s) filled SI No. Name of Post(s) Secretary 1 1 2 Chief 1 3 Joint Chief 1 4 Deputy Chief 4 5 Assistant Chief 3 6 Assistant 1 Total 11

2021-22

Annual Report

12. Right to Information Act, 2005

12. RIGHT TO INFORMATION ACT, 2005

The Central Electricity Regulatory Commission (CERC) is a public authority under the Right to Information Act, 2005. As per mandate of the Act, CERC has one Central Public Information Officer and one Appellate Authority. It receives online RTI applications through RTI portal as well as physical applications from the applicants directly. RTI applications are also received on transfer from other public authorities under Section 6(3) of the RTI Act, 2005. The RTI applications are examined in consultation with concerned Divisions in CERC and required information is furnished to the applicants. RTI applications not concerning CERC are transferred to concerned public authorities under Section 6(3) of the RTI Act, 2005. During the financial year 2021-22 (1st April 2021 to 31st March 2022), 229 RTI applications were received and 226 disposed of. In addition, 32 First Appeals under the RTI Act, 2005 were received out of which 31 First Appeals were disposed of during the above period.

Annual Report

13. Annexures

2021-22

Annual Report

ANNEXURE I

	LIST OF DESPOSED OF PETITIONS FOR THE PERIOD 01.04.2021 TO 31.03.2022				
SI. No.	Petition Number	Subject	Disposed On	Type of Petition	
1	212/MP/2019	Petition under Section 79 of the Electricity Act, 2003 read with Power Supply Agreement dated 18.02.2016 executed between Sembcorp Energy India Limited and the Discoms for release of amounts arbitrarily and wrongfully withheld by Respondents from fuel charges legally payable to Sembcorp Energy India Limited	31/03/2022	Miscellaneous Petition	
2	71/RC/2022	Application for approval of the Independent Director for appointment on the Board of Indian Energy Exchange Ltd.	31/03/2022	Regulatory Compliance	
3	32/RP/2020 in 107/TT/2017	Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of the order dated 17.8.2020 in Petition No. 107/TT/2017.	31/03/2022	Review Petition	
4	3/SM/2022	Extension of Implementation Pilot on Security Constrained Economic Dispatch (SCED)	31/03/2022	Suo Motu	
5	293/GT/2019	Petition for revision of tariff of Doyang Hydro Electric Power plant (75 MW) of North Eastern Electric Power Corporation Limited, Shillong for the 2014-19 tariff period after truing-up exercise. North Eastern Electric Power Corporation Limited	31/03/2022	Generation Tariff	
6	250/MP/2021	Petition under Section 79 of the Electricity Act, 2003 for execution/ implementation of the order dated 22.3.2021 passed inn Petition No. 405/MP/2019; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Dakshin Haryana Bijli Vitran Nigam Limited, Uttar Haryana Bijli Vitran Nigam Limited, Haryana Power Generation Corporation Limited and PTC India Limited in relation thereto.	31/03/2022	Miscellaneous Petition	

7	219/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of 2014- 19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of the transmission assets covered under "Transmission System associated with Krishnapatnam UMPP-PART B" covered in (a) order dated 31.5.2016 in Petition No. 418/ TT/2014 and (b) order dated 10.12.2018 in Petition No. 101/ TT/2018.	29/03/2022	Transmission Tariff
8	655/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Asset-I: 1X500 MVA,765/400 kV Transformer as spare ICT at Agra Sub-station; Asset-II: 1X500 MVA, 765/400 kV Transformer as spare ICT at Fatehpur Sub- station; and Asset-III: 765/400 kV,500 MVA, single phase Auto Transformer as spare ICT at Jhatikara Substation under "Spare 765/400 kV Transformers for Northern Region" in Northern Region.	29/03/2022	Transmission Tariff
9	395/GT/2020	Petition for truing up of annual fixed charges for the 2014-19 tariff period in respect of the Korba STPS Stage-III (500 MW).	21/03/2022	Generation Tariff
10	262/TD/2021	Application for Grant of License for Inter State Trading_Ideal Energy Solutions Private Limited	22/03/2022	Trading
11	372/GT/2019	Petition for truing-up of tariff of Kopili Hydroelectric Project Stage-II (25 MW) for the 2014- 19 tariff period, after truing- up exercise	25/03/2022	Generation Tariff
12	136/MP/2019	Petition under Section 79 (1) (c) and Section 79(1) (k) of the Electricity Act, 2003 seeking directions to Karnataka Solar Power Development Corporation Limited to not place any restrictions in evacuation of the power from solar generating stations of ACME Rewari Solar Power Private Limited and ACME Kurukshetra Solar Energy Private Limited having 100 MW (50 MW*2) capacity in Pavagada Solar Park under National Solar Mission Phase-II Batch-II Tranche-I.	25/03/2022	Miscellaneous Petition

13	284/TD/2021	Application under Section 15(1) of the Electricity Act, 2003 read with Regulation 6(1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-State trading licence in electricity.	25/03/2022	Trading
14	121/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 400 kV S/C Singrauli-Vindhyachal Transmission Line along with (2x250 MW) HVDC Back to Back at Vindhyachal between NR and WR.	26/03/2022	Transmission Tariff
15	280/TL/2021	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Koppal-Narendra Transmission Limited	28/03/2022	Transmission License

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16	476/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014- 19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019- 24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Asset-I: Combined Assets of (1) 400 kV D/C Ajmer (New)-Ajmer (RVPN) Transmission Line along with associated bays at both ends; (2) 400 kV, 125 MVAR Bus Reactor along with associated bay at Ajmer (New) Sub-station; (3) 765/400 kV, 3X500 MVA ICT-I along with associated bays at Ajmer (New) Sub-station; (4) 400 kV D/C Chittorgarh (New)- Chittorgarh (RVPN) Transmission Line along with associated bays at both ends; (5) 765 kV, 240 MVAR Bus Reactor along with associated bay at Chittorgarh (New) Sub-station; (6) 400 kV, 125 MVAR Bus Reactor along with associated bay at Chittorgarh (New) Substation; (7) 765/400 kV, 3X500 MVA ICT-I along with associated bays at Chittorgarh (New) Sub-station; (8) 765/400 kV, 3X500 MVA ICT-II along with associated bays at Chittorgarh (New), Asset-II: Combined Assets of (1) 765 kV, 240 MVAR Bus Rector along with associated bays at Chittorgarh (New), Asset-II: Combined Assets of (1) 765 kV, 240 MVAR Bus Rector along with associated bay at Ajmer (New) Sub-station; (2) 765/400 kV, 3X500 MVA ICT-II along with associated bays at Ajmer (New) Sub-station, Asset-III: 2X400 kV D/C (Quad) Tirunelveli Pooling Station-Tuticorin Pooling station line along with new 400/230 kV (GIS) Tirunelveli Pooling Sub-station with 2X125 MVAR 400 kV Bus reactors and associated bays at 400/230 kV transformers along with associated bays and equipment at new 400/230 kV (GIS) Tirunelveli Pooling Sub-statio	28/03/2022	Transmission Tariff
17	551/MP/2020	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 27, 33A and 33B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium- Term Open Access in inter-State transmission and related matters) Regulations, 2009, and the Detailed Procedure for Grant of Connectivity to Projects based on Renewable Sources to Inter-state Transmission System seeking relax ation of time period stipulated under Clause 11.2 of the Detailed Procedure and attendant Forms and Agreements for construction of dedicated transmission line and associated	25/03/2022	Miscellaneous Petition

18	65/MP/2019	Petition for Recovery of money from the Rajasthan Distribution Companies for the power supplied from June, 2017 to April, 2018 under the Power Sale Agreement dated 26.02.2016 entered into between NTPC Limited and the Rajasthan Distribution Companies.	22/03/2022	Miscellaneous Petition
19	452/MP/2019	NLC- Petition seeking approval for Lignite Transfer Price for the period 01.04.2014 to 31.03.2019 ? on account of Truing up in respect of NLC Mines as per MoC guidelines	24/03/2022	Miscellaneous Petition
20	213/MP/2021	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003, read with the Central Electricity Regulatory Commission (Grant of Connectivity, Medium-Term Open Access and Long-Term Access in Inter-State Transmission and Related Matters) Regulations, 2009 and Revised Detailed Procedure for Grant of Connectivity to Projects Based on Renewable Energy Sources to Inter-State Transmission Systems dated 20.02.2021 seeking directions in respe ct of the Connectivity Bank Guarantee submitted by Petitioner for setting up a 175 MW power plant in Bellary District, Karnataka as part of the 1200 MW ISTS-connected wind projects of the Solar Energy Corporation of India	23/03/2022	Miscellaneous Petition
21	419/GT/2020	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of tariff of Korba Super Thermal Power Station Stage-III (500MW)for the period from 01.04.2019 to 31.03.2024.	23/03/2022	Generation Tariff
22	35/TT/2021	Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations' 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2014 for Truing up Transmission Tariff for 2014-19 Tariff Block and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission Tariff for 2019-24 Tariff Block.	22/03/2022	Transmission Tariff
23	117/MP/2019	Petition under Section 79 of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 27.04.2018 under the National Solar Mission Phase- II, Batch-IV, Tranche-XII seeking extension of the Scheduled Commissioning Date and stay of any coercive measures including stay of encashment of Performance Bank Guarantees.	22/03/2022	Miscellaneous Petition





24	112/GT/2020	Revision of tariff of Rihand Super Thermal Power Station St- II for the period from 01.04.2014 to 31.03.2019 after the truing up exercise.	22/03/2022	Generation Tariff
25	257/TL/2021	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of Transmission License for implementation of 125 MVAR,420 kV Bus Reactor at Kala Amb on the RTM route to NRSS XXXI (A) Transmission Limited (now known as POWERGRID Kala Amb Transmission Limited)	22/03/2022	Transmission License
26	3/TD/2022	Application form for grant of Category I license for Inter- State Trading	21/03/2022	Trading
27	285/MP/2019	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking approval of guidelines / mechanism for procurement of coal from alternate sources.	21/03/2022	Miscellaneous Petition

Annual Report

28	355/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of combined asset comprising of Asset-A: 400/220 kV, 315 MVA ICT-I at Fatehpur extension, 400/220 kV, 315 MVA ICT-II at Fatehpur extension, 400/220 kV, 315 MVA ICT-II at Fatehpur Extension, LILO of Singhrauli-Kanpur at Fatehpur, LILO of Fatehpur (UPPCL)-Kanpur (UPPCL) 220 kV D/C line at Fatehpur, 765 kV Sasaram-Fatehpur S/C Transmission Line, LILO of CktI 220 kV D/C Dehri-Bodhgaya at Gaya Sub-station and associated 220 kV Line bays, LILO of CktII 220 kV D/C Dehri-Bodhgaya at Gaya Sub-station and associated 220 kV Line bays, 315 MVA 400/220 kV ICT-I at Gaya Extension, 315 MVA 400/220 kV ICT-II at Gaya Extension, 765 kV S/C Fatehpur-Agra Transmission Line, Asset-B: 400 kV D/C Maithon (RB)- Mejia Transmission Line, Asset-C: 400 kV D/C Maithon (RB)- Mejia Transmission Line, Asset-F: 400 kV D/C Maithon KO Ckt. IV of 400 kV D/C Biharsharif-Sasaram Transmission Line (Ckt. IV) charged as Biharsharif-Gaya Iine, Asset-F: 400 kV D/C Maithon- Koderma (part of Koderma TPS-Gaya) (QUAD) Transmission Line, Asset-G: Balance portion of 400 kV D/C Koderma Gaya Transmission Line Ckt. II including	21/03/2022	Transmission Tariff
29	450/MP/2019	Petition invoking Section 79 of the Electricity Act, 2003 read with (i) Article 10 of the Power Purchase Agreement dated 18.01.2014, (ii) Article 10 of Schedule 1 of the PPA dated 20.01.2014, (iii) Clause 4.7 of the Competitive Bidding Guidelines, and (iv) this Hon'ble Commission?s Order dated 03.06.2019 passed in Petition No. 156/MP/2018 seeking approval of the additional capital and operational expenditure on account of installation of variou s Emission Control Systems in compliance with Ministry of Environment, Forest and Climate Change Notification dated 07.12.2015.	21/03/2022	Miscellaneous Petition

30	511/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 and 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019-24 tariff block for Combined elements of Kaiga - Narendra 400 kV D/C Transmission Line, 400/220 kV Sub-station at Narendra with one 315 MVA ICT and 2nd 315 MVA ICT at Narendra Sub-station under Kaiga- Narendra Transmission System in Southern Region.	21/03/2022	Transmission Tariff
31	656/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Transmission asset-1X500 MVA 400/220 kV ICTs along with associated bays at Tumkur (Pavagada) S/s under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavgada), Karnataka - Phase II (Part A).	21/03/2022	Transmission Tariff
32	318/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of Asset-1: 400 kV Salem Pooling Station (Dharmapuri)-Salem 400 kV D/C Quad line along with new 765/400 kV Pooling Station at Salem (Dharmapuri) (initially charged at 400 kV) and bay extensions at Salem 400/220 kV existing Sub-station; and Asset-2: Salem Pooling Station-Madhugiri Pooling Station 765 kV S/C Line (initially charged at 400 kV) along with associated Bays and equipment at Salem PS and Madhugiri PS and 400 kV 63 MVAR line reactor at Madhugiri end only of the Salem Pooling StationMadhugiri 765 kV S/C Line (Initially charged at 400 kV) under "Transmission System associated with Common System associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA generation projects in Tuticorin area- Part-B in Southern Region".	17/03/2022	Transmission Tariff

33	391/GT/2019	Application for true up of capital cost & generation tariff for 2014-19 tariff period under Regulation 8 of the CERC (Terms and Conditions of Tariff) Regulations, 2014 AND determination of generation tariff for 2019-24 tariff period under Regulation 9(2) of the CERC (Terms and Conditions of Tariff) Regulations, 2019, in respect of 1000 MW Karcham Wangtoo Hydro Electric Project (KW HEP).	17/03/2022	Generation Tariff
34	364/GT/2020	Revision of Tariff pf Feroze Gandhi Unchahar Thermal Power Station Stage IV from 30.09.2017 to 31.03.2019 after truing up exercise	16/03/2022	Generation Tariff
35	314/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For Asset-I: 400 KV D/C Rihand-Allahabad, Allahabad- Mainpuri and Mainpuri-Ballabgarh transmission line with associated bays, Asset-II: ICT-I at Patiala sub-station, LILO of one circuit of Nalagarh-Hissar transmission and ICT- III at Abdullapur sub-station with associated bays, Asset-III: ICT-I and II at Kaithal and 4 no 220 kV line bays at Kaithal sub- station, Asset-IV: ICT-II at Patiala sub station and LILO of one circuit (400 kV) of Nalagarh-Hissar transmission line at Patiala sub-station with associated bays, Asset-V: 315 MVA, 400/220 kV ICT-I and ICT-II along with associated bays and 4 nos 220 kV line bays at Mainpuri sub-station, Asset-VI: 400 kV S/C Dadri-Panipat transmission line with associated bays and Asset-VII: 2 nos. of 220 kV bays at Abdullapur sub-station under transmission system associated with Rihand Stage-II in Northern Region.	14/03/2022	Transmission Tariff

Central Electricity Regulatory Commission

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36	357/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Combined Asset comprising of Asset-1: LILO of one circuit of 400 kV D/C Gooty-Tumkur (Vasantnarsapur) D/C line at Tumkur (Pavagada) pooling station, Asset-2: LILO of second circuit of 400 kV D/C Gooty-Tumkur (Vasantnarsapur) D/C line at Tumkur (Pavagada) pooling station along with associated bays and equipment, Asset-3: New 400/220 kV pooling station at Tumkur (Pavagada) with 1x500 MVA 400/220 KV ICT along with associated bays and equipment, Asset-4: 1x125 MVAR 400 kV Bus Reactor along with associated bays and equipment at 400/220 kV Tumkur (Pavagada) pooling station, Asset-5: LILO of 400 kV D/C Bellary-Tumkur (Vasantnarsapur) D/C (Quad Moose) Transmission Line at Tumkur (Pavagada) pooling station along with associated bays and equipment, Asset-6: 1x500 MVA 400/220 kV ICT- II at 400/220 kV Tumkur (Pavagada) pooling station along with associated bays and equipment, asset-7: 1x500 MVA 400/220 kV ICT-III at 400/220 kV Tumkur (Pavagada) pooling station along with associated bays and equipment under Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase-I in Southern Region.	14/03/2022	Transmission Tariff
37	1/RP/2022 in MP/156/2014	Review Petition under Regulation 103 of Conduct of Business Regulations, 1999 seeking review of Order dated 24.10.2021 passed by this Hon'ble Commission in Petition No. 156/ MP/2014 on remand from the Hon'ble Appellate Tribunal's Judgment dated 07.06.2021.	13/03/2022	Review Petition
38	145/TT/2018	Approval under Regulation of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from the anticipated DOCO to 31.03.2019 for 400 kV D/C Mahan-Sipat and 2x50 MV AR line reactors at Mahan Pooling Substatyion and 1x80 MVAR, 420 kV switchable bus reactor at Mahan TPS along with its associated 400 kV bay	14/03/2022	Transmission Tariff

39	653/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Transmission asset-Tumkur (Pavagada) Pool-Hiriyur 400 kV D/C line along with associated bays and equipme nt at both ends under ?Transmission System for Ultra mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase-I.	13/03/2022	Transmission Tariff
40	30/TT/2021	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of 2014- 19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of 2 Number 765 kV line bays at 765/400 kV Raipur Pooling Station (Powergrid) for Raipur PS (Powergrid)- Rajnandgaon (TBCB) 765 kV D/C line under "Powergrid works associated with additional System Strengthening Scheme for Chhattisgarh IPPs (Part-B)" in Western Region	13/03/2022	Transmission Tariff
41	107/GT/2020	Petition for revision of tariff for the 2014-19 tariff period and determination of tariff for the 2019-24 tariff period in respect of Omkareshwar Power Station (520 MW).	11/03/2022	Generation Tariff
42	236/GT/2020	Petition under section 62 and 79 (1) (b) of the Electricity Act, 2003 read with CERC Terms and Conditions of Tariff, Regulation 2019 for determination of Tariff of 1200 MW Dgen Mega Power Project (DGEN Plant) of Torrent Power Limited for the period 01st April 2019 to 31st March 2024.	10/03/2022	Generation Tariff
43	674/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and determination of transmission tariff from COD to 31.3.2024 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of 2X1500 MVA 765/400 kV ICTs along with associated bays and split bus arrangement at 765 kV Bus at Jharsugura (Sundargrah) GIS" under Powergrid work associated with common transmission system for Phase-II generation projects in Odisha under Eastern Region."	08/03/2022	Transmission Tariff



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44	211/AT/2021	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 2000 MW Solar Power Projects (Tranche-IX) connected through inter-State Transmission System and selected through Competitive Bidding Process as per the Guidelines dated 3.8.2017 of Ministry of Power, Government of India.	08/03/2022	Adoption of Tariff
45	278/GT/2020	Petition under section 62 and 79 (1) (b) of the Electricity Act, 2003 read with CERC Terms and Conditions of Tariff, Regulation 2014 for Tariff of 1200 MW Dgen Mega Power Project (DGEN Plant) of Torrent Power Limited from COD of Unit 51 (First Block) to 31st March 2019 - Truing up of Tariff under Regulation 8(1) of Tariff Regulation 2014.	08/03/2022	Generation Tariff
46	34/TT/2021	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and determination of transmission tariff from the date of commercial operation (COD) to 31.3.2024 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of Asset-I: Combined Asset consisting of: a) 765 kV D/C Ajmer (New)-Bikaner (New) line along with 240 MVAR, 765 kV switchable line reactor and associated bays at Ajmer end and 330 MVAR, 765 kV switchable line reactor and associated bays at Bikaner end; b) 2 Nos. of 765/400 kV 3*500 MVA ICT along with associated bays at Bikaner Sub-station; c) 1 No. 765 kV, 3*110 MVAR Bus Reactor along with associated bays at Bikaner (New) Sub- station; d) 1 no. of 400 kV, 125 MVAR Bus Reactor along with associated bay at Bikaner (New) Sub- station; d) 2 Nos. of 765 kV Badhla (RVPNL) - Bikaner (RVPNL) D/C line at Bikaner (New) along with associated Bays; and Asset-II: 765 kV D/C Bikaner (New)-Moga line along with 2 Nos. 330 MVAR, 765 kV switchable line reactor and associated bays at Bikaner end and 2 Nos. 330 MVAR, 765 kV switchable line reactor and associated bays at Moga end under "Green Energy Corridor ISTS-Part-D" in Northern Region.	08/03/2022	Transmission Tariff
47	267/MP/2021	Petition seeking approval of this Hon'ble Commission under Section 17(3) and 17(4) of the Electricity Act, 2003; read with Article 15.3 of the Transmission Service Agreement dated 13.01.2016, Article 17.3 of the Supplementary TSA dated 03.07.2017 and Regulation 12 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.	08/03/2022	Miscellaneous Petition

48	479/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019- 24 tariff block f or Asset ? (a) 400 kV Jeypore- Gazuwaka transmission line along with associated bays; and Asset ? (b) 500 MW HVDC back to back stations at Gazuwaka under Gazuwaka HVDC back to back project in Southern Region.	06/03/2022	Transmission Tariff
49	713/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 in respect of New elements of Transmission and Distribution System Network of Damodar Valley Corporation in Eastern Region.	02/03/2022	Transmission Tariff
50	664/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and determination of transmission tariff of the 2019- 24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Asset 1: 1 Number Spare 201 MVA, 1 ph 3 winding Converter Transformer and Asset 2: 1 Number Spare 234 MVA, 1 ph 3 winding Converter Transformer at Vizag HVDC Terminal Station under Procurement of Spare Converter Transformer for Vizag HVDC System in Southern Region.	02/03/2022	Transmission Tariff
51	68/TT/2021	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and determination of transmission tariff for 2014- 19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 for Replacement of existing 4 x 105 MVA, 400/220 kV, 1-Ph ICTs with 1x500 MVA, 400/220 kV, 3Ph ICT at Misa Sub- station under North eastern Region Strengthening Scheme-IV (NERSS-IV) in the NorthEastern Region.	02/03/2022	Transmission Tariff

52	378/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Asset-I: LILO of both circuits of 400 kV D/C Kishenpur Wagoora T/L along with bays at New Wanpoh & 1 No. 315 MVA, 400/220 kV ICT-I along with associated bays at New Wanpoh and 03 No. 220 kV Line Bays; Asset-II: 400/220 kV 315 MVA ICT-II along with associated bays at New Wanpoh Sub-station; Asset-III: 400 kV 125 MVAR Bus Reactor along with associated bays; and Asset-IV: 400 kV D/C Kishenpur-New Wanpoh Line along with associated bays at both ends associated with "Northern Region System Strengthening Scheme-XVI" in Northern Region.	01/03/2022	Transmission Tariff
53	466/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 in respect of 4 numbers of Non-ISTS 400 kV Transmission Lines carrying ISTS Power of Damodar Valley Corporation in Eastern Region.	28/02/2022	Transmission Tariff
54	193/TT/2019	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from COD to 31.3.2019 in respect of Asset-I: 400 kV D/C Alipurduar-Punatsangchun Transmission Line along with associated bays at Alipurduar Sub-station and Asset-II: 02 number of 220 kV bays at Alipurduar Substation under the transmission system associated with "Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/ WR".	28/02/2022	Transmission Tariff
55	289/TT/2019	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Provision of Spare ICTs and Reactor for Southern Region.	28/02/2022	Transmission Tariff

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56	248/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Revision of Transmission Tariff for 2004 09 tariff block, 2009 14 tariff block Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block for Asset-1 (a) 50MVAR Rea ctor at Narendra S/S, (b) Narendra ? Davanagere 400kV D/C TL and 50 MVAr Bus Reactor at Mysore, (c) LILO of Kolar-Sripreumbudur 400kv S/C line along with 50 MVAr reactor at Kalivanthapattu, Asset-II (d)	28/02/2022	Transmission Tariff
		2nd Auo Transformer at Hiriyur Substation, Asset-III (e) 1st 315 MVA Auto transforer at kalivanthapattu SS and (f) 2nd Auto transformer at kalivanthapattu SS along with asociated bays and equipments and Asset-IV: mysore-Kozhikode 400kv D/C TI along with new 400/220 kv Susbttaion with MX315 MVA ICTs and 2X50 MVAr Switchable Line Feactors at Kozhikode Substtaion and extension of Mysore Substtaion under transmission system associate with Kaiga 3&4 (2X235 MW) Project in Southern Region		
57	316/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For Kakrapar Transmis sion System in Western Region .	28/02/2022	Transmission Tariff
58	24/RP/2020 in 367/MP/2019	Review Petition under Section 94(1)(f) of the Electricity Act, 2003 and Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 on behalf of West Bengal State Electricity Distribution Company Ltd. seeking review of the Order/ directions dated 30.06.2020 passed by this Hon'ble Commission in Petition No. 367/MP/2019 recorded in the ROP for the hearing on 30.06.2020	28/02/2022	Review Petition
59	25/RP/2021 in 135/MP/2021	Review Petition seeking review of Order dated 31.08.2021 passed in Petition No. 135/MP/2021 under Regulation 103 of Conduct of Business Regulation, 1999.	28/02/2022	Review Petition

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60	308/TT/2020	Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations' 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2014 for Truing up Transmission Tariff for 2014-19 Tariff Block and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission Tariff for 2019-24 Tariff Block for Asset I:400k V D/C Platana-Silchar Twin Moose Conductor Transmission line- 247.30 km (DOCO: 01.09.2012) Asset II: 400 kV D/C Silchar- Byrnihat (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 214.41 km (DOCO: 01.03.2013) Asset III: 400 kV D/C Byrnihat-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 201 km (DOCO: 22.02.2015) Asset IV: 400 kV D/C Silchar- Azara (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 256.41 km (DOCO: 27.07.2014) Asset V: 400 kV D/C Azara-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line-159 km (DOCO: 16.01.2015)	28/02/2022	Transmission Tariff
61	2/SM/2022	An interim mechanism for meeting and accounting the manpower and other expenses of Central Transmission Utility of India Limited (CTUIL) pursuant to segregation of CTU function from Power Grid Function of India Limited vide Gazette Notification dated 9.3.2021	25/02/2022	Suo Motu
62	283/AT/2021	Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System "Evacuation of power from RE sources in Koppal Wind Energy Zone (Karnataka) (2500MW)" being established by Koppal-Narendra Transmission Limited	25/02/2022	Adoption of Tariff
63	169/MP/2021	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of the Hydropower Contracts in Green Term- Ahead Market (GTAM) at Indian Energy Exchange Ltd. to facilitate Hydropower Purchase Obligation (HPO) compliance of obligated entities.	24/02/2022	Miscellaneous Petition
64	283/GT/2020	Petition under 79(1) & 86 of the CERC (Conduct of Business), Regulations, 1999, Section 62(1)(a) of the Electricity Act, 2003 and Regulation 8, 14 & 25(3) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for truing up of tariff for the period 2014-19 in respect of Chutak Power Station. AND Petition under 79(1) & 86 of the CERC (Conduct of Business), Regulations, 1999, Section 62(1)(a) of the Electricity Act, 2003 and Regula tion 9(2), 10(1), 12, 25, 26 & 35 (2) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of tariff for the period 2019-24 in respect of Chutak Power Station.	23/02/2022	Generation Tariff

Annual Report

65	10/RP/2020 in 240/GT/2017	Review of Order dated 22.01.2020 passed by the Hon'ble Commission for approval/ revision of the tariff of Muzaffarpur Thermal Power Station, Stage-I (2x110 MW) of KBUNL for the period from the date of COD of Unit-2(15.10.2010) to 31.3.2014 and from 01.04.2014 to 31.03.2019.	22/02/2022	Review Petition
66	614/MP/2020	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 3.2.4 of the Supplementary Power Purchase Agreement dated 5.12.2018 and Article 17.3 of the Power Purchase Agreement dated 6.2.2007 seeking adjudication of disputes qua unilateral amendment of the approved PPA/ SPPA provisions and non-payment of actual cost incurred by Adani Power (Mundra) Limited to supply to Gujarat Urja Vikas Nigam Limited.	21/02/2022	Miscellaneous Petition
67	275/MP/2019	Petition pursuant to the directions of the Hon'ble Supreme Court vide Order dated 02.07.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Sections 62 and 79(1)(b).	21/02/2022	Miscellaneous Petition
68	250/MP/2019	Petition under Section 79 (1)(b) & (f) of E.A. 2003 for recall of CERC order dated 12.04.2019 in 374/MP/2018 granting approval to the Supplemental Agreement(s) dated 5.12.2018	21/02/2022	Miscellaneous Petition
69	360/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Transmission assets under ?Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part A (Phase-I)	18/02/2022	Transmission Tariff
70	644/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for Asset-I: Singrauli ? Allahabad 400kV S/c Line along with associated bays at both ends including 1X50 MVAR Line Reactor at Allahabad end under NRSS-XXX.	18/02/2022	Transmission Tariff
71	652/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for Fixed Series Capacitor (40%) on Circuit-I & II of 400 kV Tumkur (Pavagada) - Tumkur (Vasantharapura) D/c Quad Line at Tumkur (Pavagada) PS end under Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka -PhaseII (Part C) in Southern Region (SRTS II).	17/02/2022	Transmission Tariff

72	160/MP/2021	Petition under Regulation 21 of Central Electricity Regulatory Commission (Power Market) Regulation 2010, as amended or substituted, for grant of registration to establish and operate a power exchange and permit the petitioner to commence the operation of the power exchange alongwith supporting affidavit.	16/02/2022	Miscellaneous Petition
73	523/MP/2020	Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 33 A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter- State Transmission and related matters) Regulations, 2009 seeking relaxation of the procedure set out under Clause 10.11 of Detailed Procedure for "Grant of Connectivity to Projects Based on Renewable Sources to Inter-State Transmission System"	15/02/2022	Miscellaneous Petition
74	266/TD/2021	Application for down gradation of the Trading Licence under Regulations 9(4) and 15(3)(a) of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020	15/02/2022	Trading
75	348/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block for Asset I LILO of Dehar-Bhiwani 400 kV S/C Line at Rajpura Sub-Station, Asset-II: LILO of Dehar- Panipat 400 kV S/C Line at Panhckula Sub-Station, Asset- III: Extensionof Chamera 400/220KV Pooling Substation (GIS)- 01 no. of 220 KV line bay,Asset-IV: 400 kV Anta Bay at Kota Sub-Station for 400 kV S/C Anta-Kota Line (Line owned by RVPNL) associated with Northern Region System Strengthening Scheme-XXVII.	15/02/2022	Transmission Tariff
76	276/GT/2018	Petition No.276/GT/2018 for determination of tariff of 1200 MW coal-based power project of Jindal India Thermal Power Limited for the period from 12.2.2015 to 31.3.2019	12/02/2022	Generation Tariff
77	230/TD/2021	Application under section 15(1) of the Electricity Act, 2003 read with regulations 6(1) CERC (Procedure, Terms and Conditions for grant of Category V License for Inter-State trading of Electricity in all the States and Union Territories of India for grant of Trading License and other related matters) Regulations, 2020 amended time to time	09/02/2022	Trading
78	88/MP/2021	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming for compensation due to levy of charges of transportation of fly ash as per the terms of Power Purchase Agreement dated 01.11.2013	09/02/2022	Miscellaneous Petition

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Annual Report

114/MP/2019

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79	24/MP/2019	Petition under Section 79 (1)(b) of the Electricity Act, 2003 read with Article 18.1 of Power Purchase Agreement dated 22.04.2007 for Implementation of the Recommendations issued by the High-Power Committee vide its Report dated 03.10.2018, as ratified by the Policy Decision of the Government of Gujarat issued by Government Resolution dated 01.12.2018.	08/02/2022	Miscellaneous Petition
80	354/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For Vindhyachal Stage -II Transmission System in Western Region.	08/02/2022	Transmission Tariff
81	24/RP/2021 in 373/MP/2020	Review Petition filed under Regulation 103(1) of the CERC (Conduct Of Business) (Amendment) Regulations, 2013 against the order dated 20.08.2021 passed by this Hon'ble Commission in Petition No. 373/MP/2020	07/02/2022	Review Petition
82	239/MP/2021	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.06.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to change in law events and force majeure events, extension of the scheduled commercial operation date of the transmission project on account of force majeure events adversely impacting its implementation and seeking appropriate directions.	08/02/2022	Miscellaneous Petition
83	209/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Singrauli Transmission System in Northern Region.	07/02/2022	Transmission Tariff

Petition under Section 79 (1) (b) and (f) of the Electricity

Act, 2003 for adjudication of disputes arising out of Power

Purchase Agreement dated 27.11.2013 executed between

the Petitioners and the Respondent.

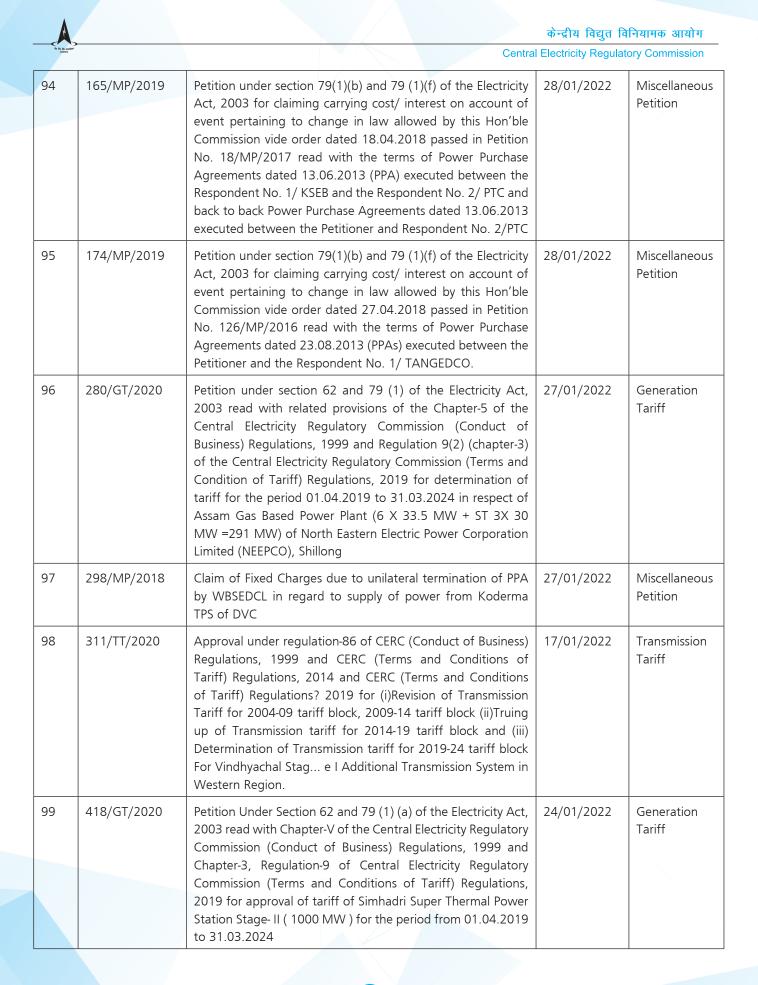
04/02/2022

Miscellaneous

Petition

85	317/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019- 24 tariff block For Korba Transmission System in Western Region.	03/02/2022	Transmission Tariff	
86	671/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block for assets under WRSS XIV	03/02/2022	Transmission Tariff	
87	34/MP/2022	Petition under Regulation 8 of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter- State Transmission and related matters) Regulations, 2009 Seeking Hon'ble Commission?s permission to allow the drawl of start up power for U#1 (800 MW) of Telangana STPS Ph-I (2x800 MW) from the grid beyond the period of fifteen months (after 15.02.2022)	02/02/2022	Miscellaneous Petition	
88	401/GT/2020	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of tariff of Vindhyachal Super Thermal Power Station Stage-I (1260 MW) for the period from 01.04.2019 to 31.03.2024.	31/01/2022	Generation Tariff	
89	688/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For assets under Installation of Reactors in Western Region.	29/01/2022	Transmission Tariff	

90	142/TT/2021	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For 400kV D/C Mundra UMPP ? Bhuj (Triple Snowbird) Ckt -2 Transmission Line alongwith extension of 400kV Mundr a UMPP Switchyard and 400kV Bhuj Pooling Station under Transmission System Strengthening Associated with Mundra UMPP (Part-B) in Western Region.	30/01/2022	Transmission Tariff
91	636/MP/2020	Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 10 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 along with Addendum No. 1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited and Tamil Nadu Generation and Distribution Corporation Limited for the supply of 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra, seeking an in-principle approval of the additional Capital Expenditure to be incurred on account of installation of Limestone based Wet Flue Gas De- Sulphurization system necessitated by a Change in Law event i.e., Environment (Protection) Amendment Rules, 2015 dated 07.12.2015 and Environment (Protection) Amendment Rules, 2018 dated 28.06.2018 issued by the Ministry of Environment, Forest and Climate Change read with the letter issued by Central Pollution Control Board dated 11.12.2017.	28/01/2022	Miscellaneous Petition
92	301/MP/2018	Petition under Section 79 (1) (b) & (f) of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.03.2010, 21.03.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.	28/01/2022	Miscellaneous Petition
93	300/MP/2018	Petition under Section 79 (1) (b) & (f) of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations 2014 and read with statutory framework governing procurement of power through Competitive Bidding and Article 10 and 13of the respective Power Purchase Agreements, executed between GMR Kamalanga Energy Limited and its beneficiaries, seeking compensation on account of Change in Law events impacting revenues and costsduring the Operating Period.	28/01/2022	Miscellaneous Petition



100	15/MP/2019	Petition under Section 79(1) (b) and 79 (1) (f) of the Electricity Act, 2003 for declaration that any variation in the cost of fuel ?invoiced? to the Petitioner, owing to any increase in rate of taxes, levies, cess or duties which includes but is not limited to royalty, central excise duty, S.E.D. CST, energy cess, sizing charges, surface transportation, and also enactment of new taxes/royalties on the coal cost which includes but is not limited to NMET, DMF, forest transit fee and PWD cess, imposed by the Central Government, State Government/Union Territory, or any other Government, being a component of invoiced rate of coal, is a pass-through cost as per the terms of the PPA dated 07.08.2008	25/01/2022	Miscellaneous Petition
101	28/GT/2020	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of Generation tariff of Rampur Hydro Power Station (412 MW) for the period 01.04.2019 to 31.03.2024.	24/01/2022	Generation Tariff
102	132/MP/2021	Petition seeking condonation of delay in complying with the procedure for issuance of Renewable Energy Certificates for the month of February, 2020 and to further direct the Respondent to issue the certificates due to the Petitioner.	24/01/2022	Miscellaneous Petition
103	1/SM/2022	Ease of doing business-Regulatory Compliance portal of Department of promotion of industry and Internal Trade, Government of India -Removal of difficulty and relaxation of Provisions of Regulation	22/01/2022	Suo Motu
104	251/TD/2021	Petition under Section 15 of the Electricity Act, 2003 read with Regulation 15 (3), Regulation 3 and 6 of Central Electricity Regulatory Commission (Procedure, Terms And Conditions for Grant of Trading License And other Related Matters) Regulations 2020 seeking Downgradation of Trading License of M/S Atria Energy Services Private Limited from Category IV to Category V Trading License	23/01/2022	Trading
105	325/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For Kawas Transmission System in Western Region.	21/01/2022	Transmission Tariff
106	146/TT/2016	Petition for truing-up of transmission tariff for FY 2013-14 and for determination of transmission tariff for the tariff block pertaining to FY 2014-15 to FY 2018-19	21/01/2022	Transmission Tariff

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107	184/TT/2013	Transmission tariff for (i) +_500KV Mundra-Mohindergarh HVDC bipole transmission line with associated substations, bays,electrode lines and associated 400 KV lines, (ii) 400 KV D/C Mundra-dehgam transmission line with associated system for control period 2009-2014 from date of grant of transmission Licence to 31.03.2014.	21/01/2022	Transmission Tariff	
108	216/TT/2020	Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 based on CERC (Terms and Conditions of Tariff) Regulations, 2014 & CERC (Terms and Conditions of Tariff) Regulations, 2019 for Truing-up of Transmission Tariff for the period from 01-April-2014 to 31-March-2019 & Determination of tariff for the period from 01-April-2019 to 31-March-2024 for Transmission system constructed, maintained and operated by Adani Tr ansmission (India) Limited vide Licence No. 20/ Transmission/2013/CERC.	21/01/2022	Transmission Tariff	
109	243/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019- 24 tariff block For Assets under NLC-I Transmission System in Southern Region	21/01/2022	Transmission Tariff	
110	89/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004 09 tariff block, 2009 14 tariff block (ii)Truing up of Transmission tariff for 2014 19 tariff block and (iii)Determination of Transmission tariff for 2019 24 tariff block For 400 KV D/C Ramagundam- Bhadrawati (Chandrapur) Transmission System in Southern and Western Region	21/01/2022	Transmission Tariff	
111	296/MP/2019	Petition under Section 79 (1) (b) and Section 79 (1) (f) of Electricity Act, 2003 for amendment of PPAs dated 27.01.2012 to align them with Regulation 15 of the RERC (Forecasting, Scheduling, Deviation Settlement and Related Matters of Solar and Wind Generation Sources) Regulations, 2017.	21/01/2022	Miscellaneous Petition	

Annual Report

594/MP/2020	Petition under Section 79 (1)(f) of the Electricity Act, 2003 along with statutory framework governing procurement of power through competitive bidding and Articles 4 and 9 of the Power Purchase Agreement dated 21.03.2013 executed between GMR Warora Energy Ltd. and DNH Power Distribution Corporation Limited (DNH) seeking directions to DNH to pay Capacity Charges to GWEL based on capacity declared by GWEL on day ahead basis.	20/01/2022	Miscellaneous Petition
286/MP/2018	Petition under Section 79 of the Electricity Act, 2003 for execution of the Orders dated 14.03.2018 passed in Petition No. 13/SM/2017 and 16.03.2018 passed in Petition No. 1/ MP/2017; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Tamil Nadu Generation and Distribution Corporation Ltd. in relation thereto.	20/01/2022	Miscellaneous Petition
377/TT/2020	Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block in respect of assets of combined assets under Bus Reactors in Northern Region (PHASE-II)	19/01/2022	Transmission Tariff
682/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block for Asset I(A) extension of 400/220 kV Sikar Sub-station with 1X500 MVA, 400/220/33 kV auto transf ormer along with associated bays, Asset I(B) extension of 400/220 kV Sikar Sub-station with 2 nos. 220 kV line bays, Asset II(A) 400/220 kV, 500 MVA ICT along with associated bays at 400/220 kV Mainpuri Sub-station and Asset II(B) 2 No. 220 kV line bays at 400/220 kV Mainpuri Sub-station under Augmentation of Transformation Capacity at Mainpuri and Sikar in Northern Region	18/01/2022	Transmission Tariff
544/MP/2020	Petition under Regulation 4 and 10 of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020 read with Regulation 111, 112 and 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for giving prior intimation of undertaking telecommunication business by the Petitioner and for determination of revenue sharing mechanism	18/01/2022	Miscellaneous Petition
	286/MP/2018 377/TT/2020 682/TT/2020	 along with statutory framework governing procurement of power through competitive bidding and Articles 4 and 9 of the Power Purchase Agreement dated 21.03.2013 executed between GMR Warora Energy Ltd. and DNH Power Distribution Corporation Limited (DNH) seeking directions to DNH to pay Capacity Charges to GWEL based on capacity declared by GWEL on day ahead basis. 286/MP/2018 Petition under Section 79 of the Electricity Act, 2003 for execution of the Orders dated 14.03.2018 passed in Petition No. 13/SM/2017 and 16.03.2018 passed in Petition No. 13/SM/2017; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Tamil Nadu Generation and Distribution Corporation Ltd. in relation thereto. 377/TT/2020 Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block in respect of assets of combined assets under Bus Reactors in Northern Region (PHASE-II) 682/TT/2020 Approval under regulation-86 of CERC (Conduct of Business) Regulations; 12919 and CERC (Terms and Conditions of Tariff) Regulations; 2014 and CERC (Terms and Conditions of Tariff) Regulations; 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2014-24 tariff block for Asset I(A) extension of 400/220 kV Sikar Sub-station with 1X500 MVA, 400/220/X3 kV auto transf ormer along with associated bays, Asset I(B) extension of 400/220 kV Sikar Sub-station with 2 nos. 220 kV line bays, Asset II(B) 2 No. 220 kV line bays at 400/220 kV Mainpuri Sub-station under Augmentation of Transformation Capacity at Mainpuri and Sikar in Northern Region 544/MP/2020 Petition under Regulation 4 and 10 of the Central Electricity Regulatory Commissi	along with statutory framework governing procurement of power through competitive bidding and Articles 4 and 9 of the Power Purchase Agreement dated 21.03.2013 executed between GMR Warora Energy Ltd. and DNH Power Distribution Corporation Limited (DNH) seeking directions to DNH to pay Capacity Charges to GWEL based on capacity declared by GWEL on day ahead basis. 20/01/2022 286/MP/2018 Petition under Section 79 of the Electricity Act, 2003 for execution of the Orders dated 14.03.2018 passed in Petition No. 13/5M/2017; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Tamil Nadu Generation and Distribution Corporation Ltd. in relation thereto. 19/01/2022 377/TT/2020 Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 2019 for (i)Truing up of Transmission tariff for 2019-24 tariff block in respect of assets of combined assets under Bus Reactors in Northern Region (PHASE-II) 18/01/2022 682/TT/2020 Approval under regulation-86 of CERC (Conduct of Business) Regulations; 2019 and CERC (Terms and Conditions of Tariff) Regulations; 01/00/220 kV Sikar Sub-station with 2 nos. 220 kV line bays, Asset I((A) 400/220 kV, S00 MVA ICT along with associated bays at 400/220 kV Mainpuri Sub-station under Augmentation of Transmi

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117	481/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Asset 1: 300 MVAR STATCOM at 400kV Aurangabad substation, Asset 2: ?200 MVAR STATCOM at 400kV Gwalior Substation, Asset 3: 300 MVAR STATCOM at 400kV Satna substation and Asset 4: 300 MVAR STATCOM at 400kV Solapur substation under Installation of STATCOMs in Western Region.	18/01/2022	Transmission Tariff
118	449/MP/2019	Petition under Section 79 of the Electricity Act 2003 read with Regulations 14 & 15 of the Central Electricity Regulatory Commission (Terms and Conditions of Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 challenging the non- grant of Renewable Energy Certificate.	17/01/2022	Miscellaneous Petition
119	24/TT/2021	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Asset-A : 1 no. 765 kV line bay at 765/400kV Bilaspur Pooling Station (for Sipat STPS (NTPC) - Bilasp ur PS (PG) 765kV 3rd S/c) & Asset-B: 2 Nos. 765 kV line bays at 765/400kV Bilaspur Pooling Station(POWERGRID) (for Bilaspur PS (PG)-Rajnandgaon(TBCB) 765kV D/c line) alongwith 2 Nos. 240MVAR, 765kV switchable line Reactors at 765/400kV Bilaspur Pooling Station end under under ?POWERGRID Works associated with Additional System Strengthening for Sipat STPS in Western Region.	18/01/2022	Transmission Tariff
120	163/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For 765/400kV 1500MVA ICT 1 & ICT 2 along with associated bays at Dharamjaygarh Substation under Supplementary Transmission Scheme of IPP Projects in Chattisgarh in Western Region	17/01/2022	Transmission Tariff
121	595/MP/2020	Petition for directions to Respondents, National Load Dispatch Centre and Odisha Renewable Energy Development Agency - State Nodal Agency for the fresh accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequential reliefs.	11/01/2022	Miscellaneous Petition

Annual Report

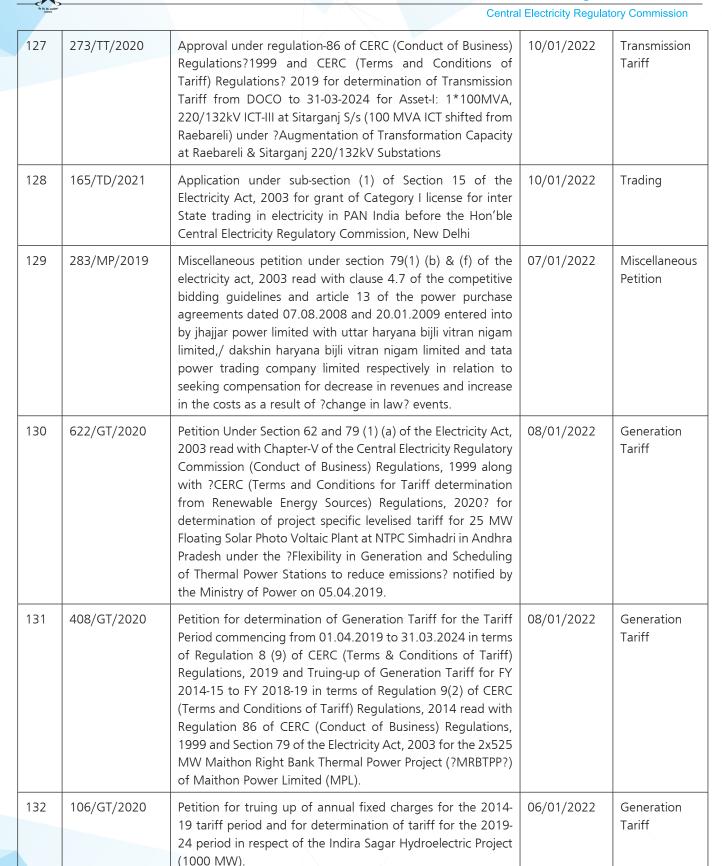
293/GT/2020

710/TT/2020

122

Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Chapter-3, Regulation-8 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for revision of tariff of Simhadri Super Thermal Power Station Stage-II for the period from 01.04.2014 to 31.03.2019 after the truing up exercise.	11/01/2022	Generation Tariff
Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) Truing up of Transmission tariff for 2009-14 tariff block and (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block in respect of combined Assets consisting of Asset-1: 765 kV S/C Moga- Bhiwani transmission line (DOCO: 1.6.2012), Asset-2:765 kV S/C Jattikalan-Bhiwani transmission line associated with 765 kV system (DOCO: 1.10.2012), Asset-3: LILO of both circuits of 400 kV D/C Bamnauli-Mundka/Bawana at Jatikalan 765/400 kV Sub-station, (DOCO: 1.10.2012), Asset-4: Agra ? Jatikalan 765 kV S/C Transmission Line, (DOCO :1.5.2013), Asset-5: Agra - Meerut 765 kV S/C Transmission Line (DOCO 1.6.2013) covered under 765 kV System for central part of Northern Grid Part-I in Northern Region.	10/01/2022	Transmission Tariff
 Petition Under Section 62 and 79 (1) (a) of the Electricity	11/01/2022	Generation

		1.6.2013) covered under 765 kV System for central part of Northern Grid Part-I in Northern Region.		
124	297/GT/2020	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Chapter-3, Regulation-8 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for revision of tariff of Vindhyachal Super Thermal Power Station Stage-I (6x210 MW) for the period from 01.04. to 31.03.2019 after the truing up exercise.	11/01/2022	Generation Tariff
125	109/GT/2020	OTPC 726.6 MW Palatana Project Multi Year Tariff Petition for FY 2019-24	11/01/2022	Generation Tariff
126	665/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for Assets under POWERGRID works associated with ?TBCB lines under common transmission system for Phase-II generation projects in Odisha in Eastern & Western Region.	11/01/2022	Transmission Tariff





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133	124/MP/2021	Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 33A and 33B of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Sixth Amendment) Regulations, 2017, thereby imploring this Hon'ble Commission to exercise its regulatory powers, as well as its Power to Relax and to Remove Difficulties, for the purpose of facilitating the Petitioner to obtain connectivity for its oil refinery located at Moti Khavadi, Jamnagar, Gujarat to the CTU network, at the nearest ISTS pooling station, which is located at Jam Khambhaliya, in order to source/ procure 500 MW of renewable power for its refinery.	05/01/2022	Miscellaneous Petition
134	252/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For Transmission system ass ociated with 132kV S/C NER Augmentation in North Eastern Region	04/01/2022	Transmission Tariff
135	195/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019-24 tariff block for Combined Assets of 400kV D/C Ranchi - Sipat Transmission Line with associated bays at Ranchi & Sipat Substations and 40% FSC on 400kV Ranchi - Sipat Transmission Line at Ranchi Substation under Kahalgaon -II, Phase II Transmission System in Western Region	03/01/2022	Transmission Tariff
136	170/MP/2021	Petition under Section 79(1)(b) for approval of the amendment of tariff and PPA on account of allocation of coal linkage under the SHAKTI Scheme of the Government of India.	04/01/2022	Miscellaneous Petition
137	695/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Salal II Transmission System associated with Northern Region.	03/01/2022	Transmission Tariff
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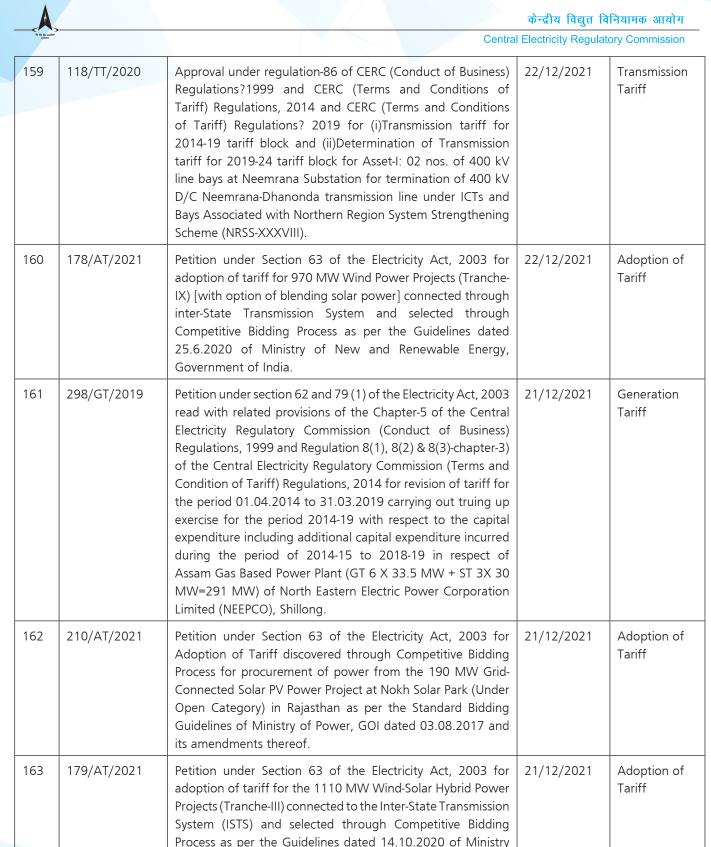
138	684/TT/2020	Approval under Regulation: 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from DOCO to 31.03.2024 for 400kV D/C Mundra UMPP Bhuj (Triple Snowbird) Ckt-1 Transmission Line alongwith extension of 400kV Mundra UMPP Switchyard and 400kV Bhuj Pooling Station under Transmission System Strengthening Associated with Mundra UMPP (Part-B).	03/01/2022	Transmission Tariff
139	660/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for Transmission Asset 1 X 500MVA, 400/220/33 kV, 3-Ph ICT-3 with GIS bays in 400 Kv side and AIS bays in 220 KV side at Misa Substation under ?North eastern Region Strengthening Scheme-IV (NERSS-IV)? in North-Eastern Region.	03/01/2022	Transmission Tariff
140	447/TT/2020	Transmission System Strengthening associated with Mundra UMPP (Part-A)? in Western Region	03/01/2022	Transmission Tariff
141	686/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations 2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for 500 MVA single phase unit of 765/400 kV ICT (cold spare) Stationed at Ranchi (new)? under ? Eastern Region strengthening scheme IX'' in Eastern Region.	01/01/2022	Transmission Tariff
142	27/TT/2021	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block for Raipur Pooling Station Wardha 765 kV D/C second line with bay extension and equipment at 765kV Raipur Po oling station & Wardha substation under System Strengthening in Raipur - Wardha Corridor for IPP Projects in Chhattisgarh (IPP-F) in Western Region	31/12/2021	Transmission Tariff
143	40/TT/2021	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for ASSets under Rapp 7 & 8 Part B	31/12/2021	Transmission Tariff

6/TT/2021	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of Transmission tariff for 2009 14 tariff block Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Transmission System associated Northern Region System Strengthening Scheme XXIII in Northern Region consisting of assets Asset 1 and 2Combined Assets of 500 MVA 400/220 kV ICT III & 500 MVA 400/220 kV ICT IV along with associated bay at Maharanibagh Sub-Station Asset 3500MVA 400/220 kV ICT II along with associated bays at Lucknow Asset 4400/220 kV ICT along with associated bays at Bahadurgarh Sub Station	31/12/2021	Transmission Tariff
150/MP/2021	Petition under Sections 79(1)(c) of the Electricity Act, 2003 for implementation of Ministry of Power?s Order No. 3/7/2017-Trans-Pt(6) dated 25.03.2021 read with Regulation 111 of CERC (Conduct of Business) Regulations, 2009 read with the application provisions of Transmission Service Agreement dated 26.01.2016.	31/12/2021	Miscellaneous Petition
679/TT/2020	Approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Tuticorin Pooling Station- Salem Pooling Station 765 kV D/C line (initially charged at 400 kV) along with Bay extensions at Salem Pooling Station and Tuticorin Pooling Station and 80 MVAR Line Reactors at each end of both circuits of Tuticorin Pooling Station-Salem Pooling Station 765 kV D/C line (initially charged at 400 kV) under ?Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited-LTOA Generation Projects in Tuticorin Area-Part-B in Southern Region.	31/12/2021	Transmission Tariff
317/MP/2019	Petition under Section 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, read with Articles 21.1.2 of the PPA dated 26.12.2014 executed between the Petitioner and the Respondent No. 1, seeking appropriate directions upon the Respondent No. 1/ KSEB for releasing the outstanding payment accrued in favour of the Petitioner on account of non-payment of the fixed charge and transmission losses in terms of the Power Purchase Agreement (PPA) dated 26.12.2014	31/12/2021	Miscellaneous Petition
	150/MP/2021 679/TT/2020	Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2019 GERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of Transmission tariff for 2019 14 tariff block Truing up of Transmission tariff for 2011 14 tariff block and Determination of Transmission tariff for 2011 24 tariff block For Transmission System associated Northern Region Consisting of assets Asset 1 and 2Combined Assets of 500 MVA 400/220 kV ICT III & 500 MVA 400/220 kV ICT II along with associated bay at Maharanibagh Sub-Station Asset 3500 MVA 400/220 kV ICT III along with associated bays at Lucknow Asset 4400/220 kV ICT along with associated bays at Bahadurgarh Sub Station150/MP/2021Petition under Sections 79(1)(c) of the Electricity Act, 2003 for implementation of Ministry of Power?s Order No. 3/7/2017-trans-Pt(6) dated 25.03.2021 read with Regulation 111 of CERC (Conduct of Business) Regulations, 2009 read with the application provisions of Transmission Service Agreement dated 26.01.2016.679/TT/2020Approval under Regulation-86 of CERC (Conduct of Business) Regulations ? 2019 for (i)Truing up of Transmission tariff Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff Begulations? 2019 for (i)Truing up of Transmission tariff for 2019-24 tariff block for Tuticorin Pooling Station- Salem Pooling Station 765 kV D/C line (initially charged at 400 kV) along with Bay extensions at Salem Pooling Station- Salem Pooling Station 765 kV D/C line (initially charged at 400 kV) along with Bay extensions at Salem Pooling Station- Salem Pooling Station 765 kV D/C line (initially charged at 400 kV) along with Bay extensions at Salem Pooling Station- Salem Pooling Station 755 kV D/C line (initially charged at 400 kV) along with Bay extensions at Salem Pooling S	Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of Transmission tariff for 2019 14 tariff block and Determination of Transmission tariff for 2019 24 tariff block for Transmission System associated Northern Region consisting of assets Asset 1 and ZCombined Assets of 500 MVA 400/220 kV ICT II & 500 MVA 400/220 kV ICT IV along with associated bay at Maharanibagh Sub-Station Asset 3500MVA 400/220 kV ICT II along with associated bays at Lucknow Asset 4400/220 kV ICT II along with associated bays at Lucknow Asset 4400/220 kV ICT II along with associated bays at 110 of CERC (Conduct of Business) Regulations, 2009 read with the application provisions of Transmission Service Agreement dated 26.01.2016.31/12/2021679/TT/2020Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 2019 for (i)Truing up of Transmission Tariff) Regulations 2019 and CERC (Terms and Conditions of Tariff) Regulations 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block For Tuticorin Pooling Station- Salem Pooling Station 765 kV D/C line (initially charged at 400 kV) along with Bay extensions at Salem Pooling Station and Tuticorin Pooling Station A68 00 MVAR Line Reactors at each end of both circuits of Tuticorin Pooling Station- Salem Pooling Station 765 kV D/C line (initially charged at 400 kV) along with Bay extensions at Salem Pooling Station- Salem Pooling Station A68 00 MVAR Line Reactors at each end of both circuits of Tuticorin Pooling Station- Salem Pooling Station 765 kV D/C line (initially charged at 400 kV) under ?Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited-LTOA Generation Projects in Tuticorin Area-Part-B in Southern Region.31/12/2021

ar for the sentered	>	Centra	l Electricity Regulat	
148	75/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations?2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset: 400 kV Transmission Line for reconfiguration of Biharsharif Ckt III & IV from present location to the Stage II side of Kahalgaon Switchyard of NTPC under Split Bus arrangement for various substations in Eastern Region.	27/12/2021	Transmission Tariff
149	135/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block for combined asset associated with Western Region Strengthening Scheme VI in Western region.	24/12/2021	Transmission Tariff
150	72/GT/2021	Determination of tariff of Generating Stations operated and managed by Bhakra Beas Management Board (BBMB) for the control period 1.04.2019 to 31.03.2024	24/12/2021	Generation Tariff
151	368/GT/2019	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 along with ?CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017 for determination of project specific levelised tariff for100 MW floating solar Photo Voltaic Plant at water reservoir of Ramagundam Super Thermal Power St ation (RSTPS), Ramagundam, Telangana.	23/12/2021	Generation Tariff
152	211/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019-24 tariff bloc k for 400 kV D/C Kolhapur-Mapusa transmission line (Ckt. I & Ckt. II) in Western Region	23/12/2021	Transmission Tariff

Annual Report

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153	148/MP/2021	Petition under Section 38(2) read with Section 79(1)(c) and Section 79(1)(k) of the Electricity Act, 2003 and the Regulation 3 and 4 of the Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010, Regulations 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 for grant of regulatory approval for execution of Transmission System for evacuation of power from Pakaldul Hydro Electric Plant in Chenab Valley.	23/12/2021	Miscellaneous Petition
154	213/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Revision of Transmission Tariff for 2001- 04 tariff block, 2004-09 tariff block, 2009-14 tariff block Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For 400 kV Talcher Transmission system in Eastern Region.	23/12/2021	Transmission Tariff
155	208/TD/2021	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-state trading license.	22/12/2021	Trading
156	249/AT/2021	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for procurement of aggregated power of 2500 MW under Pilot Scheme-II for three years (covered under medium term) as notified by Government of India.	22/12/2021	Adoption of Tariff
157	25/TT/2021	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For Up-gradation of transfer capacity of Talcher-Kolar HVDC Bi-pole in Southern Region.	22/12/2021	Transmission Tariff
158	49/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for 2X240 MVAR 765 kV Bus Reactors along with associated bays at Thiruvalam S/S under ?Installation of Bus reactors at Cuddapah, Nellore PS, Kurnool, Raichur and Thiruvalam in Southern Region.	22/12/2021	Transmission Tariff



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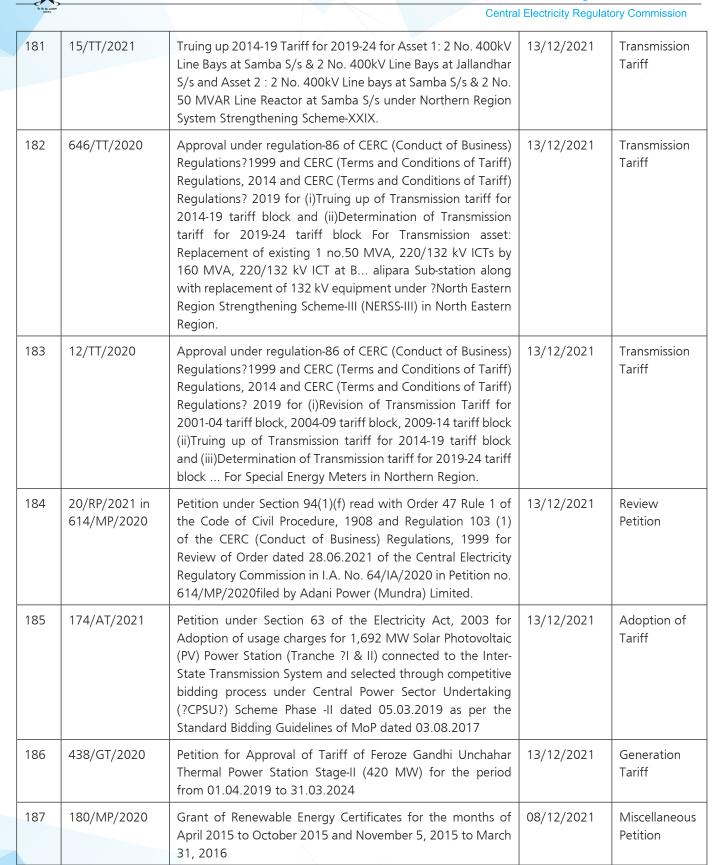
of New and Renewable Energy, Government of India.

164	199/MP/2020	Petition for Determination of fees and charges payable to the Petitioner which has been designated as the Settlement Nodal Agency by the Ministry of Power, Government of India under the Guidelines for Import/Export (Cross Border) of Electricity-2018 to undertake various activities for settlement of grid operation related charges as enumerated in the Central Electricity Regulatory Commission (Cross Border Trade of Electricity) Regulations, 2019	20/12/2021	Miscellaneous Petition
165	121/MP/2017	Petition under Section 79(1)(b) of the Electricity Act read with Article 13 of the PPA dated 22.04.2007 and Clause 4.7 of the Competitive Bidding Guidelines, seeking adjustment of tariff for increase/ decrease in cost/ revenue of CGPL due to occurrence of Change in Law events	20/12/2021	Miscellaneous Petition
166	157/MP/2015	Petition seeking adjustment of tariff for increase/decrease in revenues/costs of Costal Gujrat power Limited due to Change in law during the operation Period for the Financial Year 2011-12, 2012-13 and 2013-14.	20/12/2021	Miscellaneous Petition
167	448/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019-24 tariff block For 400 kV Jeypore -Talcher Transmission system in Eastern Region.	20/12/2021	Transmission Tariff
168	18/RP/2021 in 33/TT/2019	Review petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of order dated 7.2.2021 in Petition No. 33/TT/2019	20/12/2021	Review Petition
169	108/GT/2020	Petition for truing-up of tariff of combined cycle gas based Palatana Power Project of ONGC Tripura Power Company Limited (726.6 MW) for the 2014-19 tariff period.	18/12/2021	Generation Tariff
170	15/RP/2020 in 281/GT/2018	Review of the order dated 05.02.2020 passed by the Hon'ble Commission in the matter of Approval of Generation Tariff of Sewa-II HE Project (3x40 MW) for the period 29.06.2010 to 31.3.2014 under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103(1) of the CERC (Conduct of Business), Regulations, 1999.	16/12/2021	Review Petition

Central Electricity Regulatory Commission

171	333/MP/2018	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 6.3A and 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 regarding the validity of the Commercial Operations Date of Units I and II of its generating station as declared by Bhartiya Rail Bijlee Company Limited.	15/12/2021	Miscellaneous Petition
172	176/MP/2021	Petition under Sections 79(1)(a) and 79(1)(b) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 05.07.2018 between the Petitioner and NTPC Limited seeking relief on account of Change in Law event, viz., the imposition of Safeguard Duty by Notification No. 01/2018 Customs (SG) dated 30.07.2018 issued by the Department of Revenue, Ministry of Finance, Government of India.	16/12/2021	Miscellaneous Petition
173	156/MP/2021	Petition under Section 79(1)(a) and (b) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 17.07.2018 between the Petitioner and NTPC Limited seeking relief on account of Change in Law event, viz., the imposition of Safeguard Duty by Notification No. 01/2018 Customs (SG) dated 30.07.2018 issued by the Department of Revenue, Ministry of Finance, Government of India	16/12/2021	Miscellaneous Petition
174	626/MP/2020	Petition under Section 79 (a) and (b) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 05.07.2018 between the Petitioner and NTPC Limited seeking relief on account of Change in Law event, viz., the imposition of Safeguard Duty by Notification No. 01/2018 Customs (SG) dated 30.07.2018 issued by the Department of Revenue, Ministry of Finance, Government of India.	16/12/2021	Miscellaneous Petition
175	41/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Transmission System associated with Common System associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area-Part-A in Southern Region	15/12/2021	Transmission Tariff

176	251/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Revision of Transmission Tariff for 2001 04 tariff block, 2004 09 tariff block, 2009 14 tariff block Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For combined elements of 315 MVA 400/220 kV Auto transformer at Hyderabad, and 50 MVAR Reactor at Cuddapah under CTP Augmentation in Southern Region.	14/12/2021	Transmission Tariff
177	214/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For Transmission system a ssociated with Kopili hydroelectric Stage-I extension project (2x50MW) in North Eastern Region.	14/12/2021	Transmission Tariff
178	44/TT/2021	Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i)Truing up of transmission tariff for 2014-19 tariff block and (ii)Determination of transmission tariff for 2019-24 tariff block in respect of Combined Assets consisting of assets under ?765KV System for Central Part of Northern Grid- P art-II? in Northern Region.	14/12/2021	Transmission Tariff
179	217/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Revision of Transmission Tariff for 2004 09 and 2009 14 tariff block Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019-24 tariff block for a) 40 percent fixed series compensation on Gooty Neelmangla line II at Gooty and b) 40 percent fixed series compensation on Gooty Neelmangla line I at Gooty, Kadapa Nagarjunasagar Circuit I and Circuit II at Kadapa under Fixed Series Comp. on 400 kV lines in Southern Region.	14/12/2021	Transmission Tariff
180	668/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Transmission assets under Augmentation of transformation capacity in Southern Region.	13/12/2021	Transmission Tariff



188	475/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block for Asset-I: 400 kV D/C (Quard) Circuit-I of Dehradun- Abdullahpur transmission line along with assoc iated bays at Dehradun and Abdullahpur Substation (DOCO 31.3.2018), Asset-II: 400 kV D/C (Quard) Circuit-II of Dehradun- Abdullahpur transmission line along with associated bays at Dehradun and Abdullahpur Substation (DOCO 1.4.2018), Asset-III: 400 kV D/C (Quard) Dulhasti- Kishenpur single circuit strung along with associated bays at kishenpur (DOCO 23.1.2018),Asset-IV: Two nos. of 63 MVAR 400kV Line Reactor Balia (PG) Sub-station (Extn) (DOCO 1.2.2014) under ?Northern region system strengthening scheme-XXIV in northern region.	08/12/2021	Transmission Tariff
189	19/RP/2020 in 284/RC/2019	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the order dated 30.12.2019 in Petition No. 284/ RC/2019.	06/12/2021	Review Petition
190	222/MP/2021	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of Cross Border Contracts at Indian Energy Exchange Ltd.	06/12/2021	Miscellaneous Petition
191	218/MP/2021	Application in compliance of Regulation 19 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of amendments in Business Rules of the Indian Energy Exchange (IEX).	06/12/2021	Miscellaneous Petition
192	514/TT/2019	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Transmission assets under Transmission system associated with Contingency plan for evacuation of power from IL&FS (2x600 MW) in Southern Region	06/12/2021	Transmission Tariff



Central Electricity Regulatory Commission

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193	134/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Transmission System associated with Common System associated with East Coast Energy Private Limited a nd NCC power projects limited LTOA generation projects in Srikakulam Area, Part-A.	03/12/2021	Transmission Tariff
194	122/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019-24 tariff bloc k For Asset-I: 220 kV D/C Faridabad ? Samaypur transmission line with associated bays and Asset-II: 220 kV D/C Faridabad ? Palla transmission line with associated bays under transmission system associated with Faridabad Gas Based Combined Cycle Power Project in Northern Region.	01/12/2021	Transmission Tariff
195	211/MP/2018	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 10.01.2011 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax b urden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.	30/11/2021	Miscellaneous Petition

Annual Report

196

691/TT/2020

Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)	30/11/2021	Transmission Tariff
Determination of Transmission tariff for 2019-24 tariff block for Combined Asset I : (i) 765kV S/C Bina -Gwalior Transmission Line; (ii) 315MVA, 400/220/33kV ICT-I alon		

		Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block for Combined Asset I : (i) 765kV S/C Bina -Gwalior Transmission Line; (ii) 315MVA, 400/220/33kV ICT-I alon with associated bays at Gwalior S/S; (iii) LILO of 400kV S/C Korba-Raipur line at Bhatapara Substation along with associated bays; (iv) 400kV Khandwa Rajgarh Ckt-II along withh associated bays and 765/400kV ICT-III at Seoni S/S; (v) 400kV Khandwa Rajgarh Ckt-I along with associated bays and 63MVAR Bus Reactor Bina S/S; (vi) 400kV ICT-II at Gwalior Substation; (viii) 400/220kV ICT-II at Bhatapara Substation under Sipat-II Transmission System in Western region. (Effective DOCO: 05.05.2008).		
197	661/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for ?2 nos 765 kV line bays and 1 no. 240 MVAR Switchable line reactor on each circuit of Chilakaluripeta - Cuddapah 765 D/c line at Cuddapah (2 nos. 240 MVAR Switchable line reactors)? under "Substation Works Associated with Strengthening of Transmission System beyond Vemagiri" in Southern Region.	30/11/2021	Transmission Tariff
198	324/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2009-14 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, truing- up of transmission tariff of the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-1: 400 kV S/C Uri-I-Uri-II inter connector transmission line along with Bays at NHPC, Asset-2: 400 kV S/C Uri-II-Wagoora Transmission line along with Bays at Wagoora Sub-station and Asset-3: 400 kV 80 MVAR Bus reactor at Kishenpur Sub-station under "URI-II HEP Transmission System" in Northern Region.	30/11/2021	Transmission Tariff

Central Electricity Regulatory Commission

199	221/MP/2019	Petition under section 94 of the Electricity Act, 2003 read with regulations 79, 111 & 114 of CERC (Conduct of Business) Regulations, 1999 and Regulation 54 & 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Dulhasti Power Station during the period 01.01.2016 to 31.03.2019.	13/11/2021	Miscellaneous Petition
200	667/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Transmission assets ?Radial Interconnection between India (NER) and Bangladesh-Indian Portion? in North- Eastern Region.	29/11/2021	Transmission Tariff
201	712/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For transmission system associated with Bairasuil in Northern Region.	29/11/2021	Transmission Tariff
202	289/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Revision of Transmission Tariff for 2004 09 tariff block, 2009 14 tariff block Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For (a) 400 kV D/C Dulhasti Kishenp ur Transmission Line with associated bays (b) 400 kV Kishenpur Wagoora Transmission Line along with associated bays at Kishenpur and Wagoora Sub-Stations and (c) ICTs at Kishenpur under Dulhasti Transmission System in Northern Region.	29/11/2021	Transmission Tariff
203	198/TD/2021	Application for grant of an inter-State trading licence in electricity to ReNew Energy Markets Private Limited.	28/11/2021	Trading

204	75/MP/2019	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and Solar Energy Corporation of India Limited dated 31.10.2018 seeking relief on account of a 'Change in Law' viz. the Notification Nos. 24 and 27 of 2018- Central Tax (Rate) and 25 and 28 of 2018 ? Integrated Tax (Rate) dated 31.12.2018 issued by the Ministry of Finance, Government of India, inter alia effectively amending the Goods and Services Tax rates relating to setting up of solar power projects, resulting in additional non- recurring expenditure in the form of an additional tax burden to be borne by the Petitioner with effect from 01.01.2019.	28/11/2021	Miscellaneous Petition
205	328/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For assets under Common Transmission Scheme associated with ISGS in nagapattinam Cuddalore area of Tamil Nadu part A1(a) in Southern Region.	26/11/2021	Transmission Tariff
206	200/MP/2019	Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, alongwith (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regu latory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission System for 18.5 GW of Solar and Wind Energy Zones in Southern Region.	26/11/2021	Miscellaneous Petition
207	598/MP/2020	Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per Article 34 of the Power Supply Agreement dated 26.12.2014 read with Article 39.1 of the Power Supply Agreement	24/11/2021	Miscellaneous Petition

Central Electricity Regulatory Commission

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208	463/TT/2020	Approval of tariff in respect of PTCUL owned transmission lines/system connecting with other states and intervening transmission lines incidental to inter-State transmission of electricity as per the Central Electricity Regulatory Commission?s order dated 14.3.2012 in Petition No.15/Suo- Motu/2012, for inclusion in POC charges as provided in the Central Electricity Regulatory Commission (Sharing of inter- State Transmission Charges and Losses) Reg ulations, 2010 in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for tariff block 2019-24 period and Regulation 86 of CERC (Conduct of Business) Regulations, 1999.	25/11/2021	Transmission Tariff
209	321/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019- 24 tariff block for combined assets of 400 kV Vindhyachal- Korba S/C transmission line (Asset-I), 400 kV Itarsi-Indore S/C transmission line-1 (Asset-II), 400 kV Vindhyachal-Jabalpur D/C transmission line-1 (Asset-IV), and 400 kV Indore-Asoj S/C transmission line-2 (Asset-V) under Vindhyachal Stage-I transmission system in Western Region (DOCO 01.04.1992).	22/11/2021	Transmission Tariff
210	719/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block for Asset-1(a): 400 kV Allahabad-Meja line-1 alongwith 1 no 400 kV Allahabad bay (DOCO: 10.11.2016), Asset-1(b): 400 kV Allahabad-Meja line- II alongwith 1 no 400 kV Allahabad bay (DOCO: 10.2.2017) under Transmission System Associated With Meja TPS.	25/11/2021	Transmission Tariff
211	235/MP/2019	Petition under section 94 of the Electricity Act, 2003 read with regulations 79, 111 & 114 of CERC (Conduct of Business) Regulations, 1999 and Regulation 54 & 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) / Dayanand Anglo Vedic (DAV) & Central Industrial Security Force (CISF) in Chamera-I Power Station during the period 01.01.2016 to 31.03.2019.	22/11/2021	Miscellaneous Petition

212	162/MP/2021	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. 1's Assets in favour of Petitioner No. 2 (including its assignees, transferees, novates) for the purpose of Petitioner No. 1's Transmission Project.	21/11/2021	Miscellaneous Petition
213	196/TT/2021	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and determination of transmission tariff of the 2019- 24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 400 kV D/C Mohindergarh-Bhiwani Transmission Line under along with communication equipment at both ends and OPGW in place of one earth wire under "Northern Region System Strengthening Scheme (NRSSS)-XXXV" in Northern Region.	21/11/2021	Transmission Tariff
214	50/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Revision of Transmission Tariff for 2004 09 tariff block, 2009 14 tariff block Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Asset I Combined Assets under system strengthening scheme for Eastern Region (Formerly part of Tala Supplementary Scheme) and Asset II Conversion of 50 MVAR Line reactor into Switchable line reactor at Subhashgram end of 400 kV S/C Sagardighi-Subhasgram TL under ERSS XV now tariff is being claimed under system strengthening scheme for Eastern Region (Formerly part of Tala Supplementary Scheme) as per CERC order dated 12.09.2018 in petition no. 259/TT/2018 in Eastern region.	21/11/2021	Transmission Tariff
215	215/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (iv)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (v)Truing up of Transmission tariff for 2014-19 tariff block and (vi)Determination of Transmission tariff for 2019- 24 tariff block for 400 KV D/C Raipur -Rourkela Transmission Line along with Raipur & Rourkela Extension under Eastern Western Inter Regional Link .	20/11/2021	Transmission Tariff
216	241/MP/2021	Seeking Commission?s permission to continue inter-change of infirm power including drawl of start-up power under Deviation Settlement Mechanism (DSM) beyond 09/01/2022 till declaration of Commercial Operation Date of KAPP-3 or 09/07/2022, whichever is earlier.	19/11/2021	Miscellaneous Petition

Central Electricity Regulatory Commission

217	714/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For system associated with Enhancement of Transmission Capacity of East-West Corridor of Northern Region consisting o f Asset I Combined Elements of (a) 30% FSC on 400 kV Bareilly-Mandola CKT 1 & CKT 2 at Bareilly (b) 45% FSC on 400 kV D/C Unnao Bareilly CKT 1 & CKT 2 at Unnao and (c) 30% FSC on 400 kV Gorakhpur Lucknow CKT 1 at Lucknow and Asset-II 30% FSC on 400 kV Gorakhpur- Lucknow CKT 2 at Lucknow.	18/11/2021	Transmission Tariff
218	444/GT/2020	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of tariff of Ramagundam Super Thermal Power Station Stage- III (500 MW) for the period from 01.04.2019 to 31.03.2024.	17/11/2021	Generation Tariff
219	553/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station Stage IV (1 x 500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.	17/11/2021	Miscellaneous Petition
220	545/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage I (2x 500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.	17/11/2021	Miscellaneous Petition
221	510/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Singrauli Super Thermal Power Station (2000 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.	17/11/2021	Miscellaneous Petition

Annual Report

222	501/MP/2020	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station Stage-III (1 x 210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015	17/11/2021	Miscellaneous Petition
223	499/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at National Capital Thermal Power Station, Stage-II (980 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.	17/11/2021	Miscellaneous Petition
224	496/MP/2020	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station St-II (2 x 210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015	17/11/2021	Miscellaneous Petition
225	414/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-I (840 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.	17/11/2021	Miscellaneous Petition
226	267/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station St-I (2x210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.	17/11/2021	Miscellaneous Petition
227	66/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage-III (1000 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.	17/11/2021	Miscellaneous Petition

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228	502/MP/2019	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Tanda Thermal Power Station (440 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015	17/11/2021	Miscellaneous Petition
229	501/MP/2019	Approval of additional expenditure on account of installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage-II (1000 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.	17/11/2021	Miscellaneous Petition
230	400/GT/2020	Petition for Approval of Tariff of Dadri Gas Power Station (829.78 MW) for the period from 01.04.2019 to 31.03.2024	13/11/2021	Generation Tariff
231	114/TD/2021	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-State trading in electricity.	17/11/2021	Trading
232	6/SM/2021	A mechanism to determine Compensation on account of installation of Emission Control System by the generating companies in compliance with the Revised Emission Standards issued by Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India, vide Environment (Protection) Amendment Rules, 2015 on 07.12.2015 in respect of the Thermal Generating stations whose tariff is determined through competitive bidding under Section 63 of the Electricity Act, 2003.	15/11/2021	Suo Motu
233	468/MP/2019	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of 'Change in Law'; and (ii) consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by the respective states, in terms of Article 17 of the Power Purchase Agreement dated 17.04.2017 between Mahindra Renewables Private Limited and M.P. Power Management Company Limited and the Power Purchase Agreement dated 17.04.2017 between Mahindra Renewables Private Limited and Delhi Metro Rail Corporation.	12/11/2021	Miscellaneous Petition

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234	233/MP/2021	Petition under section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, seeking release of the Connectivity Bank Guarantee No. 007BG07192980002, amounting INR 5,00,00,000/- issued on 25.10.2019 by the Petitioner to the Respondent No. 1.	13/11/2021	Miscellaneous Petition
235	225/MP/2021	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003, seeking release of the Connectivity Bank Guarantee No. 007GM07182250002, amounting INR 5,00,00,000/- (Rupees Five Crores Only) issued on 13.08.2018 by the Petitioner to the Respondent No. 1/ CTUIL	13/11/2021	Miscellaneous Petition
236	224/MP/2021	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003, seeking release of the Connectivity Bank Guarantee No. 007GM07182250003, amounting INR 5,00,00,000/- (Rupees Five Crores Only) issued on 13.08.2018 by the Petitioner to the Respondent No. 1/ CTUIL	13/11/2021	Miscellaneous Petition
237	231/MP/2021	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, seeking release of the Connectivity Bank Guarantee No. 007BG07192980001, amounting Rs. 5,00,00,000/-issued on 18.12.2020 by the Petitioner to PGCIL/CTUIL.	12/11/2021	Miscellaneous Petition
238	197/MP/2018	Petition under Sections 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 seeking recovery of the escalable energy charges due to rectification in escalation rates of domestic coal falling within the scope of the Power Purchase Agreement dated 8.3.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 2 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Kerala State Electricity Board (KSEB-PPA) dated 13.6.2013.	11/11/2021	Miscellaneous Petition
239	92/MP/2020	Petition under Section 79 (1) (c), 79 (1) (f) and 79 (1) (k) of the Electricity Act, 2003 read with Regulation 14 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, seeking quashing of the letter & invoice dated 07.11.2019 and the letter dated 08.11.2019 issued by Power Grid Corporation of India Limited (PGCI L) for claiming transmission charges.	11/11/2021	Miscellaneous Petition
240	214/MP/2019	Petition under Sections 79(1) (c) and 79 (1)(f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 impugning the wrongful rejection of open access.	09/11/2021	Miscellaneous Petition



Central Electricity Regulatory Commission

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241	80/TT/2016	Approval under Sections 61, 62 and 79 (1)(c) & 79 (1) (d) of the Electricity Act, 2003 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for approval of Annual Fixed Cost and determination of tariff for the licensed transmission business for the financial years 2015-16, 2016-17, 2017-18 and 2018-19 for 400 KV Srinagar Substation as per Hon'ble Central Electricity Regulatory Commission's ord er dated 31 January 2013 against Petition number 133/MP/2012.	09/11/2021	Transmission Tariff
242	265/TT/2019	Petition for determination of tariff of the Inter-Sate transmission lines connecting two States along with the bays for the Transmission Corporation of Andhra Pradesh Limited (APTRANSCO) owned transmission lines/system for the period from 1.4.2019 to 31.3.2024 for inclusion in PoC mechanism in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019.	07/11/2021	Transmission Tariff
243	616/MP/2020	Grant of Regulatory Approval for execution of the Transmission System for evacuation of 8 GW power from potential Renewable Energy Zone (REZ) in Khavda Area and Dholera UMSP (Phase-I : 2GW) in Gujarat.	08/11/2021	Miscellaneous Petition
244	288/GT/2020	Revision of tariff of Dadri Gas Power Station (829.78 MW) for the period from 01.04.2014 to 31.03.2019 after truing-up	07/11/2021	Generation Tariff
245	141/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 and 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019-24 tariff block for (a) LILO of both circuit of 4 00kV D/C Gazuwaka-Vijayawada line at Vemagiri and (b) Extension of 400/220 kV substation at Vijayawada under System Strengthening-VI in Southern Region.	08/11/2021	Transmission Tariff
246	9/SM/2021	Non Compliance of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 to Atria Energy Services Private Limited.	03/11/2021	Suo Motu
247	8/SM/2021	Non Compliance of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 to National Energy Trading Service Limited.	03/11/2021	Suo Motu

Annual Report

248	588/TT/2020	Tariff Petition for approval of Annual Transmission Charges for the period FY 2019-24 under Regulation 8 (1) of CERC (Terms and Conditions of Tariff) Regulations 2019 and Truing-up of FY 2014-19 under Regulation 8 of CERC (Terms and Conditions of Tariff) Regulations 2014, Regulation 86 of CERC (Conduct of Business) Regulations 1999 and Section 79 of the Electricity Act 2003, for 400 KV Double Circuit Muzaffarpur-Gorakhpur Transmission Line in Ea stern- Northern Inter-region associated with Tala Hydro Electric Project, East-North Inter-Connector and Northern Region Transmission System of Powerlinks Transmission Limited.	02/11/2021	Transmission Tariff
249	95/MP/2021	Petition filed under Section 79(1) (f) and 79(1)(k) of the Electricity Act, 2003 along with Regulation 68 of CERC Conduct of Business Regulations 1999 read with terms of Power Purchase Agreement dated 08.04.2019 and Power Sale Agreement dated 25.03.2019 (along with supplementary agreements) inter alia seeking directions qua extension of timelines for fulfilment of Conditions Precedent along with interim relief from any coercive / precipitative action by Respondents against the Petitioner.	01/11/2021	Miscellaneous Petition
250	522/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kahalgaon Super Thermal Power Station Stage-I (4x210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notificati on dated 07.12.2015.	31/10/2021	Miscellaneous Petition
251	517/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kahalgaon Super Thermal Power Station, Stage-II (1500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notific ation dated	31/10/2021	Miscellaneous Petition

07.12.2015.

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252	508/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Farakka Super Thermal Power Station, Stage-I & II (1600 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India n otification dated 07.12.2015.	31/10/2021	Miscellaneous Petition
253	342/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Farakka Super Thermal Power Station, Stage-III (1x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notificat ion dated 07.12.2015.	31/10/2021	Miscellaneous Petition
254	333/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Talcher Super Thermal Power Station Stage-I (1000 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015. More	31/10/2021	Miscellaneous Petition
255	183/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Barh Super Thermal Power Station Stage-II (2x660 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.	31/10/2021	Miscellaneous Petition

Annual Report

	1			
256	708/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block for Asset-I: Replacement of 1X100MVA, 220/132kV ICT-II by 1X200MVA,220/132kV ICT- II at Raebareli S/s (DOCO: 19.02.2018), Asset-II: Replacement of 1X100MVA, 220/132kV ICT-III by 1X200MVA,220/132kV ICT-III at Raebareli S/s (DOCO: 01.12.2017) under Augmentation of Transformation Capacity at Raebareli & Sitarganj 220/132kV Substations	31/10/2021	Transmission Tariff
257	669/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Transmission assets under ?Installation of Bus reactors at Cuddapah, Nellore PS, Kurnool, Raichur and Th iruvalam? in Southern Region.	31/10/2021	Transmission Tariff
258	131/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for (i)Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For Asset-I: 400 kV D/C Kota-Merta Transmission Line (ckt-I and II) along with associated bays under system strengthening in South West part of Northern Grid (Part-A) Transmission System in Northern Region	31/10/2021	Transmission Tariff
259	610/MP/2020	Petition under Sections 63 and 79 (1) (c) and (d) of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for providing relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 19.11.2014, for Transmission System Strengthening associated Vindhyachal-V	28/10/2021	Miscellaneous Petition

2021-22

Central Electricity Regulatory Commission

260	133/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019-24 tariff block for LILO of one circuit of existing Neyveli-Trichy 400 kV D/C line at Neyveli TPS-I Expansion switchyard Transmission system associated with Neyveli TS-I in Southern Region	28/10/2021	Transmission Tariff
261	380/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations 2009, CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i) Truing up of Transmission tariff for 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For System associated with North West Corridor Strengthening Scheme in both Western And Northern region consisting of Asset-I: 765 kV S/C Gwalior-Agra transmission line Circuit-II along with 400 kV bays at Agra- Gwalior S/S Asset-II: 400 kV D/C Zerda-Kankroli line along with associated bays	27/10/2021	Transmission Tariff
262	100/MP/2019	Petition Under Section 79 (1)(b) and 79 (a)(f) of the Electricity Act, 2003 seeking adjudication of disputes arising out of the Agreement for Procurement of Power ("APP" dated 13.04.2016 and Supplementary Agreement dated 08.11.2017 executed between the Petition and the Respondent No.1	27/10/2021	Miscellaneous Petition
263	391/MP/2018	Agreement for Procurement of Power dated 13.04.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 08.11.2017	27/10/2021	Miscellaneous Petition
264	547/TT/2020	Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i)Truing up of transmission tariff for 2014-19 tariff block and (ii)Determination of transmission tariff for 2019-24 tariff block in respect of Combined Asset under the scheme ?Provision of Bus Reactors in Northern Region.	20/10/2021	Transmission Tariff

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265	128/MP/2021	Petition Under Section 79 (1)(c) and (d) of The Electricity Act, 2003 read With Regulations 11, 27 and 28 and other Regulations of the Central Electricity Regulatory Commission [Sharing of Inter State Transmission Charges and Losses] Regulations 2020 for Clarification and Directions in regard to the Computation and Levy of Transmission Charges for Collective Transaction.	27/10/2021	Miscellaneous Petition
266	410/GT/2020	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 01.04.2019 to 31.03.2024.	25/10/2021	Generation Tariff
267	704/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Asset A1: 2 Nos. Line bays along with 2 Nos. 50 MVAR Line Reactors (charged as bus reactor) at Jabalpu r Pooling Station and Asset B1 : MB TPS (Anuppur)-Jabalpur Pooling Station 400 kV D/C (triple Snowbird) line under Transmission System for connectivity of MB Power(M.P.) Limited? in Western Region.	24/10/2021	Transmission Tariff
268	560/MP/2020	Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 read with Article 10 of the PPA dated 23.08.2013 and in terms of the liberty granted by the Hon'ble Commission in its Order dated 13.12.2017 passed in Petition No. 189/ MP/2016 for recovery of Additional Expenditure incurred due to the occurrence of various Change in Law events.	24/10/2021	Miscellaneous Petition
269	18/MP/2019	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.03.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu seeking reference of disputes between CAPL and Procurers to Arbitration.	23/10/2021	Miscellaneous Petition
270	MP/156/2014	Petition under Sectiion 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 07.08.2008 executed between Uttar haryana Bijli Vitran Nigam Limited/Dakshin Haryana Bijli Vittran Nigam and Adani Power Limited.	24/10/2021	Miscellaneous Petition

Central Electricity Regulatory Commission

271	347/MP/2020	Recovery of impact of wage revision of employees, Impact of GST, Minimum Wages and Security expenses (CISF) in Tehri Hydro Power Plant (4X250 MW)during the period 01.01.2016 to 31.03.2019.	23/10/2021	Miscellaneous Petition
272	3/RP/2020 in 309/GT/2015	PETITION UNDER SECTION 94 (1) (f) OF THE ELECTRICITY ACT, 2003 READ WITH ORDER 47 RULE 1 OF THE CODE OF CIVIL PROCEDURE, 1908 FOR REVIEW OF THE ORDER DATED 19.11.2019 PASSED IN PETITION NO. 309/GT/2015	23/10/2021	Review Petition
273	191/MP/2021	Petition for seeking approval under Section 17(3) and (4) of the Electricity Act, 2003 for creation/ extension of security interest by way of charge, hypothecation or assessment over all the movable and immovable assets of Kohima-Mariani Transmission Ltd. and for approval of documents creating security and of other documents in relation to the financing of working capital requirements of the transmission project build, owned, operated and maintained by Kohima Mariana Transmission Limited.	23/10/2021	Miscellaneous Petition
274	184/MP/2021	Petition for approval under Section 17(3) and (4) of the Electricity Act, 2003 for creation of security interest over the Petitioner's Assets in favour of Respondent No. 14 (acting for the benefit of the lender) in respect of the Petitioner's Transmission Project	23/10/2021	Miscellaneous Petition
275	177/MP/2021	Approval under Sections 17(3) and 17(4) of the Electricity Act, 2003 read with clause 11.6 of the Security Trustee Agreement dated 28.12.2020 along with Article 15 of the Transmission Service Agreement dated 22.09.2015 for grant of approval in relation to change of the constitution of the consortium of existing lenders already approved by the Commission vide order dated 10.4.2018 in Petition No. 86/ MP/2018	23/10/2021	Miscellaneous Petition
276	104/MP/2017	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 (Change in Law) of the Power Purchase Agreements ('PPAs') dated 7.8.2008 executed between Uttar Haryana Bijli Vitran Nigam Limited/ Dakshin Haryana Bijli Vitran Nigam Limited and Adani Power Limited	23/10/2021	Miscellaneous Petition
277	129/MP/2021	Petition under Section 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003	23/10/2021	Miscellaneous Petition

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278	174/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ('Competitive Bidding Guidelines') and Article 10 of the Power Purchase Agreements dated 17.3.2010, 21.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra, Dadra and Nagar Haveli and Tamil Nadu respectively for compensation due to levy of charges for transportation of fly ash.	22/10/2021	Miscellaneous Petition
279	604/MP/2020	Application for Amendment under section 18 of the Electricity Act 2003 of Transmission Licence No. 30/Transmission/2014/ CERC dated 04.09.2014 of NRSS XXXI (A) Transmission Limited granted under Section 14 of the Electricity Act, 2003 and the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009	21/10/2021	Miscellaneous Petition
280	585/MP/2020	Petition under Section 79(1)(c) of the Electricity Act, 2003 and Regulation 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for return of Bank Guarantee bearing no. A25BG07191780002 for an amount of Rs. 10,00,00,000/- furnished by the Petitioner pursuant to the revoked Stage-II Connectivity dated 25.05.2019 against the Letter of Award dated 25.01.2019 issued by Solar Energy Corporation of India for development of 450 MW ISTS connected Wind-Solar Hybrid Power Project.	21/10/2021	Miscellaneous Petition

केन्द्रीय विद्युत्त विनियामक आयोग Central Electricity Regulatory Commission

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	281	371/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of the 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014- 19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of the Combined Asset comprising of Asset-I: LILO of 220 kV Tanakpur-Bareilly Transmission Line (CktII) at Sitarganj along with associated bays, Asset-II: 220/132, 100 MVA ICT-I at Sitarganj along with associated bays, Asset-III: 220/132, 100 MVA ICT-II at Sitarganj along with associated bays, Asset-IV: 220/132, 100 MVA ICT-I at Pithoragarh along with associated bays, Asset-V: 220/132, 100 MVA ICT-II at Pithoragarh along with associated bays and Asset-VI: LILO of one circuit of Dhauliganga-Bareilly Transmission Line at Pithoragarh along with associated bays associated with System Strengthening Scheme in Uttaranchal in Northern Region.	18/10/2021	Transmission Tariff
	282	323/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019- 24 tariff block For 400 kV Transmission system associated Farakka-I & II STPS in Eastern Region	18/10/2021	Transmission Tariff
	283	658/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For 04 nos of Assets under Eastern region strengthening Scheme XI in Eastern Region.	18/10/2021	Transmission Tariff

284	351/TT/2020	Approval under Regulation-86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Asset-I: LILO of 400 kV D/C BaspaNathpa Jhakri Transmission Line at Wangtoo and Asset-II: 400 kV D/C KarchamWangtoo- Abdullapur Transmission Line (Quad Conductor) in Northern Region.	17/10/2021	Transmission Tariff
285	353/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019- 24 tariff block For Ramagundam-Hyderabad 400 kV S/C line- 2 and Bhadrawati (Chandrapur) HVDC back to back station (2x500 MW) in Southern Region and Western Region.	17/10/2021	Transmission Tariff
286	119/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for Revision of Transmission Tariff for 2004 09 tariff block, 2009 14 tariff block Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Asset i: 220 kV S/C Unchahar Raibareilly Transmission Line along with associated bays at Raibareilly, LILO of 220 kV D/C Unchahar Lucknow Transmission Line at Raibareilly and 100 MVA, 220/132 kV ICT III at Raibareilly along with associated bays and Asset-ii: 100 MVA, 220/132 kV ICT II at Raibareilly Sub-station along with associated bays under Unchahar III Transmission System in Northern Region.	17/10/2021	Transmission Tariff
287	55/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block Combined Assets (02 Nos.) under Transmission Schemes for enabling import of NER/ER surplus power by NR in Eastern Region.	17/10/2021	Transmission Tariff

288	64/TT/2021	Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i)Truing up of transmission tariff for 2014-19 tariff block and (ii)Determination of transmission tariff for 2019-24 tariff block in respect of combined Asset-A consisting of: Asset-I: Two nos. Bays at Nalagarh Extension, Asset-II: Two nos. Bays at Kota Extension, Asset-III: 400 kV D/C Bahadurgarh- Sonepat Line along with its associated bays at Bahadurgarh & Sonepat, Asset-IV: 315 MVA ICT-II at Sonepat, Asset -V: 315 MVA ICT-I at Sonepat, Asset -VI: Two nos. Bays at Bhiwadi Extension and Asset -VII: 125 MVAR 400 kV Bus-Reactor at Sonepat along with its associated bay under ?Northern Region System Strengthening Scheme XII in Northern Region. More	17/10/2021	Transmission Tariff
289	103/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block for Additional Special Energy Meters in Northern Region.	17/10/2021	Transmission Tariff
290	146/MP/2021	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Day Ahead Contract in Day Ahead Market segment at Indian Energy Exchange Ltd.	17/10/2021	Miscellaneous Petition
291	143/MP/2021	Petition under Sections 66 and Section 178 (2) (y) of the Electricity Act, 2003 read with the Regulation 6 and 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for introduction and approval of Integrated Day Ahead Market at Power Exchange India Limited.	17/10/2021	Miscellaneous Petition
292	78/MP/2019	The Petition is filed seeking condonation of delay in applying for issuance of Renewable Energy Certificates against eligible quantum of renewable energy injected into the grid; and consequently for issuance of the certificates by the Respondent.	16/10/2021	Miscellaneous Petition

Central Electricity Regulatory Commission

293	79/MP/2021	Petition under section 79(1)(f) of the Electricity Act, 2003 read with Regulation 8A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term access and Medium-term Open Access in inter-State transmission and related matters) (Seventh Amendment) Regulations, 2019 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions to respondent to allow transfer of LTA and Connectivity from the Petitioner to its four 100% subsidiary SPVs in accordance with Regulation 8A of the aforesaid Regulations of 2019.	15/10/2021	Miscellaneous Petition
294	470/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Transmission system associated with URI Hydroelectric project (4 120 MW) in Northern Region.	14/10/2021	Transmission Tariff
295	78/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of 2014- 19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for transmission assets under "System Strengthening-XXIII" in Southern Region.	12/10/2021	Transmission Tariff
296	7/RP/2021 in 77/TT/2020	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of business) Regulations, 1999 seeking review of the Order dated 16.08.2020 in Petition No. 77/ TT/2020 passed by this Hon'ble Commission for truing-up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determin ation of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for transmission assets under Common System associated with ISGS projects in Krishnapatnam area of Andhra Pradesh in the Southern Region.	12/10/2021	Review Petition

Central Electricity Regulatory Commission

297	21/MP/2019	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking extension of SCoD of the Project due to occurrence of force majeure events covered under Article 11 of the TSA dated 10.01.2018 executed between the Petitioner and Respondent No. 1 M/s FBTL; and further seeking extension of LTA operational time under the LTAAs dated 22.09.2016 executed between Petitioner and Respondent No. 2, PGCIL on a ccount of ?Change in Law? as covered under Clause 5.7 of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects issued by Govt. of India on 03.08.2017 and as further amended on 14.06.2018 More	12/10/2021	Miscellaneous Petition
298	12/RP/2020 in 249/GT/2016	Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, seeking review of the Order dated 09.01.2020 passed by this Hon'ble Commission in Petition No. 249/GT/2016, in the matter of determination of tariff of 1200 MW Teesta III hydro electric project for the control period 2014-19.	11/10/2021	Review Petition
299	730/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-I & II (3X200+ 3X500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015	30/09/2021	Miscellaneous Petition
300	613/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kudgi Super Thermal Power Station Stage-I (3X800 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.	30/09/2021	Miscellaneous Petition
301	612/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-III (1X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.	30/09/2021	Miscellaneous Petition

302	520/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Talcher Super Thermal Power Station Stage-II (4X500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015	30/09/2021	Miscellaneous Petition
303	64/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-I (2X500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.	30/09/2021	Miscellaneous Petition
304	467/MP/2019	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-II (2X500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.	30/09/2021	Miscellaneous Petition
305	109/MP/2021	Clarification Petition under Section 79 (1) (f) and Section 94 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 151 of Code of Civil Procedure seeking clarification of Order dated 05.02.2019 passed by this Hon'ble Commission in Petition No. 187/ MP/2018 and 193/MP/ 2018	29/09/2021	Miscellaneous Petition
306	648/TT/2020	Approval under Regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i)Truing up of transmission tariff for 2014-19 tariff block and (ii)Determination of transmission tariff for 2019-24 tariff block in respect of Asset-I: Meerut- Moga 765 kV S/C Transmission Line along with associated bays at Meerut & M oga 765/400 kV Sub-stations with 2 Nos. 240 MVAR line reactors (1 no. switchable and 1 no. non-switchable line reactor) each at Meerut & Moga under ?Northern Regional Strengthening Scheme XXVI? in Northern Region.	29/09/2021	Transmission Tariff

307	597/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at NSPCL Bhilai Expansion Plant (2x250 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.	28/09/2021	Miscellaneous Petition
308	687/TT/2020	Approval under Regulation - 86 of CERC (Conduct of Business) Regulations, 1999 and Regulation - 9 of CERC (Terms and Conditions of Tariff) Regulations, 2019 read with Section - 62 & 79 of Electricity Act, 2003 for determination of (i) Transmission Tariff for 2019 - 24 Tariff Block For 400 kV Mandaula ? Bawana Double Ckt. and 400 kV Ballabhgarh Bamnauli Double Ckt. Transmission Lines.	28/09/2021	Transmission Tariff
309	581/TT/2020	Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i)Truing up of transmission tariff for 2014-19 tariff block and (ii)Determination of transmission tariff for 2019-24 tariff block in respect of Combined Asset-A consisting of Asset-I - 1 No. of 12ῼ Series Bus reactor at Mandol a 400/220 kV (POWERGRID) Substation along with associated bays, Asset-II - 1 No. of 12ῼ Series Bus reactor at Ballabhgarh 400/220 kV (POWERGRID) Substation along with associated bays, 1 no. Series Line Reactor of 12ῼ in Dadri-Mandola 400 kV, Ckt-I and 1 no. Series Line Reactor of 12ῼ in Dadri-Mandola 400 kV, Ckt-II under the scheme Provision of Series Reactors in Northern Region.	28/09/2021	Transmission Tariff

310	116/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Revision of Transmission Tariff for 2004 09 tariff block, 2009 14 tariff block Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block Asset a 400 kV D/C Kanpur Auraiya transmission line along with bays at Auraiya Asset b Two Nos. 400 kV bays at Kanpur Sub Station associated with 400 kV Kanpur- Auraiya transmission line Asset c LILO of 400 kV D/C Bareilly Mandola transmission line at Bareilly & Bus Reactor at Bareilly Asset d LILO of 400KV S/c Lucknow Moradabad transmission line at Bareilly Asset e LILO of 400 KV Lucknow (UPPCL) Sultanpur (UPPCL) at Lucknow Asset f 80 MVAR, 420 KV Bus Reactor at Lucknow Substation and Asset g 400KV Bareilly Moradabad transmission line along with associated bays under Northern Region System Strengthening Scheme I in Northern Region.	27/09/2021	Transmission Tariff
311	322/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019- 24 tariff block for 50MVAR Reactor alongwith associated equipment at Chandrapur Substation	27/09/2021	Transmission Tariff
312	11/SM/2021	Extension of Pilot on Security Constrained Economic Dispatch (SCED)	27/09/2021	Suo Motu
313	208/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Transmission assets under Transmission system associated with System strengthening -XVII in Southern Region.	27/09/2021	Transmission Tariff
314	150/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For LILO of existing Neyveli TS- II ? Pondicherry 400KV S/c at NNTPS generation switchyard under Transmission system for evacuation of power from 2X500MW Neyveli Lignite Corporation Ltd. TS-1(Replacement) (NNTPS)? in Southern Region. (DOCO: 26.06.2018)	26/09/2021	Transmission Tariff

315	305/TT/2020	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 for truing-up of transmission tariff of 2014- 19 period under Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2019 of Transmission lines connecting between Uttarakhand and neighbouring state Uttar Pradesh (Natural Inter State Transmission Lines) pertaining to H.P. Power Transmission Corporation Limited (HPPTCL) namely, 1) 220 kV S/C Jassure- Ranjitsagar transmission line, 2) 220 kV D/C Majri- Khodri transmission line, 3) 220 kV D/C Kunihar- Panchkula transmission line	27/09/2021	Transmission Tariff
316	179/MP/2019	Petition under Section 79 of the Electricity Act read with Article 13 of the PPA dated 22.04.2007 seeking appropriate directions from this Hon'ble Commission for adequately compensating Coastal Gujarat Power Limited (by adjustment in tariff or by prescribing any other appropriate compensatory mechanism) on account of increased transportation cost of fuel due to occurrence of Change in Law events	27/09/2021	Miscellaneous Petition
317	503/TT/2019	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 and 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block for (a) Neelamangala-Somanahally 40 0 kV D/C line along with bays; and (b) Gooty-Raichur 400 kV D/C transmission line with bays under System Strengthening-III in Southern Region	24/09/2021	Transmission Tariff
318	220/GT/2020	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Chapter-3, Regulation-8 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for revision of tariff of Ramagundam Super Thermal Power Station Stage- III (500 MW) for the period from 01.04.2014 to 31.03.2019 after the trui ng up exercise	25/09/2021	Generation Tariff
319	83/RC/2021	Downgrading of Transmission License	24/09/2021	Regulatory Compliance
320	190/MP/2021	Seeking permission to allow interchange of power for testing including full load testing and trial run operation of Unit-III of Nabinagar TPS Stage-I (3X660 MW), beyond the period of six months from the date of its first synchronization.	24/09/2021	Miscellaneous Petition

321	100/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For 08 nos of Assets under Eastern Region Strengthening scheme VIII in Eastern Region	21/09/2021	Transmission Tariff
322	207/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019- 24 tariff blo ck For LILO of 400 kV D/C Bonaigaon- Malda line at Purnea and sub-station at Purnea (New)	21/09/2021	Transmission Tariff
323	326/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For Korba-Budhipadar Transmission System in Western Region.	21/09/2021	Transmission Tariff
324	39/TT/2021	Approval under Regulation: 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from Anticipated DOCO to 31.03.2024 for Asset 1: Splitting of Dharamjaygarh Pool 765kV Bus with necessary switching arrangement, installation of 765kV 1x330 MVAr Bus Reactor alongwith associated bay at 765 kV Bus Section B of Dharamjaygarh Pool and installation of 420kV 1x125 MVAr Bus Reactor alongwith associated bay at 400kV Bus of Dharamjaygarh Pool, Asset 2: Splitting of Raigarh (Kotra) Pool 765kV and 400kV Bus with necessary switching arrangement, installation of 765kV 1x240MVAr Bus Reactor alongwith associated bay at 765 kV Bus Section A of Raigarh (Kotra) Pool and installation of 765kV Bus Section A of Raigarh (Kotra) Pool and installation of 765kV Bus Section A of Raigarh (Kotra) Pool and installation of 765kV Bus Section A of Raigarh (Kotra) Pool and installation of 765kV Bus Reactor Bay at 765 kV Bus Section A of Raigarh (Kotra) Pool and installation of 420kV, 1x125MVAr Bus Reactor alongwith associated bay at 400kV Bus Section A of Raigarh (Kotra) Pool & Asset 3: Installation of 765kV 1X240 MVAr Bus Reactor alongwith associated bay at 765kV Bus Section A of Champa Pool under WRSS -XVIII.	20/09/2021	Transmission Tariff



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325	697/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Jhajjar- Mundka 400 kV Double Circuit ISTS Line in Northern Region.	20/09/2021	Transmission Tariff
326	418/TT/2019	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Asset I & II comprising of Asset-I (a) 765 kV S/C Seoni-Wardha Transmission Line with associated bays and Assset-I (b) 400 kV D/C Wardha-Akola Transmission Line with associated bays Asset-II: 400 kV D/C Akola-Aurangabad Transmission Line with associated bays at Akola and Aurangabad and 400 kV Bus Reactor at Wardha-Sub-station; and Combined Asset- III & IV comprising of Asset-III: 400/220 kV ICT-I at Wardha Sub-station with associated bays and Asset-IV: 400/220 kV ICT-II at Wardha Sub-station under Sipat-II Supplementary Transmission System in Western Region.	20/09/2021	Transmission Tariff
327	463/MP/2019	Petition u/s 79 of the Electricity Act, 2003 read with applicable CERC (Term and Condition of Tariff) Regulation,2019 for approval of Expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, GOI Notification dated 07.12.2015	20/09/2021	Miscellaneous Petition
328	462/MP/2019	Petition under Section 79 of the Electricity Act, 2003 read with applicable CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of Expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 07.12.2015	20/09/2021	Miscellaneous Petition

Annual Report

329

330

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332

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Petition under Section 79 of the Electricity Act, 2003 read with applicable CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of Expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 07.12.2015.	20/09/2021	Miscellaneous Petition
Petition under Section 79 of the Electricity Act, 2003 read with applicable CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of Expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 07.12.2015.	20/09/2021	Miscellaneous Petition
Petition under Section 79 of the Electricity Act, 2003 read with applicbale CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of Expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 07.12.2015.	20/09/2021	Miscellaneous Petition
Petition under Section 79 of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the CERC (Terms and Condition of Tariff) Regulations 2014 for approval of Expenditure on installation of various Emission control systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change,	20/09/2021	Miscellaneous Petition

	CERC (Terms and Condition of Tariff) Regulations 2014 for approval of Expenditure on installation of various Emission control systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 07.12.2015.		
333 716/TT/2020	Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Combined Assets of Transmission System associated with Northern Region Strengthening Scheme-XXII in Northern Region Asset I: 400 kV D/C Kishenpur-Samba transmission line along with bays at both ends, 01 no. 315 MVA, 400/220 kV ICT-I along with associated bays at Samba and 03 nos. 220 kV line bays. (DOCO: 01.04.2013) Asset II: 400/220 kV, 315 MVA ICT-II at Samba Sub-Station along with associated bays and three nos. 220 kV line bays. (DOCO: 01.04.2013) Asset III: One no. 400 kV, 80 MVAR Bus Reactor at Samba Sub-Station along with associated bays (DOCO: 01.04.2013)	18/09/2021	Transmission Tariff

Central Electricity Regulatory Commission

334	524/MP/2020	Petition under Section 79 seeking relaxation of Orders passed by this Hon'ble Commission pursuant to directions issued by the Hon'ble Delhi Electricity Regulatory Commission	17/09/2021	Miscellaneous Petition
335	30/GT/2020	Petition under Section 62 and 79(1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of generation tariff of Nathpa Jhakri Hydro Electric Power Station (6x250 MW) for the period 01.04.2019 to 31.03.2024.	16/09/2021	Generation Tariff
336	17/RP/2020 in 368/TT/2018	Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of CERC (Conduct of Business) Regulations 1999, seeking review/modification of the Order dated 22.01.2020 in the Petition No. 368/TT/2018, in the matter of approval of transmission tariff for Circuit 1(b) of 400 kV D/C Teesta III ? Rangpo Section with Quad Moose Conductor up to LILO Point at Rangpo for the Tariff Period 2014-19.	16/09/2021	Review Petition
337	126/MP/2016	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to Change in Law as per Article 10 of the Power Purchase Agreement dated 23.8.2013 (PPA) executed between the Petitioner and the Respondent.	16/09/2021	Miscellaneous Petition
338	182/MP/2021	Petition under Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking extension of time for interchange of power of Unit-I (660 MW) of Barh Super Thermal Power Station, Stage-I (3X660 MW) till 24.3.2022.	16/09/2021	Miscellaneous Petition
339	43/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block for Asset-I: 400 kV D/C Mauda- Wardha line (CKT-I) along with bay at Wardha and Asset- II: 400 kV D/C Mauda-Wardha line (CKT-II) along with bays at Wardha under Mauda Transmission system in Western Region	15/09/2021	Transmission Tariff

150

340	172/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Transmission assets under Conversion of Fixed Line Reactors to Switchable Line Reactors in Southern Region.	15/09/2021	Transmission Tariff
341	148/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For Asset-I (220 kV D imapur-Misa TL, LILO 220 kV D/C Kopili-Samaguri TL and LILO 132kV D/C Mariani-Dimapur TL) and Asset-II (132 kV D/C Doyang-Dimapur TL, 132 kV S/C Dimapur-Imphal TL with associated bays) for transmission System associated with Doyang HEP in North Eastern Region	15/09/2021	Transmission Tariff
342	81/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019- 24 tariff block For Combined Asset under Ramagundam Stage III (Notional DOCO 01.05.2005) in Southern Region. More	13/09/2021	Transmission Tariff
343	715/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For 400 kV S/C Chamera II pooling Station Transmission Line 400/220kV GIS Pooling Station at Rajera with 400/220kV 3 15 MVA ICT I and ICT II under Chamera II System and 400kV S/C Chamera II pooling Station Transmission Line 400/220kV GIS Pooling Station at Rajera with 80 MVAR Bus Reactor at Pooling Point under Chamera II System.	13/09/2021	Transmission Tariff

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344	683/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Revision of Transmission Tariff for 200409 tariff block 2009 14 tariff block Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Asset I Moga Hissar D/C t ransmission line alongwith 220 kV Hissar-Hissar (BBMB) D/C line and 400 kV S/C Hissar Bhiwani Ckt I transmission line alongwith associated bays at Hissar and Bhiwani Sub stations and Asset II One bay at Bhiwani Substation for termination of one Ckt. Of 400 kV Bawana Bhiwani transmission line and 400 kV S/C dissar Bawana transmission line upto Bhiwani alongwith associated bays at Hissar under Moga Hissar Bhiwani Transmission System.	12/09/2021	Transmission Tariff
345	706/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For transmission system associated with Auraiya Gas Power Project in Northern Region	12/09/2021	Transmission Tariff
346	696/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block in respect of assets under Transmission System associated with Northern Region System Strengthening Scheme V	12/09/2021	Transmission Tariff
347	506/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations' 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 and 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019-24 tariff block for Combined elements of (a) 80 MVAR bus reactor along with Nellore 400 kV bay extension; (b) 315 MVA ICT with cuddapah 400 kV bay extension; (c) 315 MVA ICT with Gooty Extension and IInd 3X167 MVA auto transformer at Kolar and switching arrangement for reactor at Somanahalli; (d) 315 MVA ICT with Gazuwaka sub-station bay extension; and (f) 315 MVA ICT with Khammam sub-station bay extension under System Strengthening Scheme V in Southern Region	12/09/2021	Transmission Tariff

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348	498/TT/2019	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block for 132kV S/C Ranganadi-Ziro Transmission system in North Eastern Region	12/09/2021	Transmission Tariff
349	472/TT/2019	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019-24 tariff block For LILO of 400 kV Bongaigaon- Malda transmission line at Siliguri and sub-station at Siliguri(New) in Eastern Region.	12/09/2021	Transmission Tariff
350	86/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Revision of Transmission Tariff for 2004 09 tariff block, 2009 14 tariff block Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Kahalgaon Stage II, Phase I Tran smission system in Eastern, Northern Region & Inter regional link between Northern & Western Region	11/09/2021	Transmission Tariff
351	60/MP/2019	Petition for Seeking relief against scheduling of suo-moto power to Maharashtra State Electricity Distribution Company Limited by Western Regional Load Despatch Center	12/09/2021	Miscellaneous Petition
352	TT/046/2014	Transmission Tariff of Assets (05 nos) under Common scheme for 765 KV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in WR for tariff block 2009-14.	11/09/2021	Transmission Tariff

Central Electricity Regulatory Commission 353 137/MP/2019 Petition under Section 79 (1) (c) of the Electricity Act, 11/09/2021 Miscellaneous 2003 read with Regulations 27 and 33 (A) of the Central Petition Electricity Regulatory Commission (Grant of Connectivity, Long-Term and Medium term Open Access in inter-State Transmission and related matters) Regulations, 2009for granting time extension as provided in this petition including to achieve financial closure required under Clause 9.3.2of the detailed procedure issued by Central Electr... icity Regulatory Commission for Grant of Connectivity To Projects based on renewable energy sources To Inter-State Transmission System dated 15.05.2018. 354 62/MP/2021 Petition under Section 79(1)(f) and 79(1)(c) of the Electricity 11/09/2021 Miscellaneous Act, 2003 for adjudication of dispute arising out of the action Petition of Power Grid Corporation of India in seeking submission of construction phase bank guarantee under the Agreement for Long Term Access with system strengthening dated 08.10.2020 in contravention of the provisions of the Detailed Procedures of Central Transmission Utility under Regulation 27 (1) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 dated 31.12.2009. 355 14/RP/2021 in Review of the order dated 09.02.2021 passed by the Hon'ble 10/09/2021 Review 328/MP/2018 Commission in the matter of recoupment of under-recovered Petition energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2017-18 in respect of Sewa-II Power Station under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103(1) of the CERC (Conduct of Business), Regulations, 1999. 356 13/RP/2021 in Review of the order dated 04.02.2021 passed by the Hon'ble 10/09/2021 Review 348/MP/2018 Commission in the matter of recoupment of under-recovered Petition energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2016-17 in respect of Chamera-II Power Station under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103(1) of the CERC (Conduct of Business), Regulations, 1999. 10/RP/2021 in Petition under Section 94(1)(f) of the Electricity Act, 2003 Review 357 08/09/2021 209/MP/2019 read with Regulation 103 of the Central Electricity Regulatory Petition Commission (Conduct of Business) Regulations, 1999, seeking review of Commission's order dated 18.5.2020 in Petition No. 210/MP/2019.

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358	9/RP/2021 in 210/MP/2019	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) Regulations, 1999 for Review of the Order dated 18.05.2020 passed by this Hon'ble Commission in Petition No. 210/ MP/2019.	08/09/2021	Review Petition
359	126/AT/2021	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for inter-State Transmission System connected 1200 MW, ISTS Connected Solar PV Power Projects under open category and selected through competitive bidding process as per the Standard Bidding Guidelines issued by Ministry of Power dated 3.8.2017.	08/09/2021	Adoption of Tariff
360	345/MP/2020	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of the PoC order dated 6.3.2020 in Petition No. L-1/44/2010-CERC.	03/09/2021	Miscellaneous Petition
361	377/MP/2019	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondents, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of 'Electrostatic Precipitators' (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 07.12.2015 issued by the Ministry of Environment, Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 01.01.2003 and before 31.12.2016.	07/09/2021	Miscellaneous Petition
362	31/GT/2020	Petition under Section 62 and 79(1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for revision of tariff of Nathpa Jhakri Hydro Power Station (6x250 MW) for the period 01.04.2014 to 31.03.2019- Truing-up of tariff determined by the CERC order dated 19.07.2019 in Petition No. 314/GT/2018	06/09/2021	Generation Tariff

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363	504/TT/2020	Centr Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Asset-1: Re-conductoring of Imphal (POWERGRID)- Yurembam (Imphal Sub-station- Manipur) 132 kV S/c line with high capacity conductor [HTLS of capacity equivalent to that of Single ACSR Moose: 798 A] and Upgradation/ modification of 132 kV line bay equipment for Imphal (POWERGRID) - Yurembam (Imphal Sub-station- Manipur) 132 kV S/c (HTLS) line, Asset-2: 315 MVA, 400/132kV, ICT-III along with associated bays in GIS bays at 400kV Silchar Sub-station, Asset 4: 31.5MVAR, 220 kV, Bus Reactor along with associated bay at Mokokchung (POWERGRID) Substation, Asset 5: 160 MVA, 220/132kV, ICT (Spare) at Kopili Sub-station, Asset- 6: IX80MVAr, 420 kV Reactor (Spare) and 1X63 MVAr 420 kV Reactor (Spare) at Bongaigaon Sub-station), Asset7: 315MVA, 400/220kV, ICT (Spare) at Misa Sub-station under	al Electricity Regulat	
364	518/MP/2020	"North Eastern Region Strengthening Scheme-VII (NERSS- VII)" in North-Eastern Region. Petition filed under Section 66 and Section 79 (k) of Electricity Act, 2003 read with Regulations 14 and 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and directing the respondents to give accreditation and registration of the Petitioner under Renewable Energy Certificate mechanism and grant/issue the RECs for the period 26.1.2014 to 28.10.2017	05/09/2021	Miscellaneous Petition
365	142/MP/2019	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) Regulations, 1999 for review of the Order dated 06.02.2019 passed by the Commission in Petition No. L-1/44/2010-CERC		Miscellaneous Petition
366	053/TT/2015	Approval of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for transmission System associated with Kudankulam Atomic Power Project in Southern Region.		Transmission Tariff

Annual Report

f 400/220 kV Kolhapur D/C Vapi-Magarwada ated bays (3) 220kV D/C along with associated ystem in Western Region	03/09/2021	Transmission Tariff	
iod from 01-Apr-2014 to	03/09/2021	Transmission	

367	492/TT/2019	Combined Asset : (1) Extension of 400/220 kV Kolhapur (MSEB) substation (2) 220kV D/C Vapi-Magarwada Transmission Line along with associated bays (3) 220kV D/C Vapi-Khardpada Transmission Line along with associated bays under WRSS-III Transmission System in Western Region	03/09/2021	Transmission Tariff
368	383/TT/2019	Truing-up of capital cost for the period from 01-Apr-2014 to 31-Mar-2019 and Determination of transmission tariff for the period from 01-Apr-2019 to 31-Mar-2024 for Transmission system constructed, maintained and operated by Torrent Power Grid Ltd vide License No. 2/Transmission/CERC dated 16.05.2007	03/09/2021	Transmission Tariff
369	193/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for truing up of transmission tariff of 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Assets consisting of Asset-I: 400 kV 125 MVAr Bus Reactor with associated bays at Abdullapur and Asset-II: 400 kV D/C AbdullapurSonepat Transmission Line alongwith 400 kV associated bays at Abdullapur and Sonepat Sub-station under "System Strengthening in Northern Region Grid for Karcham Wangtoo HEP" in the Northern Region.	02/09/2021	Transmission Tariff
370	300/GT/2020	Petition for revision of tariff of Feroze Gandhi Unchahar Thermal Power Station, Stage-II (420 MW) for the 2014-19 tariff period, after truing-up exercise	02/09/2021	Generation Tariff
371	48/MP/2021	Petition under Section 79 (1) (b) and (k) of the Electricity Act, 2003 read with Regulation 49 (C) (a) and (b) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of Station Heat Rate, on actual basis, of the Units of the Petitioner's 2 x 135 MW Thermal Power Plant at village: Kasaipali, Dist. Korba, Chhattisgarh	01/09/2021	Miscellaneous Petition

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372	105/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations ?2014 for determination of Transmission Tariff from DOCOs to 31.03.2019 for Asset I: LILO of Agra-Bharatpur 220 kV S/c Line at Agra (POWERGRID) S/s alongwith line bays, Asset II: 1X315 MVA 400/220 kV ICT (Shifted from Ballabhgarh S/s) alongwith ICT bays at Agra (POWERGRID) Substation, Asset-III: 01X 315 MVA, 400/220 k V ICT along with associated bays at Kaithal sub-station (Spare ICT from Ballabhgarh), Asset-IV: 02 nos 220 kV bays at Kaithal S/s under Region system Strengthening Scheme XXXIV in Region.	31/08/2021	Transmission Tariff
373	326/TT/2019	(i)Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019-24 tariff block for combined Assets (i) Tala- Siliguri Transmission System and (ii) Remaining part of Tala -Siliguri transmission System in Eastern Region	31/08/2021	Transmission Tariff
374	22/RP/2020 in 69/MP/2019	Review Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of Order dated 04.10.2019 passed by this Hon'ble Commission in Petition No. 69/MP/2019	31/08/2021	Review Petition
375	355/TT/2019	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019-24 tariff block For 2nd 315 (3 x 105) MVA, 400/220 kV transformer at Indravati (OHPC) Switchyard in Eastern Region.	31/08/2021	Transmission Tariff
376	121/TT/2019	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from Proposed DOCO to 31.03.2019 for 400kV D/C Kameng - Balipara Transmission Lines along with associated bays at Balipara Substation under ?North East - Northern / Western Interconnector - I in North-Eastern Region	31/08/2021	Transmission Tariff
377	135/MP/2021	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 read with Article 15 of the Transmission Service Agreement dated 06.01.2016 for creation of security interest in the transmission project assets and other relevant documents of Warora Kurnool Transmission Limited in favor of new Security Trustee	06/08/2021	Miscellaneous Petition

378	58/MP/2021	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 6 and 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Hydro Two Day Ahead Contracts, Hydro Green Term Ahead Contracts, Weekly Uniform Price Contracts and, Uniform Price Auction to Contracts in Term Ahead Market, Green Term Ahead Market as well as in Hydro Green Term Ahead Market at Power Exchange India Limited	30/08/2021	Miscellaneous Petition
379	7/RP/2020 in 222/MP/2017	Petition seeking review of Commission's order dated 23.7.2019 in Petition No.222/MP/2017 pertaining to adjudication of disputes under Section 79(1) (b) read with Section 79 (1) (f) and other provisions of the Electricity Act, 2003, with the Respondent with regard to the tariff payable under the Power Purchase Agreement dated 27.11.2013	30/08/2021	Review Petition
380	140/AT/2021	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Sikar-II Aligarh Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)	26/08/2021	Adoption of Tariff
381	139/TL/2021	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Sikar-II Aligarh Transmission Limited	26/08/2021	Transmission License
382	138/AT/2021	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Sikar New Transmission Limited	26/08/2021	Adoption of Tariff
383	137/TL/2021	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Sikar New Transmission Limited	26/08/2021	Transmission License
384	141/AT/2021	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Fatehgarh Bhadla Transco Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)	26/08/2021	Adoption of Tariff
385	136/TL/2021	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Fatehgarh Bhadla Transco Limited	26/08/2021	Transmission License



386	315/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For ATS of Kopili-Khandong (additional transmission Gohpur- Itanagar) in North Eastern Region.	26/08/2021	Transmission Tariff
387	500/MP/2019	Petition filed under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission's directions contained in Order dated 02.05.2019.	20/08/2021	Miscellaneous Petition
388	457/MP/2019	Petition filed under Section 142 of the Electricity Act, 2003 for non-compliance of the Ld. Commission`s directions contained in Orders dated 09.10.2018	20/08/2021	Miscellaneous Petition
389	454/MP/2019	Petition filed under Section 142 of the Electricity Act, 2003 for non-compliance of the Ld. Commission`s directions contained in Orders dated 09.10.2018	20/08/2021	Miscellaneous Petition
390	373/MP/2020	Petition filed under Section 79(1)(f) of the Electricity Act, 2003 seeking approval of Annuity model in terms of Central Electricity Regulatory Commission (Terms and Conditions for Tariff Determination from Renewable Energy Sources) Regulations, 2017 for recovering Safeguard Duty Claim on account of Change in Law from M.P Power Management Company Limited and Delhi Metro Rail Corporation as per the Order dated 15.10.2019 passed by this Hon'ble Commission in Petition No. 19/MP/2019	20/08/2021	Miscellaneous Petition
391	158/MP/2020	Clarification Petition under Section 79 (1) (f) and Section 94 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 151 of Code of Civil Procedure seeking clarification of Order dated 05.02.2019 passed by this Hon'ble Commission in Petition No. 178/ MP/2019 and Petition No. 189/MP/2018	20/08/2021	Miscellaneous Petition
392	536/MP/2020	Petition under Section 79 (1) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations1999 for clarification and modification of the GST/Safeguard Duty Orders, issuance of directions to the Buying Utilities/ Distribution Utilities for immediate payment and application of the orders commonly to all the similar placed project developers and Buying Utilities/ Distribution Companies	20/08/2021	Miscellaneous Petition

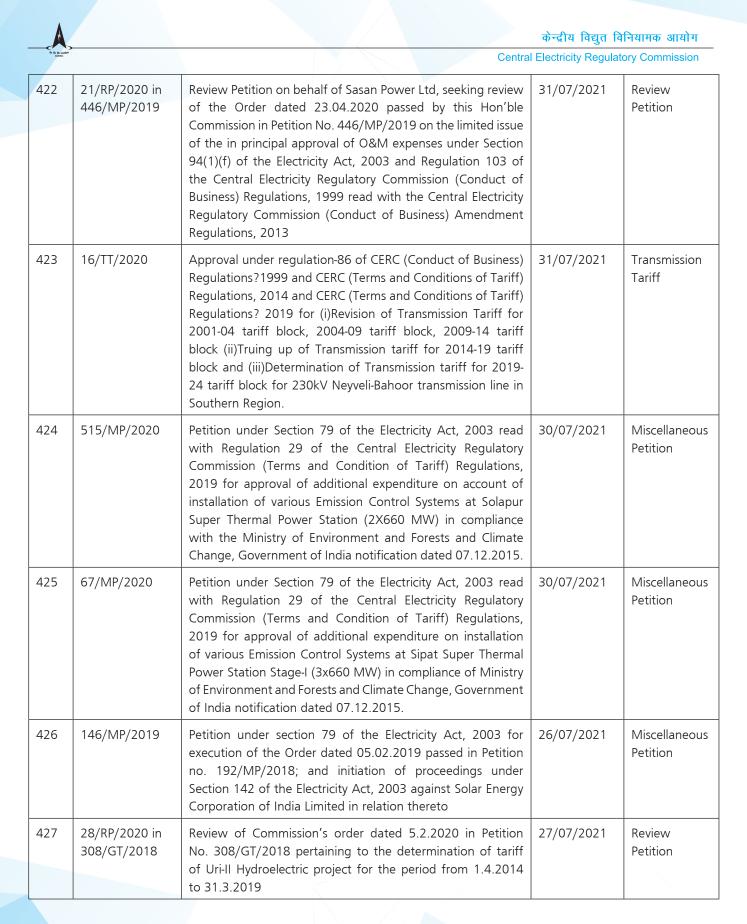
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393	455/TT/2020	Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of transmission tariff for 2014 19 tariff block and Determination of transmission tariff for 2019 24 tariff block in respect of Asset 1 LILO of both circuits of Bamnauli-Samaypur 400kV line at Tughlakabad along with associated bays Asset 2 400/220 kV, 2x500 MVA ICT-I and II at 400 /220 kV GIS at TughlakabadSub-station along with associated bays & 400kV, 125 MVAR Bus reactor at GIS TughlakabadSub-station along with associated bays Asset 3 400/220 kV, 500 MVA ICT-III at 400 /220 kV GIS at Tughlakabad Sub-station along with associated bays and Asset 4 400/220 kV, 500 MVA ICT-IV at 400 /220 kV GIS at Tughlakabad Sub-station along with associated bays under Creation of 400/220 kV Substations in NCT of Delhi during 12th plan period (Part B1) in Northern Region	19/08/2021	Transmission Tariff
394	468/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Asset I 400/220 kV Ludhiana Sub-station: (+) 600 MVAR / (-) 400 MVAR Asset II 400/220 kV Kankroli Sub-station: (+) 400 MVAR/(-) 300 MVAR SVC (DOCO 25.12.2016) Asset III 400/220 kV New Wanpoh Sub- station: (+) 300 MVAR / (-) 200 MVAR SVC) under Static VAR Compensator (SVCs) in Northern region.	19/08/2021	Transmission Tariff
395	104/TT/2019	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations ?2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: Extension of Kota 400/220 kV Substation (POWERGRID) ? Shifting of 400 kV, 50 MVAR line reactor from Merta to Kota Substation for its use as Bus Reactor and 400 kV Bus reactor bay; Asset-II: Extension of Koteshwar 400/220kV Substation (THDC) installation of 400 kV, 125 MVAR bus reactor along with associated bay at Koteshwar; Asset-III: Extension of Dehar 400/220kV Substation (BBMB)- installation of 400kV, 1x63 MVAR bus Reactor-II through a single 400kV hybrid GIS bay and Asset- IV: Replacement of 250MVA ICT with 4x105MVA, 1-phase ICT & retrofitting of associated 400/220kV bay equipment and protection relays at Dehar. under Strengthening Scheme in Region.	17/08/2021	Transmission Tariff

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396	30/RP/2020 in 168/MP/2019	Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order 47 Rule 1 of the Code of Civil Procedure (CPC) and Regulation 103 of CERC (Conduct of Business) Regulations, 1999 for seeking review of this Hon'ble Commission's Order dated 22.06.2020 in Petition No. 168/MP/2020	16/08/2021	Review Petition
397	70/TD/2021	Application for Category V Trading License under Section 14 R/w CERC (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020.	16/08/2021	Trading
398	161/MP/2020	Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per Article 10 of the Power Purchase Agreement dated 23.08.2013 and Article 10 of the Addendum PPA dated 10.12.2013.	14/08/2021	Miscellaneous Petition
399	18/RP/2020 in 10/TT/2019	Review petition under Section 94(1) (f) of Electricity Act, 2003 seeking review of Order dated 05.02.2020 of Central Electricity Regulatory Commission in Petition no.10/TT/2019 in the matter of approval of Determination of tariff of the inter-State transmission lines connecting two states for the APTRANSCO owned transmission lines/system for inclusion in POC Transmission charges in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	11/08/2021	Review Petition
400	45/MP/2019	Petition under Section 79 (1) (b) & (f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 02.08.2016, executed between the Petitioner and Solar Energy Corporation of India Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws	10/08/2021	Miscellaneous Petition
401	530/MP/2020	Petition under Sections 79(1)(c),79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking directions against the Respondents in relation to wrongful rejection of the application for Short Term Open Access for transfer of power from Western Region to Southern Region.	12/08/2021	Miscellaneous Petition
402	86/MP/2021	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with applicable Regulations against the unilateral surrender of 150 MW power by Damodar Valley Corporation	10/08/2021	Miscellaneous Petition
403	269/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Chukka Transmission System in Eastern Region	09/08/2021	Transmission Tariff

404	203/MP/2019	Petition under Section 79 of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreements dated 02.05.2016 executed between the Petitioner and NTPC Limited, seeking extension of the Scheduled Commissioning Date for two 70 MW solar power projects established under the National Solar Mission Phase-II, Batch-II, Tranche-I and seeking refund of the amount wrongfully and forcibly collected by NTPC Limited purportedly as liquidated damages for delay in commencement of supply of power.	04/08/2021	Miscellaneous Petition
405	9/RP/2019 in 2/ SM/2019	Application under Section 94 of the Electricity Act 2003, read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct Of Business) Regulation, 1999, Seeking review of the order dated 31.01.2019 passed by the Commission in Petition No. 2/SM/2019.	06/08/2021	Review Petition
406	8/RP/2021 in 191/MP/2019	Review under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 of Order dated 27.01.2021 passed in Petition No. 191/MP/2019 filed by the Petitioner seeking relaxation of Operation and Maintenance norms specified under Regulation 29 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	06/08/2021	Review Petition
407	109/MP/2019	Petition under Section 79(1)(c) read with section 79(1)(f) of the Electricity Act 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter- State Transmission and related matters) Regulations 2009.	05/08/2021	Miscellaneous Petition
408	108/MP/2019	Petition under Section 79(1)(c) read with section 79(1)(f) of the Electricity Act 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter- State Transmission and related matters) Regulations 2009.	05/08/2021	Miscellaneous Petition
409	356/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Asset 1 : Combined Assets of WRSS - II Set A (Part 1), Asset 2 : Combined Assets of WRSS - II Set A (Par t 2), Asset 3 : Combined Assets of WRSS - II Set B, Asset 4 : Combined Assets of WRSS - II Set C, Asset 5 : Combined Assets of WRSS - II Set C, Asset 5 : Combined Assets of WRSS - II Set D (Part 1), Asset 6 : Combined Assets of WRSS - II Set D (Part 2) under ?Western Regional System Strengthening Scheme II.	05/08/2021	Transmission Tariff

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410	176/MP/2020	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for allowing the claim of the Petitioner of increase/ change in Central Excise Duty on account of changes in individual components as a Change in Law event relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents	04/08/2021	Miscellaneous Petition
411	147/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For (i) 400 kV S/C J alandhar-Amritsar line along with associated bays at Amritsar & Jalandhar, ICT-I along with associated bays at Amritsar Sub-station & 220 kV Verpal feeder bays I & II at Amritsar Sub-station, (ii) 315 MVA 400/220 kV ICT-II at Gorakhpur S/S along with associated bays (includes 2 No. 220 kV Line Bays) and (iii) LILO of Bawana- Bhiwani line along with associated bays at Bahadurgarh, 315 MVA ICT-I along with associated bays at Bahadurgarh S/S under Transmission System associated with System Strengthening Scheme (Formerly Tala Supplementary Scheme) in Northern Region.	03/08/2021	Transmission Tariff
412	260/MP/2020	Petition under Regulation 35(3)(c) of the CERC (Terms and Conditions of Tariff) Regulations, 2019 for approval and recovery of security expenses from 01.04.2019 to 31.03.2024	03/08/2021	Miscellaneous Petition
413	29/RP/2020 in 14/MP/2019	Review Petition under Section 79 read with 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of Order dated 04.10.2019 passed by this Hon'ble Commission in Petition No. 14/ MP/2019	02/08/2021	Review Petition
414	25/RP/2020 in 446/MP/2019	Petition for (a)Allow the Review Petition and modify/clarify the Order dated 23.04.2020 passed in Petition No. 446/ MP/2019 to the extent stated in the present Review Petition; (b) pass any such further order or orders as this Hon'ble Commission may deem just and proper in the circumstances of the case.	02/08/2021	Review Petition

415	20/RP/2020 in 446/MP/2019	Review under Section 94(1)(f) read with Regulation 103(1) of the of the CERC (Conduct of Business) Regulations 1999 of the Order dated 23.04.2020 passed in Petition No. 446/ MP/2019	02/08/2021	Review Petition
416	155/MP/2021	Petition under section 79(1)(k) of the Electricity Act, 2003 read with Regulation 8(7) of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking permission for injection of infirm power beyond 31.08.2021 in case of Parbati Hydroelectric Project Stage II (800MW).	01/08/2021	Miscellaneous Petition
417	110/TD/2021	Application under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of inter-State trading licence in electricity.	31/07/2021	Trading
418	127/TD/2021	Application for surrender of inter-State Trading Licence granted to Renew Solar Services Private Limited.	31/07/2021	Trading
419	5/RP/2021 in 266/TT/2018	Review petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of order dated 27.1.2020 in Petition No. 266/TT/2018.	31/07/2021	Review Petition
420	1/RP/2021 in 96/TT/2019	Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking Review of the Order dated 09.08.2020 in Petition No. 96/TT/2019.	31/07/2021	Review Petition
421	152/TD/2021	Petition for down-gradation of trading licence under Regulation 15 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020	31/07/2021	Trading



428	59/MP/2021	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 6 and 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of, Month(s) Ahead Contracts at Power Exchange India Limited.	27/07/2021	Miscellaneous Petition
429	635/RC/2020	Application in compliance of Regulation 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 and Ministry of Power Order dated 10.07.2020 for approval of introduction of additional Term Ahead Contracts and Green Term Ahead Contracts beyond T+11 days at Indian Energy Exchange Ltd	27/07/2021	Regulatory Compliance
430	601/GT/2020	Determination of project specific tariff in respect of 50 MW solar PV Power Project of THDC India Limited at Paivalike village, Kasargod District, Kerala	27/07/2021	Generation Tariff
431	650/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Asset-I: Extension of 765/400KV Bilaspur Pooling Station (near Sipat) alongwith LILO of Sipat-Seoni Ckt 2 with 240 MVAR Line reactor and Asset II: Installation of 765/400KV, 1500MVA ICT-3 at Bilaspur Pooling Station under WRSS XI Scheme.	26/07/2021	Transmission Tariff
432	26/RP/2020 in 69/IA/2019 in 202/MP/2018	Petition under Section 94 of the Electricity Act, 2003 read with Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 for review of order dated 9.6.2020 in Petition No. 202/MP/2018	24/07/2021	Review Petition
433	477/MP/2020	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in directing the Petitioners to submit a fresh Bank Guarantee upon grant of Stage-II Connectivity against the Letter of Award dated 17.06.2019 issued by Solar Energy Corporation of India for development of 300 MW ISTS connected Wind Power Project in the State of Karnataka instead of utilizi ng the Bank Guarantee bearing no. 002BG01190330001 for an amount of Rs. 5,00,00,000/- already furnished by the Petitioners pursuant to the revoked Stage-II Connectivity dated 07.01.2019.	26/07/2021	Miscellaneous Petition

434	31/RP/2020 in 187/AT/2019	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order 47 Rule 1 of CPC and Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of the order dated 28.2.2020 passed by the Commission in Petition No. 187/AT/2019.	24/07/2021	Review Petition
435	123/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Madurai-Trivandrum 400 kV D/C Transmission System in Southern Region.	21/07/2021	Transmission Tariff
436	480/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Transmission System associated with Neyveli Lignite Corporation ? II (NLC-II) Expansion Project in Southern Region (DOCO 01.01.2010)	22/07/2021	Transmission Tariff
437	140/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of 2014- 19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Asset consisting of Asset-I: 315 MVA, 400/220/33 kV 3-phase Spare ICT at Raipur Sub-station; Asset-II: 315 MVA, 400/220/33 kV 3- Phase Spare ICT at Pune Sub-station; Asset-III: 420 kV, 80 MVAR 3-Phase Shunt Reactor at Wardha Sub-station; Asset- IV: 315 MVA, 400/220/33 kV 3-Phase Spare Transformer at Dehgam Sub-station; Asset-V: 315 MVA, 400/220/33 kV 3-Phase Spare Transformer at Jabalpur; Asset-VI: 400 kV, 125 MVAR 3-Phase Spare Reactor at Itarsi under Provision of Spare ICTs and Reactors in the Western Region.	22/07/2021	Transmission Tariff

Annual Report

438

22/TT/2020

Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of 2014- 19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of 2 Numbers 765 kV line Bays along with 2 Numbers 330 MVAr Line Reactor at Vindhyachal Pooling Station and 2 Numbers 765 kV line Bays along with 2 Numbers 330 MVAr Line Reactor at Jabalpur Pooling Station for 765 kV D/C Vindhyachal Pooling Station-Jabalpur Pooling Station Transmission Line (TBCB) under Sub-station Extensions for Transmission System associated with Vindhyachal-V Project of NTPC (Part-B) in the Western Region.	20/07/2021	Transmission Tariff	
Petition under Section 79 of the Electricity Act, 2003 before the Central Electricity Regulatory Commission for (i) approval	20/07/2021	Miscellaneous Petition	

		Line Reactor at Vindhyachal Pooling Station and 2 Numbers 765 kV line Bays along with 2 Numbers 330 MVAr Line Reactor at Jabalpur Pooling Station for 765 kV D/C Vindhyachal Pooling Station-Jabalpur Pooling Station Transmission Line (TBCB) under Sub-station Extensions for Transmission System associated with Vindhyachal-V Project of NTPC (Part-B) in the Western Region.		
439	77/MP/2021	Petition under Section 79 of the Electricity Act, 2003 before the Central Electricity Regulatory Commission for (i) approval of 'Change in law' and (ii) seeking an appropriate mechanism for grant of an appropriate adjustment/compensation to offset financial/ commercial impact of change in law events on account of imposition of safeguard duty on solar cells/ modules in terms of Article 12 of the Power Purchase Agreements dated 4.6.2019 between ReNew Solar Energy (Jharkhand Five) Pvt. Ltd. and Solar Energy Corporation of India Limited.	20/07/2021	Miscellaneous Petition
440	717/MP/2020	Petition for approval of proposal for Reconstruction, Renovation and Modernization for life extension beyond the normal useful life in respect of Kopili Power Station (4x50 MW) of North Eastern Electric Power Corporation Limited, Shillong	19/07/2021	Miscellaneous Petition
441	194/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of asset (A) LILO of Nagarjunasagar- Gooty 400 kV S/C line at Kurnool (New) Sub-station, (B) Kurnool (New) – Kurnool (APTRANSCO) 400 kV D/C quad line, (C) Establishment of new 765/400 kV Substation at Kurnool with 2x1500 MVA transformers, (D) Extension of Kurnool (APTRANSCO) Sub-station and (E) 1x240 MVAR bus reactor at Kurnool (New) Sub-station under "Transmission System associated with Krishnapatnam UMPP Part-C1" in Southern Region.	19/07/2021	Transmission Tariff

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442	99/TL/2021	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Bikaner-II Bhiwadi Transco Limited	15/07/2021	Transmission License	
443	218/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 Asset A: Procurement of 3 Numbers Spare Converter Transformers (234 MVA, 1-ph, 3 winding) at Bhadrawati HVDC Back to Back Station under "Installation of Transformer and Procurement of Spare Converter Transformer at Bhadrawati HVDC Back to Back Station" in Western Region.	10/07/2021	Transmission Tariff	
444	1/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of 2001- 04, 2004- 09 and 2009-14 tariff periods and truing-up of transmission tariff of 2014- 19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 400 kV D/C Vijayawada-Nellore Transmission Line, 400 kV D/C Nellore-Sriperumbudur Line, New 400 kV Switching station at Nellore, extension of Vijayawada and Sriperumbudur Sub-station with associated bays under System Strengthening in Southern Region.	10/07/2021	Transmission Tariff	
445	101/MP/2021	Petition under Section 17, read with Section 79(1)(c) of the Electricity Act, 2003 for creation of security interest by Western Transco Power Limited (Petitioner/Borrower) in favour of Catalyst Trusteeship Limited, acting on behalf of ICICI Bank Limited, and seeking approval of substitution of lenders, namely, IDFC First Bank Limited and NIIF Infrastructure Finance Limited (erstwhile IDFC Infrastructure Finance Limited).	10/07/2021	Miscellaneous Petition	
446	494/MP/2020	Petition under Regulation 8(4) of Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2020, seeking prior approval of the Hon'ble Commission for incorporating a wholly owned subsidiary company of the Petitioner to undertake Telecommunications and Digital Technology Businesses.	10/07/2021	Miscellaneous Petition	

447	106/TD/2021	Application under Regulations 9(4) and 15(3)(a) of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for the downgradation of licence from Category III to Category V in the Financial Year 2020-21.	09/07/2021	Trading
448	487/TT/2019	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019-24 tariff block for Rangit Transmission System in Eastern Region.	07/07/2021	Transmission Tariff
449	383/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of 2014- 19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulatory, 2019 for the Combined Asset comprising of Asset-I: 1 x315 MVA, 400/220 kV Transformer at Nalagarh; Asset-II: 1x315 MVA, 400/220 kV Transformer at Abdullahpur; Asset III: 1x500 MVA, 400/220 kV Transformer at Amritsar; and Asset IV: 4x105 MVA, 400/220 kV Single Phase Transformers at Kishenpur associated with Augmentation of Transformation Capacity (Part-I) in Northern and Eastern Region.	07/07/2021	Transmission Tariff
450	290/GT/2019	Petition Under CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017 for determination of project specific levelised tariff for 180 KW Varanasi WtE Station at Karsara, District Varanasi.	07/07/2021	Generation Tariff
451	485/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from COD to 31.3.2019 for 315 MVA, 400/220 kV ICT along with associated bays at Fatehabad Sub-station under "Augmentation of Transformation capacity at Fatehabad (PG)" in Northern Region.	07/07/2021	Transmission Tariff

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452	358/TT/2019	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff for 2001- 04, 2004- 09, and 2009-14 tariff periods and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019- 24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Series Compensation on Panki- Muradnagar 400 kV S/C Line of UPPCL in the Northern Region	06/07/2021	Transmission Tariff
453	389/TT/2019	Approval under regulation-86 of CERC (Conduct of Business) Regulations' 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (iv)Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (v)Truing up of Transmission tariff for 2014-19 tariff block and (vi) Determination of Transmission tariff for 2019-24 tariff block for Combined Asset (1) 400_220 kV Damoh SS along with bays and 400kV, 63 MVAR Bus Reactor along with associated 400 kV bay at Damoh SS (2) 400_220 kV, 315MVA ICT-I at Damoh S/S along with bays and 400_220 kV, 315 MVA ICT-II along with associated 400 kV and 220 kV bays at Damoh SS under WRSS-IV Transmission System in Western Region.	06/07/2021	Transmission Tariff
454	306/TT/2019	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of 2004- 09 and 2009-14 tariff periods and truing-up of transmission tariff of 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for 400 kV D/C Bina-Nagda Transmission Line along with associated bay equipment at Nagda and Bina Sub-stations under "Transmission System associated with 400 kV Bina- Nagda D/C Line" in Western Region.	06/07/2021	Transmission Tariff

Annual Report

455

456

457

5	304/TT/2019	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of 2004- 09 and 2009- 14 periods and truing-up of transmission tariff of 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Bhadrawati- Chandrapur 400 kV D/C transmission line including bays at Bhadrawati (Powergrid) Switching Station (Extensions) and Chandrapur (MSEB) Switchyard in Western Region.	06/07/2021	Transmission Tariff
ō	484/MP/2020	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework governing procurement of power through competitive bidding and Articles 11 and 13 of the Power Purchase Agreements dated 06.12.2018 executed between ACME Phalodi Solar Energy Pvt. Ltd. and Solar Energy Corporation of India, and, ACME Raisar Solar Energy Pvt. Ltd. and Solar Energy Corp. of India Ltd. and the Tripartite Transmission Agreement dated 25.09.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.01.2019 executed between ACME Solar Holdings Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 16.05.2019 executed between Power Grid Corporation of India Ltd. and ACME Solar Holdings Ltd. seeking directions to restrain SECI and Power Grid Corporation of India Limited from invoking bank guarantees and letters of comfort along with return of the bank guarantees and letters of comfort.	02/07/2021	Miscellaneous Petition
7	491/TT/2019	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of 2004- 09 and 2009-14 tariff periods and truing-up of transmission tariff of 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24	02/07/2021	Transmission Tariff

period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of 400 kV S/C Vindhyachal - Korba Ckt-II along with associated bay equipment at Vindhyachal and Korba under "Korba Vindhyachal Transmission System" in Western Region.

458	375/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Assets under East Coast Energy Pvt. Ltd. And NCC Power Projects Ltd. LTOA Generation Projects in Srikakulam Area Part-B in Eastern and Western Region underRegulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999.	02/07/2021	Transmission Tariff
459	461/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Transmission assets NLC- Karaikal 230 kV D/C Line (through LILO of the 230 kV Neyveli- Bahour S/C line at Karaikal) under NLC-Karaikal 230 kV D/C line in Southern Region.	01/07/2021	Transmission Tariff
460	65/MP/2021	Petition under Sections 60, 61, 79(1)(f), 86(1)(e) and 29(5) of the Electricity Act, 2003 read with Regulation 17 of CERC (Terms and Conditions of Tariff), Regulations, 2019 seeking adjudication of dispute with NTPC Ltd. and Northern Regional Load Despatch Centre.	01/07/2021	Miscellaneous Petition
461	60/MP/2021	Petition under Sections 60, 61, 79(1)(f), 86(1)(e) and 29(5) of the Electricity Act, 2003 read with Regulation 17 of CERC (Terms and Conditions of Tariff), Regulations, 2019 seeking adjudication of dispute with NTPC Ltd. and Northern Regional Load Despatch Centre.	01/07/2021	Miscellaneous Petition

Annual Report

462	483/MP/2020	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework governing procurement of power through competitive bidding and Articles 11 and 13 of the Power Purchase Agreements dated 07.12.2018 executed between ACME Deoghar Solar Power Pvt. Ltd. and Solar Energy Corporation of India, and, ACME Dhaulpur Powertech Pvt. Ltd. and Solar Energy Corp. of India Ltd. and the Tripartite Transmission Agreement dated 28.10.2018 execu ted between Power Grid Corporation of India Limited, ACME Solar Holdings Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.01.2019 executed between ACME Solar Holdings Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 03.06.2019 executed between Power Grid Corporation of India Ltd. and ACME Solar Holdings Ltd. seeking directions to restrain SECI and Power Grid Corporation of India Limited from invoking bank guarantees and letters of comfort and for return the bank guarantees and letters of Comfort.	01/07/2021	Miscellaneous Petition
463	495/MP/2020	Petition under Regulation 4 of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2020 intimating the Hon'ble Central Electricity Regulatory Commission about continuation of Telecommunications and Digital Technology Businesses in accordance with the earlier approvals granted by the Hon'ble Commission under Central Electricity Regulatory Commission (Sha ring of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2007 and other relevant orders.	30/06/2021	Miscellaneous Petition
464	439/MP/2019	Petition under Section 79(1) of the Electricity Act, 2003 seeking clarification of order dated 12.2.2019 in Petition No. 205/MP/2018	30/06/2021	Miscellaneous Petition
465	659/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of 63 MVAR, 400 kV Switchable Line Reactor along with 500 Ohms NGR at Rajgarh (POWERGRID) end of Khargone TPS-Rajgarh (POWERGRID) 400 kV line under "POWERGRID Works associated with Transmission System Strengthening in WR associated with Khargone TPS" in Western Region.	30/06/2021	Transmission Tariff

175

466	5/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for 400 kV D/C Ranchi–Chandwa– Gaya line along with associated bays at Ranchi, Chandwa (GIS) and Gaya Sub-stations and 2X125 MVAR 400 kV Bus Reactor along with associated bays at Chandwa (GIS) under "Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A1" in the Eastern Region.	30/06/2021	Transmission Tariff
467	105/TD/2021	Application under Section 15 of the Electricity Act, 2003 read with Regulation 15(3) and Regulations 3 and 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking down-gradation of trading licence of Atria Energy Services Private Limited from Category "IVI to Category "VI trading licence.	29/06/2021	Trading
468	358/TT/2020	Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Transmission assets under Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR.	29/06/2021	Transmission Tariff
469	415/TT/2019	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for (i) Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block for 400kV D/C Raipur- Chandrapur(Bhadrawathi) Transmission Line including bay extensions at Raipur and Bhadrwati Substations in Western Region.	29/06/2021	Transmission Tariff

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470	405/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, truing up of transmission tariff of 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the Combined Asset comprising of Asset-A1: 765 kV Line Bays and 3x80 MVAR line reactor at 765 kV Vadodara GIS for Vadodara-Dhule transmission line (IPTC); Asset-B1: 765 kV Line Bays and 3x80 MVAR Switchable line reactor at 765 kV Jabalpur Pooling Sub-station (for 765 kV S/C Jabalpur-Bhopal line); Asset-B2: 765 kV Line Bays and 3x80 MVAR line reactor at 765 kV Indore Substation (for 765 kV S/C Bhopal-Indore line); and Asset-B3: Extension of 765 kV Aurangabad Sub-station for 765 kV S/C line bay under "Line bays and Reactor Provisions at POWERGRID Sub- stations associated with System Strengthening for Western Region".	28/06/2021	Transmission Tariff
471	27/RP/2020 in 57/AT/2020	Petition under Section 94(1) (f) of the Electricity Act, 2003 read with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of the order dated 24.2.2020 passed in Petition No. 57/AT/2020.	28/06/2021	Review Petition
472	351/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of 2001-04, 2004-09 and 2009- 14 periods, truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 315 MVA ICT-III at Nagarjunasagar Sub- station with associated bay equipment in Southern Region.	27/06/2021	Transmission Tariff
473	4/RP/2021 in 68/MP/2017	Review petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of order dated 21.1.2020 in Petition No. 68/MP/2017.	28/06/2021	Review Petition



474	271/GT/2019	Petition for revision of tariff of Tripura Gas Based Power Plant (TGBP) (101 MW) based on truing-up exercise for the period 24.12.2015 to 31.3.2019	26/06/2021	Generation Tariff
475	590/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Section 79 of the Electricity Act 2003, truing up of transmission tariff of 2014-19 tariff period under Regulation 8 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 tariff period under Regulation 8 (1) under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for 400 kV Double Circuit Gorakhpur-Lucknow Transmission Line and 400 kV Double Circuit Bareilly-Mandola Transmission Line, in Northern Region associated with Tala Hydro Electric Project, East-North Interconnector and Northern Region Transmission System.	24/06/2021	Transmission Tariff
476	589/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Section 79 of the Electricity Act 2003, truing up of transmission tariff of 2014-19 tariff period under Regulation 8 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 tariff period under Regulation 8 (1) under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 400 kV Double Circuit Siliguri-Purnea Transmission Line, 400 kV Double Circuit Purnea-Muzaffarpur Transmission Line and 220 kV Double Circuit Muzaffarpur (PGCIL)-Muzaffarpur (BSEB) Transmission Line, in Eastern Region associated with Tala Hydro Electric Project, East-North Interconnector and Northern Region Transmission System.	24/06/2021	Transmission Tariff
477	42/TD/2021	Application for down-gradation of licence under Regulations 9(4) and 15(3)(a) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.	23/06/2021	Trading
478	GT/472/2014	Petition for truing up of capital expenditure and tariff of NLC TPS-I (600)MW for the period 1.4.2009 to 31.3.2014.	21/06/2021	Generation Tariff
479	GT/474/2014	Petition for truing up of capital expenditure and tariff of NLC TPS-I Expansion (420 MW) for the period 1.4.2009 to 31.3.2014.	22/06/2021	Generation Tariff
478	GT/472/2014	Northern Region Transmission System. Application for down-gradation of licence under Regulations 9(4) and 15(3)(a) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020. Petition for truing up of capital expenditure and tariff of NLC TPS-I (600)MW for the period 1.4.2009 to 31.3.2014. Petition for truing up of capital expenditure and tariff of NLC TPS-I Expansion (420 MW) for the period 1.4.2009 to	21/06/2021	Genera Tariff Genera

Annual Report

480	23/RP/2020 in 188/AT/2020	Review Petition under Section 94(1) (f) of the Electricity Act, 2003 read with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of the order dated 18.3.2020 passed in Petition No. 188/AT/2020.	22/06/2021	Review Petition
481	181/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the PPAs dated 27.04.2018 and Clause 5.7 of the Bidding Guidelines seeking relief under the 'Change in Law' provision viz. the introduction of Safeguard Duty on the import of solar modules after the Bid Deadline (i.e., 05.12.2017) resulting in substantial increase in the cost of project to be borne by the Petitioner and seeking an appropriate mechanism for grant of a suitable adjustment/ compensation to offset commercial impact of such Change in Law event.	17/06/2021	Miscellaneous Petition
482	386/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Fixed and Thyristor Controlled Series Compensation for 400 kV D/C Raipur-Rourkela Transmission Line at Raipur in the Western Region.	19/06/2021	Transmission Tariff
483	22/RP/2019 in 255/TT/2018	Review petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of order dated 4.10.2019 in Petition No. 255/TT/2018	20/06/2021	Review Petition
484	211/MP/2011	Petition under Regulations 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2010 and against the arbitrary action of Western Regional Load Despatch Centre by loading transmission losses on the 220 KV lines being used for transfer of power from the generating station of NSPCL to Bhilai Steel Plant.	20/06/2021	Miscellaneous Petition
485	453/MP/2019	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Transmission Service Agreement dated 24.6.2015 entered into between the Petitioner and the Respondents seeking Change in Law compensation.	16/06/2021	Miscellaneous Petition

486	502/GT/2020	Petition under Section 62 and 79(1)(b) of the Electricity Act, 2003 read with Chapter V of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for approval of Multi-Year Tariff of 540 (2 x 270) MW Coal based Thermal Power Project of Adhunik Power and Natural Resources Limited (APNRL) for the control period 01.04.2019 to 31.03.2024	17/06/2021	Generation Tariff
487	399/MP/2019	Application filed under subsection (4) of section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the ERLDC Charges for the control period 01.04.2019-31.03.2024.	17/06/2021	Miscellaneous Petition
488	93/MP/2021	Petition under Section 79(1) (c) of the Electricity Act, 2003 and Regulation 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for extension of the time- period of three (3) months as stipulated under Clause 1.0(c) of the Agreements for Long Term Access for furnishing Construction Phase Bank Guarantee.	17/06/2021	Miscellaneous Petition
489	263/TT/2019	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of the 2001-04, 2004- 09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 315 MVA Transformer at Jeypore Substation along with associated bays in Eastern Region.	16/06/2021	Transmission Tariff
490	465/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 03 number of assets under Transmission System associated with Teesta (Stage-V) HEP in Eastern Region.	16/06/2021	Transmission Tariff

491	555/MP/2020	Petition under Section 79 OF The Electricity ACT, 2003 read with the Regulations 49, 76 and 77 of the Central Electricity Regulatory Commission (terms and conditions for determination of tariff) Regulations, 2019 and Regulations 111-115 of the Central Electricity Regulatory Commission (conduct of business) Regulations, 1999 for relaxation of the Normative Station Heat Rate.	14/06/2021	Miscellaneous Petition
492	493/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, truing up of transmission tariff of 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for Combined Asset comprising of Asset-I: 400 kV D/C Gorakhpur-Lucknow transmission line along with its associated bays; and Asset-II: 30% FSC on 400 kV D/C Gorakhpur-Lucknow transmission line at Lucknow along with bays under "Northern Region System Strengthening Scheme-X" in the Northern Region.	13/06/2021	Transmission Tariff
493	81/TT/2016	Approval under Sections 61, 62 and 79 (1) (c) & 79 (1) (d) of the Electricity Act, 2003 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for approval of Annual Fixed Cost and determination of tariff for the licensed transmission business for the financial years 2015-16, 2016-17, 2017-18 and 2018-19 for 400 kV Srinagar-Srinagar PH line as per Hon'ble Central Electricity Regulatory Commission ?s order dated 31 January 2013 against Petition number 133/ MP/2012.	13/06/2021	Transmission Tariff
494	98/AT/2021	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bikaner-II Bhiwadi Transco Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).	12/06/2021	Adoption of Tariff
495	116/MP/2021	Petition under Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State transmission and related matters) Regulations, 2009.	12/06/2021	Miscellaneous Petition

496	366/MP/2019	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreements both dated 01.11.2013 entered into between the Petitioner and the Respondents, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of "Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 07.12.2015 issued by the Ministry of Environment, Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 01.01.2003 and before 31.12.2016.	11/06/2021	Miscellaneous Petition
497	376/MP/2019	Application filed under subsection (4) of section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the NERLDC Charges for the control period 01.04.2019-31.03.2024.	10/06/2021	Miscellaneous Petition
498	490/GT/2020	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of tariff of Darlipalli Super Thermal Power Station Stage-I (2x800 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 01.03.2020) to 31.03.2024.	09/06/2021	Generation Tariff
499	10/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Asset under "System Strengthening–VII in Southern Regional Grid" in Southern Region	09/06/2021	Transmission Tariff

Central Electricity Regulatory Commission

500	471/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for truing up of transmission tariff of 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 220 kV Kishenganga-Amargarh D/C line on M/C tower under the scheme "Transmission System associated with Kishenganga HEP" in the Northern Region.	09/06/2021	Transmission Tariff
501	651/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of 400 kV D/C Neemrana-Sikar Transmission Line along with its associated bays under "Northern Region System Strengthening Scheme – XVII" in Northern Region.	09/06/2021	Transmission Tariff
502	125/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 400 kV D/C Meerut-Kaithal (Quad) Transmission Line along with associated bays under "Northern Region System Strengthening Scheme-XI".	09/06/2021	Transmission Tariff
503	115/MP/2021	Petition seeking permission to allow interchange of infirm power including drawl of start-up power from the grid under Deviation Settlement Mechanism (DSM) beyond the prescribed period of six months from the date of first synchronization i.e beyond 9.7.2021 till declaration of commercial operation date of KAPP-3 or upto 9.1.2022, whichever is earlier.	09/06/2021	Miscellaneous Petition

Central Electricity Regulatory Commission

504	559/MP/2020	Petition under Section 79(1)(b) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 63 and 64 of Power Market Regulations 2010 seeking intervention of this Commission for devising suitable mechanism/guidelines for participation of Thermal Power Plants without long-term Power Purchase Agreement which have implemented FGD in accordance in compliance of existing law i.e. Ministry of Environment, Forest and Climate Change Notification dated 7.12.2015 in power markets and uniformity in price discovery and level playing for sale of power on Power Exchange and Deep E-Bidding Portal during the implementation period of FGD i.e. till 2022.	09/06/2021	Miscellaneous Petition
505	400/MP/2019	Application under subsection (4) of section 28 of Electricity Act, 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the WRLDC Charges for the control period 01.04.2019-31.03.2024.	09/06/2021	Miscellaneous Petition
506	464/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Asset consisting of Asset-1: 400 kV D/C Koteshwar HEP – Koteshwar Pooling Station Circuit – I&II alongwith associated bays, Asset-2: LILO of Circuit-I of 765 kV Tehri-Meerut Line at Koteshwar Pooling Station along with associated bays, Asset-3: LILO of Circuit-II of 765 kV Tehri-Meerut Line at Koteshwar Pooling Station along with associated bays and Asset-4: 50% series compensation at Meerut (Extension) on Tehri Pooling point (Koteshwar) – Meerut 765 kV 2* S/C Lines (Charged at 400 kV) under "Transmission System associated with Koteshwar HEP" in the Northern Region.	08/06/2021	Transmission Tariff
507	458/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block for 400/220kV, 500 MVA ICT- III alongwith 400kV AIS bay & 220kV GIS bay at Gaya Sub- station under East ern Region Strengthening Scheme XVII- Part- B in Eastern Region.	08/06/2021	Transmission Tariff

Annual Report

508	101/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations' 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block for Asset I : 400 kV S/C Kankroli- Jodhpur Transmission Line along with associated bays (DOCO 01.08.2010) under System Strengthening Scheme in South- Western Part of Northern Grid (Part-B).	08/06/2021	Transmission Tariff
509	61/TT/2020	Approval under Regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of transmission tariff for 2014 19 tariff block and Determination of transmission tariff for 2019 24 tariff block in respect of Asset-I 2 No 400kV line bays at Fatehpur 400/220 kV Sub-Station under the scheme Provision of 400 kV bays at Fatehpur for ATS under Unchahar TPS in Northern Region.	08/06/2021	Transmission Tariff
510	273/GT/2019	Petition under section 62 and 79 (1) of the Electricity Act, 2003 read with related provisions of the Chapter-5 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 6 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations,2014 for revision of tariff for the period 01.04.2014 to 31.03.2019 carrying out truing up exercise for the period 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2014-15 to 2018-19 in respect of Ranganadi Hydro Electric Plant (3X135 =405 MW) of North Eastern Electric Power Corporation Limited (NEEPCO LTD), Shillong.	07/06/2021	Generation Tariff
511	23/RP/2019 in 171/TT/2018	Review petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of order dated 30.9.2019 in Petition No. 171/TT/2018.	05/06/2021	Review Petition
512	546/MP/2020	Petition for approval under Section 17 (3) and (4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of Petitioner No 1 in favour of Petitioner No. 2	05/06/2021	Miscellaneous Petition
513	108/MP/2021	Petition seeking permission to continue drawal of start-up power from the Grid as per Deviation Settlement Mechanism (DSM) till first synchronization of RAPP-7 or 30.6.2022, whichever is earlier.	05/06/2021	Miscellaneous Petition

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CERC		Centra	I Electricity Regulat	ory Commission
514	29/GT/2020	Petition for revision of generation tariff of Rampur Hydro Power Station (412 MW) for the period from actual COD of first Unit (i.e. 13.5.2014) to 31.3.2019-Truing-up of tariff determined by the Commission's order dated 26.6.2019 in Petition No. 315/GT/2018	04/06/2021	Generation Tariff
515	132/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the period from 1.4.2019 to 31.3.2024 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the Combined Asset consisting of Asset-I: 400/220 kV, 315 MVA, ICT-1 along with associated bays, 400 kV 80 MVAR Bus Reactor along with associated bays, LILO of one circuit of 400 kV D/C Parbati-Amritsar Transmission Line at Hamirpur along with associated bays and Line reactor at Hamirpur GIS Sub-station; and Asset-II: 1 number of 400/220 kV, 315 MVA ICT-II along with associated bays at Hamirpur Sub-station under "Northern Region System Strengthening Scheme-XX" (NRSSS-XX) in Northern Region.	02/06/2021	Transmission Tariff
516	721/AT/2020	Petition under, Section 63 of the Electricity Act, 2003 for adoption of Tariff for the ISTS Grid connected Solar Photo Voltaic projects of 2000 MW selected through Competitive Bidding Process as per the Guidelines issued by Ministry of Power, Govt. of India on 03.08.2017 and its amendments thereof.	02/06/2021	Adoption of Tariff
517	422/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 2 numbers 765 kV Line bays along with 2x240 MVAR Switchable Line reactors each at Srikakulam & Angul for termination of both circuit of 765 kV D/C Srikakulam-Angul Transmission line, and 1x330 MVAR 765 kV Bus Reactor at Srikakulam under Common System associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA generation projects in Srikakulam Area-Part-C in the Southern Region and Eastern Region.	01/06/2021	Transmission Tariff

518	356/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff of the 2004-09, 2009-14 tariff periods and truing up of transmission tariff of the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 and determination of transmission tariff of the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for LILO of one circuit of 132 kV D/C Siliguri-Rangit Transmission Line at Gangtok in Eastern Region.	31/05/2021	Transmission Tariff
519	89/TL/2021	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Ramgarh New Transmission Limited	31/05/2021	Transmission License
520	378/MP/2019	Application filed under subsection (4) of section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the SRLDC Charges for the control period 01.04.2019-31.03.2024.	31/05/2021	Miscellaneous Petition
521	374/MP/2019	Application under sub-section (4) of section 28 of Electricity Act, 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the NRLDC Charges for the control period 01.04.2019-31.03.2024.	31/05/2021	Miscellaneous Petition
522	264/TT/2019	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of 2001- 04, 2004- 09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019- 24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of 400 kV D/C Talcher-Meramundali Transmission Line in Eastern Region.	31/05/2021	Transmission Tariff
523	7/SM/2021	Methodology for computing the Escalation Factors and other Parameters for the purpose of Bid Evaluation and Payment for procurement of power from renewable energy projects Complemented with firm power from any other source through competitive bidding.	29/05/2021	Suo Motu

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grift fit and/or		Central	Electricity Regulate	ory Commission
524	351/MP/2018	Petition under Section 79(1) (b) and 79(1) (f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1 and in terms of the directions issued by the Central Government vide its Notification dated 27.8.2018 for allowing pass through of additional expenditure incurred by the generator on account of events pertaining to Change in Law.	31/05/2021	Miscellaneous Petition
525	380/MP/2018	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent for claiming compensation on account of events pertaining to change in law	31/05/2021	Miscellaneous Petition
526	413/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of the 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Assets of Tarapur Transmission System associated with Tarapur Atomic Station Stages-3 and 4 in Western Region.	30/05/2021	Transmission Tariff
527	591/MP/2020	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. 1's Assets in favour of Catalyst Trusteeship Limited for the benefit of Lenders and their assignees, transferees, novatees for the purpose of Petitioner No. 1's Transmission Project.	30/05/2021	Miscellaneous Petition
528	449/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of Asset-I: LILO of Patiala-Hissar line at Kaithal SubStation along with associated bays; Asset- II: 400 kV D/C Patiala-Ludhiana line along with associated bays at Patiala and Ludhiana Sub-station; Asset-III: LILO of 1st Circuit of 400 kV D/C Nathpa Jhakri-Nalagarh (Triple Snowbird) Line at Rampur and Asset IV: LILO of 2nd ckt. of 400 kV Natpha Jhakri-Nalagarh (Triple Snowbird) line at Rampur covered under "Transmission System associated with Rampur HEP" in the Northern Region.	29/05/2021	Transmission Tariff

Annual Report

469/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of the 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of 400 kV S/C Meramundali-Jeypore Transmission Line along with extension of Meramundali and Jeypore Sub-stations in Eastern Region.	29/05/2021	Transmission Tariff
5/SM/2021	Determination of Fee and Charges payable under Regulation 11 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.	03/05/2021	Suo Motu
4/SM/2021	Determination of Fees and Charges payable under Regulation 12 of the Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) Regulations, 2016.	03/05/2021	Suo Motu
2/SM/2021	Determination of levellised generic tariff for FY 2021-22 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020	29/05/2021	Suo Motu
476/TT/2019	Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Transmission system associated with Farakka III in Eastern Region	28/05/2021	Transmission Tariff
84/TT/2019	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from COD to 31.3.2019 for Asset 1: 765 kV S/C Jaipur (RVPN)- Bhiwani TL (CKT-II) along with associated bays under "Northern Region system Strengthening Scheme XXV" in Northern Region in pursuance to direction of commission in Review Petition No. 41/RP/2017.	27/05/2021	Transmission Tariff
639/MP/2020	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and with Regulation 76 & 77 of CERC (Terms and Condition of Tariff) Regulation, 2019 for Relaxation of cut- off date of Feroze Gandhi Unchahar Thermal Power Station Stage IV (1X500MW)	21/05/2021	Miscellaneous Petition
	5/SM/2021 4/SM/2021 2/SM/2021 476/TT/2019 84/TT/2019	Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of the 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014-19 tariff period under the Central Electricity Regulators, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulators, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulators, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of 400 kV S/C Meramundali-Jeypore Transmission Line along with extension of Meramundali and Jeypore Sub-stations in Eastern Region.5/SM/2021Determination of Fee and Charges payable under Regulation 11 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.4/SM/2021Determination of Fees and Charges payable under Regulation 12 of the Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) Regulations, 2016.2/SM/2021Determination of levellised generic tariff for FY 2021-22 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020476/TT/2019Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Transmission system associated with Farakka III in Eastern Region84/TT/2019Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff Re	Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of the 2004/09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014-19 tariff period under the Central Electricity Regulatory, Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory, 2019 in respect of 400 kV S/C Meramundali-Jeypore Transmission Line along with extension of Meramundali and Jeypore Sub-stations in Eastern Region. 03/05/2021 5/SM/2021 Determination of Fee and Charges payable under Regulation and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010. 03/05/2021 4/SM/2021 Determination of Fees and Charges payable under Regulation 12 of the Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) Regulations, 2016. 03/05/2021 2/SM/2021 Determination of levellised generic tariff for FY 2021-22 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020 28/05/2021 476/TT/2019 Truing up of Transmission tariff for 2014 19 tariff block For Transmission system associated with Farakka III in Eastern Region 27/05/2021 84/TT/2019 Approval under regulation-86 of CERC (Conduct of Business) Regulations, 2014 for determination of Transmission Tariff Regulations, 2014 for determination of Transmission tariff from CDD to 31.3.2019 for Asset 1: 765 kV S/C Jaj

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536	361/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Special Protection Scheme for Rihand-Dadri HVDC Bi-pole and Gorakhpur-Muzzafarpur 400 kV line in the Northern Region.	21/05/2021	Transmission Tariff
537	76/TD/2021	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of Category "VD licence for inter-State trading in electricity	23/05/2021	Trading
538	611/MP/2020	Petition under Section 79 of the Electricity Act, 2003 and the statutory framework governing the procurement of power through competitive bidding and Article 11 read with Article 13.5 and Article 4.5.3 of the Power Purchase Agreement dated 17.12.2019 executed between Solar Energy Corporation of India Limited and Rihand Floating Solar Private Limited seeking directions to restrain SECI from invoking the bank guarantees and for returning the bank guarantees.	24/05/2021	Miscellaneous Petition
539	387/TT/2019	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of the 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014- 19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019- 24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of 400/220 kV Khandwa Sub-station and LILO of 400 kV D/C Itarsi-Dhule Transmission Line at Khandwa in Western Region.	20/05/2021	Transmission Tariff

540	124/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for the Combined Asset: comprising of Asset-1: 315 MVA ICT-III at Ludhiana Sub-station; and Asset-2: Bay extension work at Wagoora Substation under Northern Region System Strengthening Scheme-VII (NRSS- VII).	20/05/2021	Transmission Tariff
541	14/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014, and determination of transmission tariff of the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for Combined Asset consisting of Asset-a: 50 MVAR Bus reactor at Hisar Sub-station; Asset-b: LILO of 400 kV Moga-Hissar line, ICT-I at Fatehabad Sub-station, 4 nos. 220 kV line bays (feeders from Fatehabad-1 and Fatehabad-2) and 50 MVAR bus reactor bay along with associated bays at Fatehabad Sub- station; Asset-c: Total upstream system including Malerkotla- Ludhiana-Jalandhar transmission line along with associated bays at Ludhiana Sub-station and Malerkotla Sub-station; Asset-d: ICT-I along with associated bays at Ludhiana Sub- station; Asset-f: 315 MVA, 400/220 kV ICT-II along with associated bays at 400/220 kV Fatehabad Substation under Northern Region System Strengthening Scheme-III (NRSSS-III) in Northern Region.	20/05/2021	Transmission Tariff
542	312/TT/2019	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of 2004- 09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019- 24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Transmission System associated with Loktak HEP in the North Eastern Region.	20/05/2021	Transmission Tariff

Central Electricity Re			I Electricity Regulat	ory Commission
	8/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff of the 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014- 19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for Combined Asset consisiting of Asset-I: 400 kV D/C Agra-Bassi Transmission Line with associated bays; Asset-II: 3x105 MVA 400/220/33 kV ICT-III along with associated bays at Wagoora Sub-Station; Asset-III: 220 kV Zainkot III & IV bays at Wagoora Sub-Station and Asset-IV: 40% FSC on Allahabad-Mainpuri 400 kV D/C line at Mainpuri under Transmission System associated with Northern Region System Strengthening Scheme-II in Northern Region.	17/05/2021	Transmission Tariff
	59/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 of Asset-I: a) Both circuits of one LILO D/C portion of Simhadri-Vijayawada 400 kV Line at Vemagiri-I (AP) shall be LILOed at Vemagiri-II (PG) (D/C Portion and multi-circuit Portion) along with associated bays at Vemagiri-II (PG); b) Both circuits of Second LILO D/C portion of Simhadri-Vijayawada 400 kV Line at Vemagiri-I (AP) shall be looped in at Vemagiri-II (PG). There shall be	17/05/2021	Transmission Tariff

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NO LOOP OUT. The open section of 400 kV D/C line from Vemagiri-I (AP) shall be used for termination of kV Kota Line along with associated bays at Vemagiri-II (PG); c) Shifting of 2 numbers of 63 MVAr reactors from Gazuwaka to Vemagiri-II (PG) for utilization on Simhadri-II-Vemagiri-II (PG) 400 kV D/C Line under Removal of Constraints in 400 kV Bays Extensions

at 400 kV Vemagiri Sub-station in Southern Region.

545	495/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014- 19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Asset-I: 220 kV D/C Unchahar-Kanpur transmission line-I with associated bays, Asset-II: 220 kV D/C Unchahar-Kanpur transmission line-II with associated bays, and Asset-III: LILO of one circuit of 220 kV D/C Panki-Mainpuri line-II of transmission system associated with Unchahar Stage-II in the Northern Region.	14/05/2021	Transmission Tariff
546	73/MP/2020	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of "Change in Law ^[] ; and (ii) consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states, and (b) imposition and introduction of Safe Guard Duty on the import of solar cells (whether or not assembled in modules or panels) by way of Notification No.01/2018- Customs SG dated 30.07.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 12 read with Article 16.3.1 of the Power Purchase Agreements dated 06.10.2017 between SB Energy One Private Limited and Solar Energy Corporation of India Limited.	13/05/2021	Miscellaneous Petition
547	509/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Asset-I: 2 Nos. of 400 kV GIS line bays at Nizamabad (PG) for termination of Nizamabad- Yeddumailaram (Shankarpalli) 400 kV D/C line and AssetII: 2 Nos. of 400 kV GIS line bays at Maheswaram (PG) for termination of Maheswaram (PG)–Mehboob Nagar 400 kV D/C Transmission Line under the "Provision of line bays for the Scheme-Connectivity lines for Maheshwaram (Hyderabad) 765/400 kV Pooling Station" in the Southern Region.	13/05/2021	Transmission Tariff

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548	337/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 tairff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for LILO of 220 kV S/C Panki-Naubasta Transmission Line at Kanpur in the Northern Region.	13/05/2021	Transmission Tariff
549	9/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Splitting of 400 kV Raipur Bus through bus sectionaliser into two sections at a point between existing line bays of Chandrapur-1 & Chandrapur-2 and shifting of Chandrapur-2 and Chandrapur-3 line bays from section Raipur-B to Raipur-A under "Split Bus Arrangement and Reconfiguration/Shifting of Terminating Lines at Raipur 400 kV Sub-station" in Western Region.	13/05/2021	Transmission Tariff
550	354/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff of the 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for LILO of both the circuit of Patratu-Hatia-Chandil 220 kV D/C line at Ranchi Sub-station associated with 220 kV Interconnection with Jharkhand State Electricity Board (JSEB) System at Ranchi Sub-Station in the Eastern Region.	14/05/2021	Transmission Tariff

551	142/TT/2020	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019-24 tariff block For (a) Combined elements of Talcher and Kolar (HVDC portion) (Notional COD: 01.03.2003) and b) Combined elements of Talcher and Kolar (AC Portion) (Notional COD: 01.06.02003) under Transmission System associated with Talcher II project in Southern Region.	12/05/2021	Transmission Tariff
552	350/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Special Energy Meters in the Southern Region.	12/05/2021	Transmission Tariff
553	287/MP/2018	Petition under Regulation 16 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 as amended, for grant of registration to establish and operate a Power Exchange in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	12/05/2021	Miscellaneous Petition

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554	350/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-A1: 400 kV, 125 MVAR Bus Reactor at Raipur Sub-station, Asset A2: 400 kV, 125 MVAR Bus Reactor at Seoni Sub-station, Asset A3: 400 kV, 63 MVAR Line Reactor at Raipur Sub-station, Asset B1: 1x125 MVAR Bus Reactor at 400 kV Damoh Sub-station, Asset B2: 1x125 MVAR Bus Reactor at 400 kV Pirana Sub-station, Asset B3: 1x125 MVAR Bus Reactor-1 at 400 kV Itarsi Sub-station, Asset B5: 1x125 MVAR Bus Reactor-2 at 400 kV Itarsi Sub-station, Asset B6: 1x125 MVAR Bus Reactor at 400 kV Gwalior Sub-station, Asset C1: 400 kV, 1x125 MVAR Bus Reactor at Parli Sub-station,	I Electricity Regulat	Transmission Tariff
555	302/TT/2019	 Asset C2: Conversion of 50 MVAR Line Reactor (4 nos.) into switchable Line Reactors at 400/200 kV Pune Sub-station under "Installation of Reactors (Part-II) in Western Region" Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff for the 2001-04,, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission 	09/05/2021	Transmission Tariff
556	497/TT/2019	of "Hathidah River Crossing Section of 220 kV Biharsharif– Begusarai Transmission Line" in the Eastern Region Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for extension of Kudankulam APP- Tirunelveli 400 kV (Quad) D/C line to Tuticorin Pooling Station along with associated bays at Tuticorin Pooling Station under Connectivity for Kudankulam 3 & 4 (2X1000 MW) with InterState Transmission System" in the Southern Region.	07/05/2021	Transmission Tariff

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557	315/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for 400/220 kV Bhiwadi Sub-station along with LILO of Ballabhgarh-Bassi 400 kV S/C line and ICT-I & ICT-II at Bhiwadi in the Northern Region.	07/05/2021	Transmission Tariff
558	155/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, revision of transmission tariff for 2001-04 tariff period, 2004-09 tariff period, 2009-14 tariff period and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of NLC II Transmission System in the Southern Region.	06/05/2021	Transmission Tariff
559	489/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff for the 2004-09 tariff period, 2009-14 tariff period and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019- 24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for LILO of Kolaghat–Renagli 400 kV S/C line at Baripada and establishment of new 400/220/132 kV Sub-station at Baripada in Eastern Region.	05/05/2021	Transmission Tariff
560	90/AT/2021	Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by Ramgarh New Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).	05/05/2021	Adoption of Tariff

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561	621/MP/2020	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 And Article 8.3 of Power Purchase Agreement dated 27.11.2013 between GMR Energy Trading Limited and TANGEDCO read with Power Purchase Agreement dated 03.05.2014 between GMR Energy Trading Limited and GMR Warora Energy Limited (as back- to-back arrangement for supply of power), for recovery of Late Payment Surcharge on account of delay in payment of Monthly Bills and Supplementary Bills (transmission charges) raised by GWEL on TANGEDCO.	05/05/2021	Miscellaneous Petition
562	352/TT/2019	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 and determination of transmission tariff for 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for 132 kV S/C Mau-Balia Transmission System in the Northern Region.	05/05/2021	Transmission Tariff
563	81/MP/2021	Petition under section 79(1)(f) read with section 79(1)(k) of the Electricity Act, 2003 along with Regulation 68 and 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1994 seeking payment of Change in Law compensation from Solar Energy Corporation of India limited as a consequence of imposition of Safeguard Duty by the Central Government and the same being treated as an event of Change in Law under the terms of the Power Purchase Agreement dated 04.01.2019 read with Ministry of New and Renewable Energy directions dated 12.03.2020 and 23.03.2020.	04/05/2021	Miscellaneous Petition
564	210/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff for the 2001-04 tarif period, 2004-09 tariff period, 2009-14 tariff period and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for 315 MVA, 440/220 kV ICT-IV at Ballabgarh Sub-station with associated bay equipments in the Northern Region.	30/04/2021	Transmission Tariff

565	338/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 400 kV D/C Kaiga-Sirsa transmission line in the Southern Region.	26/04/2021	Transmission Tariff
566	256/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019- 24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 400 kV Jamshedpur-Rourkela S/C (Ckt-II) Transmission Line in the Eastern Region.	28/04/2021	Transmission Tariff
567	420/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 and determination of transmission tariff of the 2019- 24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for Combined Asset consisting of Asset-I: LILO of 400 kV S/C Singrauli-Kanpur Transmission Line-I at Allahabad; Asset-II: LILO of 400 kV S/C Singrauli-Kanpur Transmission Line-II at Allahabad; Asset-IV: ICT-II at Allahabad along with associated bays; and Asset-IV: ICT-II at Allahabad along with associated bays in Northern Region.	30/04/2021	Transmission Tariff

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568	482/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff of the 2001-04, 2004-09, 2009- 14 tariff periods, and truing up of transmission tariff of 2014- 19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for combined asset consisiting of Asset I: 800 kV Kishenpur-Moga Transmission Line-I along with associated bays Asset II: 800 kV Kishenpur- Moga Transmission Line-II along with associated bays Asset III: 420 kV 63 MVAR Bus Reactor at Kishenpur Sub-station with associated bays and 420/220 kV, 250 MVA ICT III at Moga Sub-station with associated bays for transmission system associated with Kishenpur Moga Transmission System in the Northern Region.	30/04/2021	Transmission Tariff
569	480/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of 2 Nos. of 400 kV line bays at Srikakulam for termination of Srikakulam Pooling Station-Garividi 400 kV Quad D/C line under "Sub-station works associated with Strengthening of Transmission System beyond Vemagiri" in Southern Region.	29/04/2021	Transmission Tariff
570	277/MP/2020	Petition under Section 79(1)(c), 79 (1) (f) and 79(1)(k) of the Electricity Act, 2003 seeking quashing of the letter and invoice dated 20.1.2020 issued by Power Grid Corporation of India Limited for claiming transmission charges.	29/04/2021	Miscellaneous Petition

571	38/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of the Asset-1: 2 Nos. 400 kV bays each at Nagapattinam Pooling Station and Salem New (Dharmapuri) for terminating Nagapattinam Pooling Station-Salem New (Dharmapuri) 765 kV D/C Line (Initially charged at 400 kV) being implemented under tariff based bidding and Asset-2: 1 No. 63 MVAR line reactor at Nagapattinam Pooling Station and Salem New (Dharmapuri) each for both circuits of Nagapattinam Pooling Station-Salem New (Dharmapuri) 765 kV D/C Line (Initially charged at 400 kV) under "Common Transmission scheme associated with ISGS projects in Nagapattinam/Cuddalore area of Tamil Nadu-PartA1 (b)" in the Southern region.	29/04/2021	Transmission Tariff
572	339/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of ACE on account of installation of various Emission Control Systems at Sipat Super Thermal Power Station Stage-II (2X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.	28/04/2021	Miscellaneous Petition
573	512/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of ACE on account of installation of various Emission Control Systems at Mouda Super Thermal Power Station Stage-II (2X660 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.	28/04/2021	Miscellaneous Petition

Central Electricity Regulatory Commission

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574	526/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of ACE on account of installation of various Emission Control Systems at Mauda Super Thermal Power Station Stage-I (2X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.	28/04/2021	Miscellaneous Petition
575	521/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Korba Super Thermal Power Station Stage-III (1X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.	28/04/2021	Miscellaneous Petition
576	516/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-IV (2X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.	28/04/2021	Miscellaneous Petition
577	509/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-III (2X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.	28/04/2021	Miscellaneous Petition

Annual Report

578	519/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-II (2X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015	28/04/2021	Miscellaneous Petition
579	335/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-I (6x210MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.	28/04/2021	Miscellaneous Petition
580	2/TT/2020	Approval under Regulation 86 of CERC (Conduct of Business) Regulation 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Truing up of Transmission Tariff for 2014 19 tariff block and Determination of Transmission Tariff for 2019 24 tariff block For Asset I Spare Converter Transformer at Rihand for Rihand-Dadri HVDC Bipole Terminal in Northern Region.	27/04/2021	Transmission Tariff
581	332/TT/2019	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019- 24 tariff block for LILO of Siliguri- Gangtok section of 132 kV Rangit-Siliguri transmission line at Melli under Integration of Sikkim Transmission system in Eastern Region.	25/04/2021	Transmission Tariff
582	416/TT/2019	Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block in respect of 220/132 kV 100 MVA ICT and associated bays at Raebareli covered under Augmentation of 220/132 kV Transformation capacity at Raebareli by 1x100 MVA Transformer in Northern Region.	28/04/2021	Transmission Tariff



Central Electricity Regulatory Commission

583	359/TT/2019	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For 220 kV D/C Anta Transmission System in Northern Region.	25/04/2021	Transmission Tariff
584	348/TT/2019	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block for assets under WRSS VII.	25/04/2021	Transmission Tariff
585	459/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for replacement of 1x315 MVA, 400/220 kV ICT with 1x500 MVA, 400/220 kV ICT at 400/220 kV Lucknow Sub-station under Transmission System for "Northern Region System Strengthening Scheme-XL" in Northern Region	25/04/2021	Transmission Tariff
586	417/TT/2019	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For 2 Nos 400kV line Bays at Parli(POWERGRID) Switching Station (for Parli new(TBCB)- Parli(POWERGRID) 400 kV D/C(Quad) line under TBCB) and 2 Nos 765kV line Bays at Solapur(POWERGRID) Station (for Parli new(TBCB)-Solapur(POWERGRID) 765kV D/C line under TBCB route) under POWERGRID works associated with Western Region Strengthening Scheme XV.	25/04/2021	Transmission Tariff
587	338/MP/2020	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Korba Super Thermal Power Station Stage-I&II (3x200+3X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015	26/04/2021	Miscellaneous Petition

Annual Report

588	433/MP/2019	Truing up application under Regulation 8 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of NERLDC fees and charges for control period 2014-19.	05/04/2021	Miscellaneous Petition
589	431/MP/2019	Truing up application under Regulation 8 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of NRLDC Fees and Charges for control period 2014-19.	03/04/2021	Miscellaneous Petition
590	246/TT/2019	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019- 24 tariff block For LILO of Purnea-Dalkola 132 kV S/C line and extension at Purnea substation in Eastern Region.	26/04/2021	Transmission Tariff
591	325/TT/2019	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for (i)Revision of Transmission Tariff for 2004-09 and 2009-14 tariff block (ii)Truing up of Transmission tariff for 2014-19 tariff block and (iii)Determination of Transmission tariff for 2019-24 tariff block for (a) LILO of N'Sagar - Raichur 400 kV S/c at Mehboobnagar & (b) LILO of both circuits of Nellore - Sriperumbudur 400 kV D/c at Alamatti under System Strengthening-IV in Southern Region	25/04/2021	Transmission Tariff
592	672/MP/2020	Petition under Guideline 18 of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects (Resolution number 23/27/2017-R&R.) issued by the Ministry of Power, Government of India on 03.08.2017 under section 63 of the Electricity Act, 2003, seeking certain deviations from the aforementioned guidelines.	25/04/2021	Miscellaneous Petition

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593	631/MP/2020	Petition under Guideline 18 of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects (Resolution number 23/27/2017-R&R.) issued by the Ministry of Power, Government of India on 03.08.2017 under section 63 of the Electricity Act, 2003, seeking certain deviations from the aforementioned guidelines.	25/04/2021	Miscellaneous Petition
594	91/MP/2020	Petition under Guideline 18 of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects (Resolution number 23/27/2017-R&R.) issued by the Ministry of Power, Government of India on 03.08.2017 under section 63 of the Electricity Act, 2003, seeking certain deviations from the aforementioned guidelines.	25/04/2021	Miscellaneous Petition
595	357/TT/2019	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, revision of transmission tariff of the 2004- 09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 in respect of 2 nd 400 kV D/C Kahalgaon-Biharshariff transmission line in Eastern Region.	25/04/2021	Transmission Tariff
596	166/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Tanakpur Transmission System in the Northern Region	25/04/2021	Transmission Tariff
597	435/MP/2019	Truing up application under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 8 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of ERLDC fees and charges for control period 2014-19.	24/04/2021	Miscellaneous Petition

598	474/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff for the 2004-09 period, the 2009-14 period and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019- 24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 400 kV Vindhyachal-Kanpur line at Singrauli along with bays at Singrauli end (Realignment of Vindhyachal-Kanpur S/C line at Singrauli and SingrauliVindhyachal 2nd 400 kV Ckt) and Bus coupler bay at Vindhyachal HVDC under "System Strengthening Scheme in Singrauli-Vindhyachal corridor in the Northern Region	20/04/2021	Transmission Tariff
599	620/MP/2020	Petition under Section 79(1)(f) along with Section 79(1) (k) of the Electricity Act, 2003 read with Regulations 32 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access in inter-State Transmission and Related Matters) Regulations, 2009 seeking indulgence of the Commission and permission for extension of the period for completion of the Hero Solar Generation Switchyarddedicated transmission line connecting the 250 MW Solar Power Plant in Jodhpur along with terminal bays at both end with 765/400/220 kV Bhadla Pooling Station.	22/04/2021	Miscellaneous Petition
600	516/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019- 24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 combined Asset consisting of Asset-I: Additional bays at Kolar and Hosur for second circuit of Kolar-Hosur 400 kV D/C line and Asset-II: 400 kV Hiryur Sub-station, including 315 MVA auto transformer & LILO of DavangereHoody 400 kV D/C line at Hiryur with associated bays under SRSS II in Southern Region	17/04/2021	Transmission Tariff

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601	460/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Thermal Powertech Corporation India Ltd. Switchyard to Nellore Pooling Station 400 kV D/C (quad) Line along with associated bay extensions at Nellore Pooling Station under "Transmission System for connectivity of Thermal Powertech Corporation India Ltd" in the Southern Region.	17/04/2021	Transmission Tariff
602	18/TT/2020	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, revision of transmission tariff of the 2004- 09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019- 24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of Neelamangala-Mysore 400 kV D/C Transmission Line along with 2 X 315 MVA, 400/220 kV ICTs at Mysore Sub-station in the Southern Region	15/04/2021	Transmission Tariff
603	414/TT/2019	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff of the 2004-09 and 2009- 14 tariff periods and truing up of transmission tariff for the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019- 24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Asset consisting of Asset-I: 40% FSC compensation package for 400kV D/C Khandwa-Seoni transmission line at Khandwa station & 400kV D/C Sipat-Raipur transmission line along with Sub-station bays at Raipur and Sipat and Asset- II: 315 MVA, 400/220 kV ICT with associated 220 kV bays associated with Itarsi (PG)-Itarsi (MPPTCL) Ckt-II and 220 kV bays associated with Itarsi (PG)-Bhopal (MPPTCL) Ckt-II under "WRSS-I Transmission System" in the Western Region.	17/04/2021	Transmission Tariff

Annual Report

604	554/MP/2020 or 2019	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with clauses 12 and 13 of the Central Electricity Regulatory Commission (Deviations, Settlement Mechanism and related matter) Regulations, 2014 to make necessary amendment/ relax/ review in clause 7(10) of the Central Electricity Regulatory Commission (Deviations, Settlement Mechanism and related matter) Regulations, 2014 as amended vide the Central Electricity Regulatory Commission (Deviations, Settlement Mechanism and related matter) (Fourth Amendment) Regulations, 2018 notified by the Commission on 20.11.2018 and came in the operation w.e.f. 1.1.2019	18/04/2021	Miscellaneous Petition
605	390/GT/2020	Petition under section 62 and 79 (1) of the Electricity Act,2003 read with related provisions of the Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,1999 and Regulation 9(2) - (Chapter-3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, for determination of tariff for the period 01.04.2019 to 31.03.2024 in respect of Tuirial hydro Electric Power Plant (60 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.	16/04/2021	Generation Tariff
606	629/TD/2020	Petition under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) of CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 for grant of Category V license for inter-State trading of Electricity in all States and Union Territories of India in accordance with CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 amended from time to time.	15/04/2021	Trading
607	52/AT/2021	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 150 MW grid connected floating solar power projects selected through competitive bidding process as per the Standard Bidding Guidelines dated 3.8.2017.	15/04/2021	Adoption of Tariff
608	375/MP/2019	Application filed under subsection (4) of section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the NLDC Charges for the control period 01.04.2019-31.03.2024.	16/04/2021	Miscellaneous Petition



Central Electricity Regulatory Commission

	Central Electricity Regulatory Commissio			
609	593/MP/2020	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 33b of the Central Electricity Regulatory Commission (grant of connectivity, long-term access and medium-term open access) Regulations, 2009 and Regulation 111 of the Central Electricity Regulatory Commission (conduct of business) Regulations, 1999 seeking directions regarding submission of bank guarantees by power generators seeking grant of long term access into the inter-state transmission system.	16/04/2021	Miscellaneous Petition
610	366/TT/2018	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff fromCOD to 31.3.2019 for Asset-1: 1 No. 765kV line bay at 765/400 kV Vindhyachal Pooling Station of POWERGRID (for Sasan UMPPVindhyachal Pooling Station (POWERGRID) 765kV 2nd S/C line), Asset-2: 2 Nos. 400kV line Bays at 765/400 kV Vindhyachal Pooling Station of POWERGRID (for Vindhyachal (IV/V) STPP switchyard (NTPC)–Vindhyachal Pooling Station (POWERGRID) 400kV 2nd D/C (quad) line, Asset-3: 2 Nos. 400kV GIS line bays at Gwalior Substation (for Gwalior Substation-Morena (POWERGRID) 400kV D/C (quad) line, Asset-4: 2 Nos. 765kV GIS line Bay at 765/400 kV Pune (GIS) Substation of POWERGRID (for LILO of one circuit of Aurangabad (POWERGRID)- Padghe (POWERGRID) 765kV D/C line at Pune (GIS) (POWERGRID)), Asset-5: 765kV line bays at 765/400kV Champa Pooling Station and Dharamjaygarh Pooling Station for 765kV S/C Champa Pooling Station-Dharamjaygarh Pooling Station TL and Asset-6: 765kV line bays at 765/400kV Champa Pooling Station and Kotra (Raigarh) Pooling Station for 765kV S/C Champa Pooling Station- Kotra (Raigarh) Pooling Station TL under "POWERGRID works associated with System Strengthening for IPPs in Chhattisgarh and other generation projectsin Western Region".	09/04/2021	Transmission Tariff
611	183/MP/2015	Petition under Section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes over an increase in tariff sought by the Petitioner for its power plant selling power to Andhra Pradesh and Telangana licensees, to compensate for the increase in Clean Energy Cess on coal, being a 'Change in Law' under the contract between the Petitioner and the Respondents.	08/04/2021	Miscellaneous Petition
612	634/MP/2020	Petition for approval for creation of security interest under Sections 17(3) and 17(4) of Electricity Act, 2003 over Petitioner No. 1's assets in favour of the Petitioner No. 2 for the benefit of lenders and their assignees, transferees and novatees for the purpose of Petitioner No. 1's Transmission Project.	08/04/2021	Miscellaneous Petition

Annual Report

618

542/MP/2020

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613	69/MP/2021	Approval under Section 17(3) and 17(4) of the Electricity Act, 2003 to create security interest in favour of Security Trustee/ Lenders by way of mortgage/ hypothecation/ assignment of rights, title, interest, claims, demands, benefits, mortgage properties, project assets, clearance, project documents, agreement, approvals and right of Alipurduar Transmission Limited in accordance with the terms of the Financing Documents	08/04/2021	Miscellaneous Petition
614	50/MP/2021	Petition seeking approval under Section 17(3) & 17(4) of Electricity Act 2003, for assignment of Licence by way for creation of security interest in favour of Security Trustee/ Lenders and other security creating documents/ financing agreements by way of mortgage/ hypothecation/assignment of rights, title, interest, claims, demands, benefits, mortgage properties, project assets, clearances, project documents, agreements, approvals and rights of Jam Khambaliya Transco Limited.	06/04/2021	Miscellaneous Petition
615	457/MP/2020	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 read with Article 15 of the Transmission Service Agreement dated 24.06.2015 for creation of security interest in the transmission project assets and other relevant documents of Chhattisgarh-WR Transmission Limited in favour of the security trustee.	06/04/2021	Miscellaneous Petition
616	456/MP/2020	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 read with Article 15 of the Transmission Service Agreement dated 24.06.2015 for creation of security interest in the transmission project assets and other relevant documents of Raipur- Rajnandgaon Warora Transmission Limited in favor of the security trustee.	06/04/2021	Miscellaneous Petition
617	17/MP/2021	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 for assignment of licence by way of creation of security interest in favour of Security Trustee/ Lenders and other security creating documents/financing Agreements by way of mortgage/hypothecation/assignment of rights, title, interest, claims, demands, benefits, mortgage properties, project assets, clearance, project documents, agreements, approvals and rights of Bikaner - Khetri Transmission Limited.	06/04/2021	Miscellaneous Petition

Application for revocation of inter-State trading licence

granted to Jaiprakash Associates Limited.

01/04/2021

Miscellaneous

Petition

केन्द्रीय विद्युत्त विनियामक आयोग Central Electricity Regulatory Commission

		Gentra	I Electricity Regula	tory commission
619	128/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-I(a): 400 kV D/C Allahabad- Kanpur Line along with associated bays at both ends including 2X50 MVAr Line Reactor at Kanpur (excluding 2X50 MAVr line reactor at Kanpur Sub-station); Asset-I(b): 1X50 MVAr reactor at Kanpur Sub-station shifted from Mandola Sub- station under TALA HEP (Only Reactor); and Asset-I(c): 1X50 MVAr reactor at Kanpur Sub-station shifted from Kankroli Sub-station under RAPP 5&6 (only Reactor) under Northern Regional System Strengthening Scheme-XXX in Northern Region.	05/04/2021	Transmission Tariff
620	306/TT/2020	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-I: 01x160 MVA ICT-I along with associated bays at Daltonganj Sub-station, 1X160 MVA ICT-II along with associated bays at Daltonganj Sub-station and 2X 132 kV line bays at Daltonganj Sub-station, Asset-II: 02 Nos of 132 kV line bays at Daltonganj Sub-station under "Eastern Region Strengthening Scheme – XVII Part A (ERSS- XVII Part-A)" in Eastern Region.	01/04/2021	Transmission Tariff
621	561/AT/2020	Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be established by Vapi-II North Lakhimpur Transmission Limited	01/04/2021	Adoption of Tariff
622	493/MP/2020	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 read with Article 15 of the Transmission Service Agreement dated 24.6.2015 for creation of security interest in the transmission project assets and other relevant documents of Sipat Transmission Limited in favour of the security trustee.	01/04/2021	Miscellaneous Petition
623	599/TL/2020	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of transmission license to Vapi-II North Lakhimpur Transmission Limited.	01/04/2021	Transmission License

Annual Report

Annexure-II

INSTALLED CAPACITY AS ON 31.3.2022 AND THE DATE OF COMMERCIAL OPERATION OF THE GENERATING STATIONS / UNITS OF NTPC

SI No	Name of the Station	Capacity Addition in 2021-22	Installed Capacity (MW) as on 31.03.2022	COD of Generating Station
1	Singrauli STPS		2000	01/05/1988
2	Rihand STPS-I		1000	01/01/1991
3	Rihand STPS-II		1000	01/04/2006
4	Rihand STPS-III		1000	27/03/2014
5	FGUTPS Unchahar-I		420	13/02/1992
6	FGUTPS Unchahar-II		420	01/01/2001
7	FGUTPS Unchahar-III		210	1-01-2007
8	FGUTPS Unchahar-IV		500	30/09/2017
9	Tanda-I		440	14-01-2000
10	Tanda-II	660	1320	01/07/2021
11	NCTPS Dadri-I		840	01/12/1995
12	NCTPS Dadri-II		980	31/07/2010
13	Korba STPS-I&II		2100	01/06/1990
14	Korba STPS-III		500	21/03/2011
15	Sipat STPS-I		1980	01/08/2012
16	Sipat STPS-II		1000	01/01/2009
17	Vindhyachal STPS-I		1260	01/02/1992
18	Vindhyachal STPS-II		1000	01/10/2020
19	Vindhyachal STPS-III		1000	15/07/2007
20	Vindhyachal STPS-IV		1000	27/03/2014
21	Vindhyachal STPS-V		500	30/10/2015
22	Lara		1600	07/11/2020
23	Solapur		1320	30-03-2019
24	Mouda STPS-I		1000	30/03/2014
25	Mouda STPS-II		1320	18/09/2017
26	Gadarwara		1600	01/03/2021
27	Khargone		1320	4-04-2020



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CERC			Central Electr	icity Regulatory Commission
28	Talcher STPS-I		1000	1-07-1997
29	Talcher STPS-II		2000	01/08/2005
30	Barh STPS-I	660	660	12/11/2021
31	Darlipali I & II	800	1600	01-09-2021
32	Kahalgaon STPS-I		840	01/08/1996
33	Kahalgaon STPS-II		1500	20/03/2010
34	Farakka STPS-I&II		1600	01/04/1995
35	Farakka STPS-III		500	04/04/2012
36	Barh STPS-II		1320	08/03/2016
37	Barauni-I (Taken over) 13.03.1985		220	15-12-2018*
38	Barauni-II	250	500	01/11/2021
39	Bongaigaon TPS		750	1-11-2017
40	Ramagundam STPS-I&II		2100	01/04/1991
41	Ramagundam STPS-III		500	25/03/2005
42	Simhadri STPS-I		1000	01/03/2003
43	Simhadri STPS-II		1000	30-09-2012
44	Kudgi		2400	15-09-2018
		NTPC Gas	s Stations	
45	Faridabad		431.59	01/01/2001
46	Auraiya		663.36	01/12/1990
47	Dadri		829.78	01-04-1997
48	Anta		419.33	01/08/1990
49	Jhanor Gandhar		657.39	01/11/1995
50	Kawas		656.20	01/09/1993
51	Kayamkulam		359.58	01/03/2000
		NTPC -JV	<u>Stations</u>	
53	APCPL, Jhajjar		1500	26/04/2013
54	NTECL, Vellur		1500	26/02/2015
55	BRBCL, Nabinagar	250	1000	01/12/2021
56	NPGCL, Nabinagar	660	1320	23/07/2021
57	KBUNL, Kanti-II		390	7/1/2017
58	MUNPL, Meja		1320	31/01/2021

Annexure-III

INSTALLED CAPACITY AS ON 31.3.2022 AND THE DATE OF COMMERCIAL OPERATION OF THE GENERATING STATIONS / UNITS OF DAMODAR VALLEY CORPORATION (DVC)

	Generating Station	Installed Capacity as on 31.03.2022 (MW)	Commissioning
1	Bokaro TPS- A	(1 X500)=500	23.2.2017
2	Chandrapura TPS	(2 X 250) = 630	U-VII: 2.11.2011 U-VIII: 15.7.2011
3	Durgapur TPS	(1 X 210) =210	U-IV: Sept,1982
4	Mejia TPS	(4X210)+(2X 250)+(2 X500)=2340	U-I 1.3.1996 U-II 1.3.1998 U-III 1.9.1999 U-IV 13.2.2005 U-V 29.2.2008 U-VI 24.9.2008 U-VII 2.8.2011 U-VIII 16.8.2012
5	Durgapur Steel TPS	(2 X 500) = 1000	U-I 15.5.2012 U-II 5.3.2013
6	Koderma TPS	(2 X 500) =1000	U-I 18.7.2013 U-II 14.6.2014
7	Raghunathpur TPS	(2 X 600) = 1200	31.3.2016
	Total Thermal	6750	

Annexure-IV

INSTALLED CAPACITY AS ON 31.3.2022 AND THE DATE OF COMMERCIAL OPERATION OF THE GENERATING STATIONS / UNITS OF NORTH EASTERN ELECTRIC POWER CORPORATION (NEEPCO)

SI. No.	Generating Station	Installed Capacity as on 31.03.2022 (MW)	COD of the Station	
1.	Agartala GPS	84 (21 X 4) Gas Turbine	01.08.	.1998
		51 (25.5 X 2) Steam Turbine	01.09.2015	
2.	Assam GPS'	291	01.04.	.1999
3.	Tripura gas based combined cycle power project	101 MW (65.42 MW) Gas &(35.58 MW) Steam Turbine	Gas Turbine	24.12.2015
		NWV) Steam ruisine	Steam Turbine	31.03.2017
	Total	527		



Annexure-V

INSTALLED CAPACITY AS ON 31.3.2022 AND THE DATE OF COMMERCIAL OPERATION OF THE GENERATING STATIONS / UNITS OF NEYVELLI LIGNITE CORPORATION (NLC)

Sl. No.	Generating Station	InstalledCapacity as on 31.03.2022(MW)	COD of the Station
1.	TPS-2 Stage-1	630	23.04.1988
2.	TPS-2 Stage-2	840	09.04.1994
3.	TPS-1 Expansion	420	05.09.2003
4.	TPS-2 Expansion	500	05.07.2015
5.	Barsingsar TPS	250	21.01.2012
6.	NTPL(Subsidiary)	1000	29.8.2015
7.	NNTPP	1000	10.2.2021
	Total	4640	

Annexure-VI

TARIFF STATEMENT (FIXED CHARGE AND ENERGY CHARGE) OF THERMAL POWER STATIONS FOR THE YEAR 2021-22

NTPC Generating Stations							
SI No	Name of the Station	Installed Capacity (MW) as on 31.03.2022	Normative Fixed Charges (Rs/kwh) @ 85% SG	ECR (Rs/ KWh)	Total Tariff (Rs/ Kwh)		
1	Singrauli STPS	2000	0.65	1.39	2.04		
2	Rihand STPS-I	1000	0.84	1.41	2.25		
3	Rihand STPS-II	1000	0.70	1.41	2.11		
4	Rihand STPS-III	1000	1.44	1.39	2.83		
5	FGUTPS Unchahar-I	420	1.08	3.04	4.12		
6	FGUTPS Unchahar-II	420	1.01	3.06	4.06		
7	FGUTPS Unchahar-III	210	1.34	3.08	4.42		
8	FGUTPS Unchahar-IV	500	1.55	2.91	4.47		
9	Tanda-I	440	1.26	3.31	4.57		
10	Tanda-II	660	1.60	2.59	4.19		
11	NCTPS Dadri-I	840	0.97	3.32	4.29		
12	NCTPS Dadri-II	980	1.43	3.28	4.71		
13	Korba STPS-I&II	2100	0.68	1.39	2.07		

14

Korba STPS-III

	1.38	1.36	2.75
N.	1.30	1.39	2.69
	1.23	1.44	2.68

	I			+	
15	Sipat STPS-I	1980	1.30	1.39	2.69
16	Sipat STPS-II	1000	1.23	1.44	2.68
17	Vindhyachal STPS-I	1260	0.85	1.66	2.52
18	Vindhyachal STPS-II	1000	0.70	1.59	2.29
19	Vindhyachal STPS-III	1000	1.04	1.57	2.62
20	Vindhyachal STPS-IV	1000	1.56	1.56	3.12
21	Vindhyachal STPS-V	500	1.67	1.60	3.27
22	Lara	1600	1.67	2.03	3.70
23	Solapur	1320	1.72	3.06	4.78
24	Mouda STPS-I	1000	1.87	2.71	4.59
25	Mouda STPS-II	1320	1.48	2.90	4.39
26	Gadarwara	1600	2.08	2.50	4.58
27	Khargone	1320	1.81	2.71	4.52
28	Talcher STPS-I	1000	0.96	2.00	2.95
29	Talcher STPS-II	2000	0.71	1.97	2.69
30	Talcher TPS	460	1.44	1.87	3.31
31	Darlipali	800	2.11	1.08	3.20
32	Kahalgaon STPS-I	840	1.05	2.23	3.28
33	Kahalgaon STPS-II	1500	1.09	2.11	3.19
34	Farakka STPS-I&II	1600	0.82	2.70	3.52
35	Farakka STPS-III	500	1.49	2.66	4.14
36	Barh STPS-II	1320	1.84	2.65	4.48
37	Barauni-l	220	0.73	3.38	4.11
38	Barauni-II	250	2.43	2.64	5.06
39	Bongaigaon TPS	750	2.40	3.37	5.77
40	Ramagundam STPS-I&II	2100	0.73	2.40	3.13
41	Ramagundam STPS-III	500	0.77	2.33	3.10
42	Simhadri STPS-I	1000	0.94	2.96	3.89
43	Simhadri STPS-II	1000	1.52	2.93	4.44
44	Kudgi	2400	1.66	3.15	4.81

500

Central Electricity Regulatory Commission

			NTPC Gas Stations			
45	Faridabad		431.59	0.74	2.68	3.42
46	Auraiya		663.36	0.63	3.51	4.15
47	Dadri		829.78	0.58	3.13	3.71
48	Anta		419.33	0.71	3.76	4.47
49	Gandhar		657.39	1.06	2.13	3.18
50	Kawas		656.20	0.84	2.00	2.83
51	Kayamkulam		359.58	1.14	6.71	7.85
		NTF	PC -JV Stations Tariff for	2021-22		
52	MUNPL, Meja		1320	2.09	2.56	4.64
53	APCPL, Jhajjar		1500	1.62	3.25	4.87
54	NTECL, Vellur		1500	1.78	2.97	4.75
55	BRBCL, Nabinagar		750	2.37	2.31	4.68
56	NPGCL, Nabinagar		660	2.54	2.08	4.62
57	KBUNL, Kanti-l		220	1.10	3.08	4.18
58	KBUNL, Kanti-II		390	2.74	2.64	5.38
			Maithon Power Limit	ed		
59	Maithon Power Limited	1050	1.420	2.540	3	.960
			NLC Stations			
	Name of Gener- ating Station	Installed Capacity	ECR (Rs/kwh)	Normative Fixed Charges (Rs/kwh)	Total Tar	iff (Rs/kwh)
60	TS-II St.1	630	2.661	0.710	3	8.371
61	TS-II St.2	840	2.623	0.736	3	8.359
62	TPS-I Exp.	420	2.454	0.965	3	8.419
63	BTPS	250	1.077	2.308	Э	8.385
64	TPS-2 Exp.	500	2.562	2.309	2	1.871
65	NTPL	1000	2.842	1.553	4.395	
66	NNTPP	1000	2.193	1.804	3	3.997
			DVC			
67	DTPS	210	392.70	259.10	65	51.80
68	MTPS (1-3)	630	319.80	118.90	43	38.70
69	MTPS (4)	210	318.50	90.40	40	08.90

वार्षिक रिपोर्ट

Annual Report

70	MTPS (5-6)	500	304.40	152.40	456.80		
71	MTPS (7-8)	1000	290.00	165.30	455.30		
72	CTPS (7-8)	500	267.50	153.80	421.30		
73	DSTPS (1-2)	1000	294.60	189.70	484.30		
74	KTPS (1-2)	1000	265.70	172.20	437.90		
75	RTPS (1-2)	1200	306.70	216.20	522.90		
76	BTPS A	500	227.30	253.00	480.30		
			PPCL Bawana				
77	PPCL Bawana TPS	1371.2	1.320	3.150	4.470		
		ONGC Tripu	ra Power Company Ltd,	Palatana Project			
78	OTPC TPS	671.2	1.410	1.870	3.280		
			NEEPCO Gas PLants				
82	AGBP	291.00	1.387	2.041	3.428		
83	AGTCCP	135.00	1.893	1.803	3.696		
84	TGBP	101.00	2.053	2.981	5.034		
	ОТРС						
85	OTPC PALATANA	726.6	1.87	1.41	3.28		

Note: Tariff Statement for the year 2021-22 has been prepared based on information submitted by concerned generating companies.

Annexure-VII

THE INSTALLED CAPACITY AS ON 31.3.2022 AND THE YEAR OF COMMERCIAL OPERATION OF EACH OF THE HYDRO GENERATING STATION OF DIFFERENT TYPES

SI. No.	Project Name			Installed Capacity (MW)	COD
Α	NHPC				
1.	BairaSiul	Himachal Pradesh	Pondage	3 X 60 = 180	01.04.1982
2	Loktak	Manipur	Storage	3 x 35 = 105	01.06.1983
3	Tanakpur	Uttarakhand	ROR	3 x 31.40 =94.20	01.04.1993
4	Chamera– I	Himachal Pradesh	Pondage	3 x 180 = 540	01.05.1994
5	Salal	Jammu & Kashmir	ROR	6 x 115 = 690	01.04.1995
6	Uri – I	Jammu & Kashmir	ROR	4 x120 = 480	01.06.1997
7	Rangit H.E. Project	Sikkim	Pondage	3 x 20 = 60	15.02.2000
8	Chamera – II	Himachal Pradesh	Pondage	3 x 100 = 300	31.03.2004

21



Central Electricity Regulatory Commission

9	Dhauliganga	UttaraKhand	Pondage	4 x 70 = 280	01.11.2005
10	Dulhasti	Jammu & Kashmir	Pondage	3 x130 = 390	07.04.2007
11	Teesta – V	Sikkim	Pondage	3 x 170 = 510	10.04.2008
12	Sewa-II	Jammu & Kashmir	Pondage	4 x 30 = 120	24.07.2010
13	Chamera – III	Himachal Pradesh	Pondage	3 x 77 =231	04.07.2012
14	Chutak	Jammu & Kashmir	ROR	4x11=44	01.02.2013
15	Teesta Low Dam –III	Sikkim	ROR with Small Pondage	4 x 33 =132	19.05.2013
16	NimooBazgo	Jammu & Kashmir	Pondage	3x15= 45	10.10.2013
17	Uri – II	Jammu & Kashmir	ROR	4 x 60 =240	01.03.2014
18	Parbati stg-III	Himachal Pradesh	Pondage	4x130=520	06.06.2014
19	Teesta Low Dam IV	Sikkim	ROR with diurnal Pondage	4 x40=160	19.08.2016
20	Kishanganga	Jammu & Kashmir	Pondage	3x110=330	24.05.2018
	TOTAL I. C.			5451.20	
В	NHDC				
21	Indira Sagar	Madhya Pradesh	Storage	8x125=1000	25.08.2005
22	Omkareshwar	Madhya Pradesh	Pondage	8x65 = 520	15.11.2007
	TOTAL I.C.			1520	
с	THDC				
23	Tehri	Uttarakhand	Storage	4x250=1000	09.07.2007
24	Koteshwar	Uttarakhand	Pondage	4x100=400	01.04.2012
	TOTAL I.C.			1400	
D	SJVNL				
25	NathpaJhakri	Himachal Pradesh	Pondage	6X250=1500	18.05.2004
26	Rampur		Tandem	6x68.66=412	16.12.2014
	TOTAL I.C.			1912	
E	DVC				
27	Maithon	Jharkhand/ W. B.	Storage	2x20,1x23.20=63.20	December, 1958
28	Panchet	Jharkhand/W. B.	Storage	2x40=80	March,1991
29	Taliya	Jharkhand	Storage	2x2=4	August,1953
	TOTAL I.C.			147.20	

	1				
F	NEEPCO				
30	Ranganadi	Arunachal Pradesh	Pondage	3x135=405	12.04.2002
31	Kopili St-I	Assam	Storage	4x50=200	12.07.1997
32	Kopili St-II	Assam	Storage	1x25=25	26.07.2004
33	Khandong	Assam	Storage	2x25=50	04.05.1984
34	Doyang	Nagaland	Storage	3x25=75	08.07.2000
35	Tuirial	Mizoram	Storage	2x30=60	27.04.2018
36	Pare	Arunachal Pradesh	Pondage	2x55=110	28.05.2018
37	Kameng	Arunachal Pradesh	ROR	4x150=600	12.02.2021
	TOTAL I.C.			1525	
G	NTPC				
38	Koldam	Himachal Pradesh	Pondage	4x200=800	18.07.2015
	TOTAL I.C.			800	
н	BBMB				
39	Generating stations of BBMB	Punjab	ROR/ Storage	2936.73	1955-1983
	TOTAL I.C.			2936.73	
I	TEESTA URJA LTD.				
40	Teesta-III HEP	Sikkim	Pondage	6x200=1200	28.02.2017
	TOTAL I.C.			1200	
J	IPP				
41	Karcham Wangtoo	Himachal Pradesh	Pondage	4x250=1000	13.09.2011
	TOTAL I.C.			1000	
Grand T	Fotal Of I.C.			17892.13	

Annexure VIII

COMPOSITE TARIFF FOR THE HYDRO GENERATING STATIONS FOR THE PERIOD 2021-22 AS SUBMITTED BY THE GENERATING COMPANIES BASED ON LATEST APPROVED AFC IS AS UNDER:

SI No	Power Station	Installed Capacity (MW)	No. of Units/ capacity (MW)	Annual DE (MU)	Composite Tariff (including water tax for J&K) (Rs/Kwh)
NHP	c				
1	BAIRASIUL	180	(3 x 60)	779.28	2.244
2	SALAL	690	(6 x 115)	3082	2.359
3	TANAKPUR	94.2	(3 x 31.4)	452.19	3.297
4	CHAMERA-I	540	(3 x 180)	1664.55	2.282
5	URI-I	480	(4 x 120)	2587.38	2.116
6	CHAMERA-II	300	(3 x 100)	1499.89	2.009
7	DHAULIGANGA	280	(4 x 70)	1134.69	2.510
8	DULHASTI	390	(3 x 130)	1906.8	5.078
9	LOKTAK	105	(3 x 35)	448	3.891
10	RANGIT	60	(3 x 20)	338.61	3.810
11	TEESTA-V	510	(3 x 170)	2572.7	2.326
12	Uri-II	240	(4 x 60)	1123.77	5.153
13	NIMOO BAZGO	45	(3 x 15)	239.33	10.578
14	СНИТАК	44	(4 x 11)	212.93	9.871
15	SEWA-II	120	(3 x 40)	533.53	5.484
16	CHAMEERA-III	231	(3 x 77)	1108.17	3.940
17	PARBATI-III	520	(4 x 130)	1963.29	3.079
18	TLDP-III	132	(3 x 44)	594.07	5.300
19	TLDP-IV	160	(4x40)	720	4.350
20	KISHANGANGA	330	(3x110)	1712.96	4.101
TEES	TA URJA LIMITED				
21	TEESTA -III	1200	(200*6)	5213.82	5.826
SJVN	IL				
22	NATHPA JHAKRI	1500	(250x6)	6612	2.332
23	RAMPUR	412	(68.67x6)	1878.08	4.168

NEEI	РСО				
24	RANGANADI	405	(3x135)	1509.69	2.424
25	KOPILI ST-I	200	(4x50)	1186.14	1.166
26	KOPILI ST-II	25	(1x25)	86.30	2.767
27	KHANDONG	50	(2x25)	227.61	1.677
28	DOYANG	75	(3x25)	227.24	6.530
29	TUIRIAL	60	(2x30)	250.63	5.150
30	Pare*	110	(2x55)	506.42	5.00
31	Kameng*	600	(4x150)		4.00
THD	с				
32	TEHRI	1000	(4x250)	2797	3.87
33	KOTESHWAR	400	(4x100)	1154.82	4.61
NHD	C				
34	INDIRA SAGAR	1000	(8x125)	1442.7	3.67
35	OMKARESHWAR	520	(8x65)	677.47	4.55
DVC					
36	MAITHON	63.20	(2x20,1x23.20)	137	Not available till date
37	PANCHET	80	(2x40)	237	Not available till date
38	TALIYA	4	(2x2)	-	Not available till date
IPP					
39	KARCHAM WANGTOO	1000	(4x250)	4559.77	2.868
NTP	c				
40	Koldam	800	(4x200)	3054.79	4.902

*Mutually agreed by NEEPCO and its beneficiaries.

Central Electricity Regulatory Commission

Annexure IX A

GENERIC TARIFF FOR RE TECHNOLOGIES FOR FY 2021-22

Particulars	Levellised Total Tariff (FY2021-22) (Rs/kWh)
Small Hydro Power Project	
Himachal Pradesh, Uttarakhand, West Bengal, North Eastern States and Union Territories of Jammu and Kashmir & Ladakh.(Below5MW)	5.15
Himachal Pradesh, Uttarakhand, West Bengal, North Eastern States and Union Territories of Jammu and Kashmir & Ladakh. (5MW to 25MW)	4.7
Other States (Below 5 MW)	5.74
Other States(5MW to 25MW)	5.68

State	Levellised Fixed Cost	Variable Cost (FY 2021-22)	Applicable Tariff Rates (FY 2021- 22)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit) (if availed)			
	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)			
	Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and travelling grate boiler							

AP	2.62	5.26	7.88	0.11	7.77
Haryana	2.68	5.98	8.66	0.11	8.55
Maharashtra	2.69	6.12	8.81	0.11	8.7
Punjab	2.7	6.26	8.96	0.11	8.85
Rajasthan	2.62	5.22	7.85	0.11	7.73
TamilNadu	2.62	5.17	7.79	0.11	7.68
Telangana	2.62	5.26	7.88	0.11	7.77
UP	2.63	5.35	7.98	0.11	7.87
Others	2.65	5.62	8.27	0.11	8.16

State	Levellised Fixed Cost	Variable Cost (FY 2021-22)	Applicable Tariff Rates (FY 2021- 22)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit)(if availed)	
	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	
Biomass Power Projects [other than Rice Straw and Juliflora plantation) based project] with Air Coole Condenser and travelling grate boiler						
AP	2.77	5.38	8.14	0.12	8.02	
Haryana	2.82	6.12	8.94	0.12	8.82	
Maharashtra	2.84	6.26	9.09	0.12	8.97	
Punjab	2.85	6.4	9.25	0.12	9.13	
Rajasthan	2.77	5.34	8.11	0.12	7.99	
TamilNadu	2.76	5.29	8.05	0.12	7.93	
Telangana	2.77	5.38	8.14	0.12	8.02	
UP	2.77	5.47	8.25	0.12	8.12	
Others	2.8	5.75	8.55	0.12	8.42	

State	Levellised Fixed Cost	Variable Cost (FY 2021-22)	Applicable Tariff Rates(FY 2021-22)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit) (if availed)
	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)

Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and travelling grate boiler

AP	2.73	5.26	7.99	0.12	7.86	
Haryana	2.78	5.98	8.77	0.12	8.65	
Maharashtra	2.79	6.12	8.91	0.12	8.79	
Punjab	2.8	6.26	9.06	0.12	8.94	
Rajasthan	2.73	5.22	7.95	0.12	7.83	
TamilNadu	2.72	5.17	7.89	0.12	7.77	
Telangana	2.73	5.26	7.99	0.12	7.86	
UP	2.74	5.35	8.08	0.12	7.96	
Others	2.76	5.62	8.38	0.12	8.26	

Central Electricity Regulatory Commission

State	Levelized Fixed Cost	Variable Cost (FY 2021-22)	Applicable Tariff Rates (FY 2021-22)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit) (if availed)
	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)

Biomass Power Projects [Rice Straw and Juliflora (plantation) based project]with Air Cooled Condenser and travelling grate boiler

AP	2.87	5.38	8.25	0.13	8.12
Haryana	2.93	6.12	9.05	0.13	8.92
Maharashtra	2.94	6.26	9.2	0.13	9.07
Punjab	2.95	6.4	9.35	0.13	9.22
Rajasthan	2.87	5.34	8.21	0.13	8.08
Tamil Nadu	2.87	5.29	8.16	0.13	8.02
Telangana	2.87	5.38	8.25	0.13	8.12
UP	2.88	5.47	8.35	0.13	8.22
Others	2.9	5.75	8.65	0.13	8.52

State	Levellised Fixed Cost	Variable Cost (FY2021-22)	Applicable Tariff Rates (FY2021-22)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit)(if availed)
	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/ kWh)	(Rs/kWh)

Biomass Power Projects [other than Rice Straw and Juliflora (plantation)based project]with Water Cooled Condenser and AFBC boiler

AP	2.62	5.16	7.78	0.11	7.67
Haryana	2.67	5.88	8.55	0.11	8.44
Maharashtra	2.68	6.01	8.69	0.11	8.58
Punjab	2.69	6.15	8.84	0.11	8.73
Rajasthan	2.61	5.13	7.75	0.11	7.63
TamilNadu	2.61	5.08	7.69	0.11	7.58
Telangana	2.62	5.16	7.78	0.11	7.67
UP	2.62	5.25	7.88	0.11	7.77
Others	2.64	5.52	8.17	0.11	8.06

State	Levellised Fixed Cost	Variable Cost (FY 2021-22)	Applicable Tariff Rates (FY 2021-22)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit)(if availed)
	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/ kWh)	(Rs/kWh)

Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project]with Air Cooled Condenser and AFBC boiler

AP	2.76	5.28	8.04	0.12	7.92
Haryana	2.82	6.01	8.83	0.12	8.7
Maharashtra	2.83	6.15	8.97	0.12	8.85
Punjab	2.84	6.29	9.12	0.12	9
Rajasthan	2.76	5.25	8.01	0.12	7.88
TamilNadu	2.75	5.19	7.95	0.12	7.83
Telangana	2.76	5.28	8.04	0.12	7.92
UP	2.77	5.37	8.14	0.12	8.02
Others	2.79	5.65	8.44	0.12	8.31

State	Levellised Fixed Cost	Variable Cost (FY 2021-22)	Applicable Tariff Rates (FY2020- 21)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit) (if availed)
	(Rs/ kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/ kWh)	(Rs/kWh)

Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and AFBC boiler

AP	2.72	5.16	7.88	0.12	7.76
Haryana	2.78	5.88	8.65	0.12	8.53
Maharashtra	2.79	6.01	8.8	0.12	8.67
Punjab	2.8	6.15	8.94	0.12	8.82
Rajasthan	2.72	5.13	7.85	0.12	7.73
Tamil Nadu	2.71	5.08	7.79	0.12	7.67
Telangana	2.72	5.16	7.88	0.12	7.76
UP	2.73	5.25	7.98	0.12	7.86
Others	2.75	5.52	8.27	0.12	8.15

Central Electricity Regulatory Commission

State	Levellised Fixed Cost	Variable Cost (FY 2021-22)	Applicable Tariff Rates (FY 2021-22)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit)(if availed)
	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)

Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and AFBC boiler

AP	2.87	5.28	8.15	0.13	8.01
Haryana	2.92	6.01	8.93	0.13	8.8
Maharashtra	2.93	6.15	9.08	0.13	8.95
Punjab	2.94	6.29	9.23	0.13	9.1
Rajasthan	2.86	5.25	8.11	0.13	7.98
TamilNadu	2.86	5.19	8.05	0.13	7.92
Telangana	2.87	5.28	8.15	0.13	8.01
UP	2.87	5.37	8.25	0.13	8.11
Others	2.89	5.65	8.54	0.13	8.41

State	Levellised Fixed Cost	Variable Cost (FY2021-22)	Applicable Tariff Rates(FY 2021- 22)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit) (if availed)
	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)
Bagasse Base	d Co-generation	Project			
AP	2.91	3.45	6.36	0.16	6.2
Haryana	2.63	4.9	7.53	0.14	7.39
Maharashtra	2.36	4.83	7.19	0.12	7.07
Punjab	2.58	4.32	6.9	0.14	6.76
TamilNadu	2.27	3.71	5.99	0.12	5.86
Telangana	2.51	3.45	5.96	0.14	5.82
UP	2.94	3.85	6.79	0.16	6.63
Others	2.57	4.18	6.74	0.14	6.61

2021-22	
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वार्षिक रिपोर्ट

Annual Report

State	Levellised Fixed Cost	VariableCost (FY 2021-22)	Applicable Tariff Rates (FY 2021- 22)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit) (if availed)
	(Rs/kWh)	(Rs/ kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)
		Biomass	Gasifier Power Pro	ject	
AP	2.58	4.85	7.43	0.08	7.35
Haryana	2.63	5.52	8.15	0.08	8.07
Maharashtra	2.64	5.65	8.29	0.08	8.21
Punjab	2.65	5.78	8.43	0.08	8.34
Rajasthan	2.58	4.82	7.4	0.08	7.32
TamilNadu	2.58	4.77	7.35	0.08	7.26
Telangana	2.58	4.85	7.43	0.08	7.35
UP	2.59	4.94	7.52	0.08	7.44
Others	2.61	5.19	7.79	0.08	7.71
		Biogas	based generation		
Biogas	3.32	5.09	8.41	0.16	8.25

Annexure X

DETAILS OF FOREIGN VISITS ATTENDED BY CHAIRPERSON/MEMBERS & OFFICERS OF CERC DURING 2021-22

SI No.	Duration	Name	Purpose	Place	
1.		Nil			

Annexure XI

DETA	DETAILS OF DOMESTIC TOURS UNDERTAKEN BY OFFICERS IN CERC DURING THE FINANCIAL YEAR 2021-2022						
S.No.	Name	Designation	Purpose	Place			
1	Sh. Sanoj Kumar Jha	Secretary	Study visit of the Committee on Subordinate Legislation, Rajya Sabha	Srinagar			
2	Sh. Gagan Diwan	Assistant Chief (Eco)	Study visit of the Committee on Subordinate Legislation, Rajya Sabha	Srinagar			
3	Dr. S. K. Chatterjee	Chief (RA)	To attend colloquium organized by FOIR in coordination with IICA	Rajasthan			
4	Sh. P. K. Pujari	Chairperson	Visit to Bhadla Solar Park	Jodhpur			
5	Sh. Arun Goyal	Member	Interactive session with PGCIL on Regulatory and related issues and visits to their Power Project	Jodhpur			
6	Sh. Pravas Kumar Singh	Member	Interactive session with PGCIL on Regulatory and related issues and visits to their Power Project	Jodhpur			
7	Sh. Sanoj Kumar Jha	Secretary	Interactive session with PGCIL on Regulatory and related issues and visits to their Power Project	Jodhpur			
8	Dr. S. K. Chatterjee	Chief (RA)	To attend interactive session of senior management of PGCIL & CERC official	Jodhpur			
9	Sh. Sanoj Kumar Jha	Secretary	Study visit of the Committee on Subordinate Legislation, Rajya Sabha	Goa			
10	Smt. Rashmi S. Nair	Dy. Chief (RA)	To oversee and attend the collo- quium, organized by FOIR	Rajasthan			
11	Sh. Gagan Diwan	Assistant Chief (Eco)	Study visit of the Committee on Subordinate Legislation, Rajya Sabha	Goa			
12	Sh. P. K. Pujari	Chairperson	Interactive session with candi- dates for the post of Member, OERC	Bhubaneswar			
13	Sh. P. K. Pujari	Chairperson	77th Meeting of Forum of Regu- lators	Lucknow			
14	Sh. Pravas Kumar Singh	Member	77th Meeting of Forum of Regu- lators	Lucknow			
15	Sh. Sanoj Kumar Jha	Secretary	77th Meeting of Forum of Regu- lators	Lucknow			
16	Dr. S. K. Chatterjee	Chief (RA)	77th Meeting of Forum of Regu- lators	Lucknow			

230

वार्षिक रिपोर्ट

Annual Report

17	Smt. Rashmi S. Nair	Dy. Chief (RA)	77th Meeting of Forum of Regu- lators	Lucknow
18	Smt. Shilpa Agarwal	Joint Chief (Engg.)	77th Meeting of Forum of Regu- lators	Lucknow
19	Sh. Arun Goyal	Member	77th Meeting of Forum of Regu- lators	Lucknow
20	Sh. Vinod Kumar Jha	Assistant	Residential Workshop on Gov- ernment e-Marketplace (GeM) & Central Public Procurement Portal (CPPP)	Udaipur
21	Sh. P. K. Pujari	Chairperson	To attend 78th Meeting of Forum of Regulators at Kolkata and Sundarbans.	Kolkata
22	Sh. Arun Goyal	Member	To attend 78th Meeting of Forum of Regulators at Kolkata and Sundarbans.	Kolkata
23	Sh. Pravas Kumar Singh	Member	To attend 78th Meeting of Forum of Regulators at Kolkata and Sundarbans.	Kolkata
24	Sh. Sanoj Kumar Jha	Secretary	To attend 78th Meeting of Forum Of Regulators at Kolkata and Sundarbans.	Kolkata
25	Dr. S. K. Chatterjee	Chief (RA)	To attend 78th Meeting of Forum of Regulators at Kolkata and Sundarbans.	Kolkata
26	Sh. P. K. Pujari	Chairperson	To attend Selection Committee Meeting for the post of Chairman KERC	Bengaluru
27	Smt. Rashmi S. Nair	Dy. Chief (RA)	To attend 78th Meeting of Forum Of Regulators at Kolkata and Sundarbans.	Kolkata

Central Electricity Regulatory Commission

Annexure-XII



संख्या.:DGA (E)/Rep/01-221/Acs-CERC/2022-23/Vol/ II

INDIAN AUDIT & ACCOUNTS DEPARTMENT OFFICE OF THE PRINCIPAL DIRECTOR OF AUDIT (ENERGY) DELHI

दिंनाक/Dated: 02-11-2022

To,

The Secretary to the Government of India, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi -110001

Subject: Separate Audit Report on the Annual Accounts of Central Electricity Regulatory Commission, New Delhi for the year 2021-22.

Sir,

I am to forward herewith the Separate Audit Report on the Annual Accounts of Central Electricity Regulatory Commission (CERC), New Delhi for the year 2021-22 along with the Annual Accounts for the year 2021-22.

The Separate Audit Report and Annual Accounts may kindly be laid on the table of both Houses of the Parliament after these are adopted by the Commission.

Two copies of the document as presented to both Houses of the Parliament may kindly be forwarded to this office with an intimation regarding the date(s) on which these are laid on table of both the Houses of the Parliament.

Encl: As above.

Sd1-

Yours faithfully,

(S. Ahlladini Panda) Principal Director

छटा एवं सातवाँ तल, ऐनैक्सी बिल्डिंग, 10, वहादुरशाह जुफर मार्ग, नई दिल्ली - 110002 6th & 7th floor, Annexe Building, 10 Bahadur Shah Zafar Marg, New Delhi -110002 Tel: 011-23239227, Fax: 011-23239211, E-mail: pdaenergydl@cag.gov.in

No.:DGA /Rep/Acs-CERC/2022-23/Vol/ II

Dated: 02.11.2022

Copy forwarded to:

The Chairperson, Central Electricity Regulatory Commission, 3rd & 4th floor, Chanderlok Building, New Delhi-110001 alongwith Management Letter for necessary action.

Encl: As above.

Han (S. Ahlladini Panda) Principal Director

Separate Audit Report of the Comptroller & Auditor General of India on the Annual Accounts of Central Electricity Regulatory Commission (CERC), New Delhi for the year ended 31 March 2022

We have audited the attached Balance Sheet of Central Electricity Regulatory Commission (CERC), New Delhi as at 31 March, 2022 and the Income & Expenditure Account/Receipts & Payments Account for the year ended on that date under Section 19(2) of the Comptroller & Auditor General's (Duties, Powers & Conditions of Service) Act, 1971 read with Section 100(2) of the Electricity Act, 2003. These financial statements are the responsibility of the CERC's Management. Our responsibility is to express an opinion on these financial statements based on our audit.

2. This Separate Audit Report contains the comments of the Comptroller & Auditor General of India (CAG) on the accounting treatment only with regard to classification, conformity with the best accounting practices, accounting standards and disclosure norms, etc. Audit observations on financial transactions with regard to compliance with the Law, Rules & Regulations (Propriety and Regularity) and efficiency-cum-performance aspects etc., if any are reported through Inspection Reports/CAG's Audit Reports separately.

3. We have conducted our audit in accordance with auditing standards generally accepted in India. These standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material misstatements. An audit includes examining, on a test basis, evidences supporting the amounts and disclosure in the financial statements. An audit also includes assessing the accounting principles used and significant estimates made by management, as well as evaluating the overall presentation of financial statements. We believe that our audit provides a reasonable basis for our opinion.

4. Based on our audit, we report that:

i. We have obtained all the information and explanations, which to the best of our knowledge and belief were necessary for the purpose of our audit;

ii. The Balance Sheet and Income & Expenditure Account/Receipts & Payments Account dealt with by this report have not been drawn up in the format approved by the Government under sub-section (i) of section 100 of the Electricity Act, 2003.

iii. In our opinion, proper books of accounts and other relevant records have been maintained by CERC as required under Section 100(1) of Electricity Act, 2003 (with amendments of 2003 and 2007) in so far as it appears from our examination of such books.



iv.We further report that:

A. Comment on Accounts:
1. Balance Sheet
Capital Fund (Schedule-1): ₹6786.65 lakh
CERC Fund (Schedule-2): ₹77,526.78 lakh
Current Liabilities and Provisions: (Schedule-3): ₹ 99,966.70 lakh
Income and Expenditure Account
Income from Fee (Schedule-13): ₹16,128.28 lakh
Interest Income (Schedule-14): ₹248.70 lakh
Other Income (Schedule-15): ₹0.64 lakh

CERC has adopted revised fund operation and accounting procedure without obtaining due approval from CAG/CGA. The issue was raised through Management Letters issued to CERC for the financial years 2018-19 and also highlighted in Separate Audit Report for the year 2019-20 and 2020-21 as a comment.

CERC has still not received approval of the revised procedure adopted by it thereby consistently violating the provisions of Electricity Act 2003, CERC Fund (Constitution and the manner of application of the Fund) Rules, 2007 and CERC (Form of Annual Statement of Accounts and Records) Rules, 2007.

Accounting of Capital Fund, CERC Fund, Current Liabilities and Fixed Assets as well as incomes through Grants, Fees, Interests Income and Other Income is not in line with CERC Fund (Constitution and the manner of application of the Fund) Rules, 2007, and Section 98 and 99 of the Electricity Act, 2003, which stipulate that all the fees and other sums received by CERC are required to be deposited in CERC Fund'. Accordingly, all the fees and sums received by CERC during the year 2021-22 amounting to ₹16,377.62 lakh¹ should have been added to CERC Fund instead of treating them as income, namely, 'Income from Fee', 'Interest Income' and 'Other Income' in its Income and Expenditure Account. Further, the amount of ₹ 436.54 kept in bank accounts as on 31.03.2022 which was to be transferred to Public Account of India, should have been shown under 'Other Current Liabilities' instead of under 'CERC Fund'.

CERC has shown an amount of ₹ 6700 lakh only as transferred from CERC Fund to Capital Account despite the amount of ₹ 26,828.51 lakh paid/ deposited to MoHUA for creation of Capital Assets (office space) and ₹151.36 lakh for the assets shown under schedule 4A.

This has resulted in overstatement of Income by ₹16,377.62 lakh, CERC fund by ₹4338.79 lakh and understatement of capital fund by ₹20,279.87 lakh, Current Liabilities & Provisions by ₹436.54 lakh.

B. Grants-in-Aid

¹ Filing Fee/Tariff Fee of ₹9,988.06 lakh + License Fee of ₹5,984.61 Lakh + Annual Registration Fee of ₹77.69 lakh + Miscellaneous Fee of ₹77.92 lakh + Interest Income of ₹248.70 lakh + Other Income of ₹0.64 lakh

Grants from Ministry of Power (Schedule-12): ₹ Nil Capital Fund (Schedule-1): ₹6786.65 lakh CERC Fund (Schedule-2): ₹77526.78 lakh

Ministry of Power approved grants for the year 2021-22 amounting to ₹8,000 lakh (Grants-in-Aid Salary ₹2,150 lakh, and Grants-in-Aid General ₹5,850 lakh) and Grant for creation of Capital Assets of ₹21000 lakh for acquiring immovable property, which was to be released from CERC Fund for the year 2021-22.

Out of these grants, CERC utilized an amount of ₹5,789 lakh (Establishment Expenses ₹1,460 lakh, and Other Expenses ₹4,329 lakh) and Advance payment of ₹21,000 lakh to Ministry of Housing and Urban Affairs (MoHUA) for acquiring office space in NBCC Project at World Trade Centre, Nauroji Nagar, New Delhi) in the year 2021-22 out of the grant for creation of Capital Assets.

However, in Schedule-12 (Grants from Ministry of Power), CERC has shown 'Nil' amount under all the sub-headings i.e., 'Release from CERC Fund during current period', 'Total amount of Grant sanctioned for the year' and 'Savings/Unspent transferred back to CERC Fund'. This resulted in understatement of Grant by ₹5,789 lakh and overstatement of CERC fund by same amount.

The issue was also commented upon in Separate Audit Report for the year 2020-21.

C. Management Letter

Deficiencies which have not been included in the Separate Audit Report would be brought to the notice of the Chairperson, CERC through a Management Letter issued separately for remedial/corrective action.

v. Subject to our observation in the preceding paragraphs, we report that the Balance Sheet and Income & Expenditure Account/ Receipts & Payments Account dealt with by this report are in agreement with the books of accounts.

vi. In our opinion and to the best of our information and according to the explanations given to us, the said financial statements read together with the Accounting Policies and Notes on Accounts and in view of matters stated above and other matters mentioned in the Annexure-I to this Separate Audit Report give a true and fair view in conformity with accounting principles generally accepted in India:

(a) In so far as it relates to the Balance Sheet, of the state of affairs of the Central Electricity Regulatory Commission as at 31 March 2022 and

(b) In so far as it relates to Income & Expenditure Account, of the excess of income over expenditure for the year ended on that date.

For and on behalf of the C&AG of India

flanda

Place: New Delhi Date: 02 November, 2022 (Sai Ahlladini **Banda**) Principal Director of Audit (Energy), New Delhi

Annexure-I {Referred to in Para 4(vi)}

		{Referred to in Para 4(vi)}
1.	Adequacy of Internal Audit System	Internal Audit is being carried out by engaging outside CA Firm from 2018-19. Further, Internal Audit for the period 2021-22 by MoP is yet to be carried out. Management has stated in its reply that the Internal Audit by outside CA Firm for the year 2021-22 has been completed.
2	A la serie of Laternal Constant	
2.	Adequacy of Internal Control System	Internal Control system is commensurate with the size of AB. However, few lapses were observed i.e., acting in non-conformity with the guidelines/ instructions for engagement of staff through GEM, purchase of items outside rate contract, engagement of staff of other wings without approval.
3.	System of verification of fixed Assets	Physical Verification of fixed Assets and consumables for the year 2021-22 has been completed.
4.	System of Physical verification of Inventory.	There is no mechanism of reconciliation of assets shown in the physical verification with the categories of assets in the financial statements. CERC has not prepared its Fixed Assets Register and Consumable Stock Register as per GFR 22 and 23 respectively.
5.	Regularity in payment of Statutory Dues applicable to them.	As per Income Tax Act 1961, CERC has been exempted from Income Tax. Though TDS of Income Tax is being deducted and paid regularly, non-compliance of GST provisions was observed as under: Despite being aware of the clarifications from Department of Revenue regarding applicability of GST on its receipts other than those in pursuance of its deemed judiciary functions, CERC is not charging any GST on such receipts. This led to violation of provisions of CGST Act as well as huge loss of Revenue to the Government Exchequer on account of receipts collected by CERC on its other than deemed judiciary functions. GST amounting ₹3,131.99 lakh ² during the period 2019-22, therefore, remained both un-collected and un-accounted for.
6.	Significant risk to financial reporting observed during the course of audit.	No significant risk perceived.
7.	Details of loss of cash or Government property due to theft, misappropriation, fraud and embezzlement etc. during the year.	Management certified that no such case was noticed/reported during the year.

Principal Director of Audit (Emergy)

² for 2019-20 {(5981.09+58) x 0.18} + for 2020-21 {(5240.57+58) x0.18}+ for 2021-22 {(5984.61+77.69)x0.18} (a) 18% on License Fee and Annual Registration Fee

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Central Electricity Regulatory Commission

CENTRAL ELECTRICTY REGULATORY COMMISSION BALANCE SHEET AS ON 31ST MARCH 2022

	1		(₹ in lakh)
PARTICULARS	SCHEDULE	Current Year 2021-22	Previous Year 2020-21
CAPITAL FUND AND LIABILITIES			
CAPITAL FUND - GRANT -IN-AID	1	6,786.65	107.99
CERC FUND	2	77,526.78	73,869.45
OTHER FUNDS			
1 PROVIDENT FUNDS		-	-
2 OTHERS		-	-
EARMARKED/ENDOWMENT FUNDS		-	-
SECURED LOANS AND BORROWINGS			
1 FROM GOVERNMENT		-	-
2 FROM OTHERS		-	-
UNSECURED LOANS AND BORROWINGS		-	-
DEFERRED CREDIT LIABILITIES		-	-
CURRENT LIABILITIES AND PROVISIONS	3	99,966.70	96,562.82
TOTAL		1,84,280.13	1,70,540.26
ASSETS			
FIXED ASSETS	4 , 4A	238.01	172.90
INVESTMENTS- FROM EARMARKED/ENDOWMENT FUNDS OF CERC		-	-
CAPITAL WORK -IN -PROGESS	5	16.52	5,830.40
ADVANCES	6	0.14	1.05
DEPOSITS- SECURITY DEPOSITS	7	505.08	505.08
LOANS AND ADVANCES	8	26,879.53	52.70
SUNDRY DEBTORS	9	1.34	40.79
PAYMENT MADE TO CPWD FOR WORKS		-	-
CASH AND BANK BALANCE	10	98,735.34	98,536.64
OTHER CURRENT ASSETS	11	57,904.17	65,400.70
TOTAL		1,84,280.13	1,70,540.26
SIGNIFICANT ACCOUNTING POLICIES	22		
CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS	23		

Date : 24 June 2022 Place : NEW DELHI

Integrated Financial Adviser

Sd/-

(Harpreet Singh Pruthi) Secretary

238

CENTRAL ELECTRICTY REGULATORY COMMISSION INCOME AND EXPENDITURE ACCOUNT FOR THE YEAR ENDED 31ST MARCH 2022

(₹ in lakh)

PARTICULARS	SCHEDULE	Current Year 2021-22	Previous Year 2020-21
GRANTS FROM MINISTRY OF POWER	12	-	-
SALES/SERVICES		-	-
SEMINARS AND CONFERENCES		-	-
CONSULTANCY		-	-
FEES	13	16,128.28	14,089.56
INVESTMENT(INCOME ON INVEST FROM EARMARKED/EMDOW FUNDS TRANSFERRED TO FUNDS)		-	-
ROYALTY , PUBLICATIONS ETC.			
1. ROYALTY		-	-
2 PUBLICATIONS		-	-
INTEREST INCOME	14	248.70	475.90
OTHER INCOME	15	0.64	0.61
PRIOR PERIOD ITEMS (NET)	16	6.90	-
DEFFERED INCOME	4	21.18	30.17
(Depreciation on assets Acquired from Grant-in-Aid)			
INCREASE/(DECREASE) IN STOCK OF FINISHED GOODS AND WORKS-IN-PROGRESS		-	-
TOTAL (A)		16,405.70	14,596.24
EXPENDITURE			
ESTABLISHMENT EXPENSES	17	1,338.35	1,149.77
PAYMENT ON PROFESSIONAL & OTHER SERVICES		711.30	496.10
TRAVEL EXPENSES	18	11.10	5.01
OTHER ADMINISTRATIVE EXP., ETC.	19	3,479.85	3,153.74
STATIONERY AND PRINTING		21.25	23.83
PUBLICATIONS		16.26	14.46
MISCELLANEOUS AND OTHER EXPENSES		1.41	2.44
REPAIR AND MAINTENANCE	20	51.22	56.47
PETROL AND LUBRICANTS		13.94	12.23
HOSPITALITY EXPENSES		6.91	7.46
AUDIT FEES		7.48	4.11
LEGAL CHARGES		-	-
PROVIDENT FUND & OTHER CONTRIBUTION	21	326.37	74.51
INTEREST ON GPF/ CPF		-	-
GROUP INSURANCE SCHEME		-	-



Central Electricity Regulatory Commission

DEPRECIATION	4 , 4A	63.09	70.74
PRIOR PERIOD EXPENSES		-	43.35
LOSS ON SALE OF FIXED ASSETS		-	0.14
BAD-DEBTS RETURN OF		-	-
TOTAL (B)		6,048.53	5,114.36
EXCESS OF INCOME OVER EXPENDITURE TRANSFERRED TO CERC FUND ACCOUNT		10,357.17	9,481.88
SIGNIFICANT ACCOUNTING POLICIES	22		
CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS	23		

Date : 24 June 2022 Place : NEW DELHI

Sd/-

Sd/-

(A.V Shukla) Integrated Financial Adviser (Harpreet Singh Pruthi) Secretary

CENTRAL ELECTRICTY REGULATORY COMMISSION SCHEDULES FORMING PART OF BALANCE SHEET AS AT 31ST MARCH 2022

(₹ in lakh)

SCHEDULE 1 - CAPITAL FUND- (GRANT-IN-AID):	Current Year 2021-22	Previous Year 2020-21
CAPITAL RESERVE- ASSETS CREATED OUT OF GRANT-IN-AID	107.99	141.59
ADD: GRANT- IN- AID FOR NBCC PROJECT	6,700.00	-
LESS: DEFERRED INCOME ON ACCOUNT OF DEPRECIATION FOR THE YEAR ON FIXED 21.8 ASSETS (acquired from Grant-in-Aid)		
LESS: SCRAP VALUE OF DISPOSED OF ASSETS FUNDED FROM GRANTS-IN-AID 0.16	(21.34)	(33.60)
GRAND TOTAL	6,786.65	107.99

Date : 24 June 2022 Place : NEW DELHI

Sd/-

(A.V Shukla) Integrated Financial Adviser Sd/-(Harpreet Singh Pruthi)

Secretary

2021-22

Central Electricity Regulatory Commission

(₹ in lakh)

SCHEDULE 2-CERC FUND:	Current Year 2021-22	Previous Year 2020-21
BALANCE AS AT BEGINNING OF THE YEAR	73,869.45	64,384.14
LESS: RELEASE FROM CERC FUND DURING CURRENT PERIOD	(6,700.00)	-
ADD: UNDISPUTED PENALTY	-	-
ADD: EXCESS OF INCOME OVER EXPENDITURE	10,357.17	9,481.88
ADD: SCRAP VALUE OF DISPOSED OF ASSETS FUNDED FROM GRANTS-IN-AID	0.16	3.43
TOTAL	77,526.78	73,869.45

Date : 24 June 2022 Place : NEW DELHI

Sd/-

(A.V Shukla) Integrated Financial Adviser

Sd/-

(Harpreet Singh Pruthi) Secretary

(₹ in lakh)

Schedule – 3 : CURRENT LIABILITIES & PROVISIONS	Current Year 2021-22	Previous Year 2020-21
A. CURRENT LIABILITIES		
1. SUNDRY CREDITORS	302.27	136.48
2. SALARIES PAYABLE	107.69	83.78
3. OTHER AMOUNT PAYABLE TO STAFF		
3.1 Children Education Allowance Payable	9.99	8.10
3.2 Medical Expense Payable	5.79	0.05
3.3 Special Cash Package Payable	-	1.40
4. ADVANCE RECIEVED (FILLING/ TARIFF FEES)		
4.1 Fee Refundable/Adjustable	88.81	112.94
4.2 Fee Received Without Requisite Details/Document	259.90	228.56
4.3 Transmission Tariff Tariff Fee - FY 20.21	-	-
4.4 Transmission Tariff Tariff Fee - FY 21-22	-	36.41
4.5 Transmission Tariff Tariff Fee - FY 22-23	48.56	34.81
4.6 Transmission Tariff Tariff Fee - FY 23-24	45.02	31.57
4.7 Generating Tarriff Fee - FY- 21-22	-	8.45
5. PROVIDENT FUND AND OTHER CONTRIBUTIONS:		
5.1 CPF Matching Contribution	0.15	0.08
5.2 GPF Matching Contribution	0.09	0.09
5.3 EPF Matching Contribution	9.90	7.33
5.4 Pension Contribution for employees on deputation in CERC.	2.02	3.15
5.5 Leave Salary Contribution for employess on deputation in CERC	15.04	12.57
5.6 Gratuity Contribution payable for employees on deputation in CERC	3.62	22.03
5.7 Group Savings Linked Insurance/LIC	0.01	0.01
5.8 EPF Employees Contribution	-	0.10
5.9 NPS Matching Contribution	0.94	0.41

Central Electricity Regulatory Commission

6. OTHER CURRENT LIABILITIES		
6.1 Penalty	645.51	611.77
6.2 Security Deposits	65.60	37.29
6.3 Other Recoveries	0.17	0.01
6.4 Central Govt. Employees Group Ins. Scheme	-	-
6.5 TDS as per Income Tax Act	17.58	13.58
6.6 TDS as per GST Act	2.05	-
TOTAL (A)	1,630.71	1,390.97
7. PROVISIONS		
7.1 Leave Encashment	267.58	180.73
7.2 Gratuity	221.26	190.96
8. OTHERS (SPECIFY)		
8.1 Audit Fees Payable	12.60	8.84
8.2 Others	3.42	4.46
TOTAL (B)	504.86	384.99
9. REC DEPOSIT UNDER SUPREME COURT DIRECTIONS (C)	97,831.13	94,786.86
GRAND TOTAL (A+B+C)	99,966.70	96,562.82

Date : 24 June 2022 Place : NEW DELHI

Sd/-

(A.V Shukla) Integrated Financial Adviser

Sd/-

(Harpreet Singh Pruthi) Secretary

ANT IN AID)
ED ASSETS (GRANT I
SCHEDULE 4-FIXE

		GROSS BLOCK	BLOCK			DE	DEPRECIATION			NET B	NET BLOCK
DESCRIPTION	COST AS AT BEGINNING OF THE YEAR	ADDITIONS DURING THE YEAR	DEDUCTIONS DURING THE YEAR	COST AT THE YEAR END	AS AT THE BEGIN- NING OF THE YEAR	ON OPEN- ING	ON ADDI- TIONS DURING THE YEAR	ON DEDUC- TIONS DURING THE YEAR	TOTAL UP TO THE YEAR END	AS AT THE CUR- RENT YEAR	AS AT THE PREVI- OUS YEAR END
A. TANGIBLE ASSETS:											
WOODEN PARTITIONS & RENOVATIONS	297.94	ı	I	297.94	268.61	5.70	I	1	274.31	23.63	29.33
FURNITURE & FITTINGS	391.89	I	1	391.89	366.79	3.98	ı	1	370.77	21.12	25.10
MACHINERY & EQUIP- MENT	308.34	ı	I	308.34	281.08	5.10	I	I	286.18	22.16	27.26
ELECTRIC INSTALLATION & EQUIPMENT	74.30	ı	I	74.30	59.80	3.68	I	1	63.48	10.82	14.50
COMPUTER/PHERIPHERALS	193.20	I	3.26	189.94	183.92	0.20	I	3.10	181.02	8.92	9.28
LIBRARY BOOKS	5.68		I	5.68	5.68	1		'	5.68		-
B. INTANGIBLE ASSETS:											
SOFTWARE	14.01	-	1	14.01	11.49	2.52	-	'	14.01	•	2.52
TOTAL	1,285.36	•	3.26	1,282.10	1,177.37	21.18		3.10	1,195.45	86.65	107.99
GRAND TOTAL	1,285.36	•	3.26	1,282.10	1,177.37	21.18		3.10	1,195.45	86.65	107.99
PREVIOUS YEAR	1,375.12	I	89.76	1,285.36	1,233.53	30.17	1	86.33	1,177.37	107.99	141.59

245

Sd/-(A.V Shukla) Integrated Financial Adviser

Sd/-(Harpreet Singh Pruthi) Secretary

(₹ in lakh)

Date : 24 June 2022 Place : NEW DELHI

SCHEDULE 4A-FIXED ASSETS (OTHERS)

		GROSS BLOCK	BLOCK			DE	DEPRECIATION			NET BLOCK	LOCK
DESCRIPTION	COST AS AT BEGINNING OF THE YEAR	ADDITIONS DURING THE YEAR	DEDUCTIONS DURING THE YEAR	COST AT THE YEAR END	AS AT THE BEGIN- NING OF THE YEAR	ON OPEN- ING	ON ADDI- TIONS DURING THE YEAR	ON DEDUC- TIONS DURING THE YEAR	TOTAL UP TO THE YEAR END	AS AT THE CUR- RENT YEAR	AS AT THE PREVI- OUS YEAR END
A. TANGIBLE ASSETS:											
FURNITURE & FITTINGS	8.03	34.40	I	42.43	3.32	0.78	3.79	1	7.89	34.54	4.71
MACHINERY & EQUIP- MENT	8.58	29.36	1	37.94	5.96	0.86	8.15	1	14.97	22.97	2.62
ELECTRIC INSTALLATION & EQUIPMENT	4.51	0.55	'	5.06	1.76	0.50	0.08		2.34	2.72	2.75
COMPUTER/PHERIPHERALS	62.96	52.21	2.41	112.76	51.00	6.37	9.04	2.29	64.12	48.64	11.96
B. INTANGIBLE ASSETS:											
SOFTWARE	64.83	1.89	1.60	65.12	21.96	0.29	0.38		22.63	42.49	42.87
TOTAL	148.91	118.41	4.01	263.31	84.00	8.80	21.44	2.29	111.95	151.36	64.91
GRAND TOTAL	148.91	118.41	4.01	263.31	84.00	8.80	21.44	2.29	111.95	151.36	64.91
PREVIOUS YEAR	72.58	77.63	1.30	148.91	43.43	15.82	24.75	I	84.00	64.91	29.15

'46

Date : June 2022 Place : NEW DELHI

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Central Electricity Regulatory Commission

(Harpreet Singh Pruthi) Secretary

(A.V Shukla) Integrated Financial Adviser

sd/-

-/pS

SCHEDULE 5- CAPITAL WORK -IN -PROGRESS (OTHERS)	VORK -IN -PRC	OGRESS (OTHI	ERS)								(₹ in lakh)
		GROSS E	BLOCK			DE	DEPRECIATION			NET E	NET BLOCK
	COST AS AT	ADDITIONS DURING	DEDUCTIONS DURING	COST AT	AS AT THE	ON OPEN-	ON ADDI-	ON DEDUC-	TOTAL UP TO	AS AT THE	AS AT THE
DESCRIPTION	BEGINNING OF	THE YEAR	THE YEAR	THE YEAR	BEGIN- NING OF	BNI	TIONS DURING	TIONS DURING	THE YEAR	CUR- RENT	PREVI- OUS
	THE YEAR			END	THE YEAR		THE YEAR	THE YEAR	END	YEAR	YEAR END
A. TANGIBLE ASSETS:											
LAND & BUILDING UNDER DEVELOPMENT	5,828.51	I	5,828.51			ı	,		ı	•	5,828.51
B. INTANGIBLE ASSETS:											~
SOFTWARE UNDER DEVELOPMENT	1.89	16.52	1.89	16.52		I	I	I	I	16.52	1.89
TOTAL	5,830.40	16.52	5,830.40	16.52	•		•	•	•	16.52	5,830.40
GRAND TOTAL	5,830.40	16.52	5,830.40	16.52	•					16.52	5,830.40
PREVIOUS YEAR	29.69	5,828.51	27.80	5,830.40	'	'	'	'	'	5,830.40	29.69

Date : 24 June 2022 Place : NEW DELHI

(A.V Shukla) Integrated Financial Adviser -/pS

(Harpreet Singh Pruthi) Secretary sd/-

Annual Report

Central Electricity Regulatory Commission

(₹ in lakh)

SCHEDU	JLE 6 - ADVANCES	Current Year 2021-22	Previous Year 2020-21
1	FESTIVAL ADVANCES	-	0.30
2	OTHER ADVANCES		
	- LEAVE TRAVEL CONCESSION ADVANCE	0.14	0.75
	- FOREIGN TRAVEL ADVANCE	-	-
	- MEDICAL ADVANCE	-	-
	TOTAL	0.14	1.05

(₹ in lakh)

SCHEDULE 7 - DEPOSITS - SECURITY DEPOSIT		Current Year 2021-22	Previous Year 2020-21
1	SECURITY DEPOSIT - BROADBAND	0.02	0.02
2	SECURITY DEPOSIT - MTNL	0.90	0.90
3	SECURITY DEPOSIT - NDMC	500.88	500.88
4	SECURITY DEPOSIT - PETROL & LUBRICANTS	0.40	0.40
5	SECURITY DEPOSIT - LEASE FOR STAFF	1.88	1.88
6	SECURITY DEPOSIT - C-DAC	1.00	1.00
	TOTAL	505.08	505.08

Date : 24 June 2022 Place : NEW DELHI

Sd/-

(A.V Shukla) Integrated Financial Adviser

Sd/-

(Harpreet Singh Pruthi) Secretary

248

2021-22

वार्षिक रिपोर्ट

Annual Report

(₹ in lakh)

SCHEDULE 8 - LOAND AND ADVANCES		Current Year 2021-22	Previous Year 2020-21
1	STAFF	51.02	52.70
2	OTHERS	-	-
	Ministry of Housing and urban Affairs (NBCC Project)	26,828.51	-
	TOTAL	26,879.53	52.70

(₹ in lakh)

SCHEDULE 9 - SUNDRY DEBTORS	Current Year 2021-22	Previous Year 2020-21
FEE RECEIVABLE	1.34	40.79
LESS : PROVISION FOR DOUBTFUL DEBT	-	-
TOTAL	1.34	40.79

(₹ in lakh)

SCHEDULE 10 - CASH AND BANK BALANCES	Current Year 2021-22	Previous Year 2020-21
BANK BALANCE WITH SCHEDULED BANK		
IN CURRENT A/c		
UNION BANK OF INDIA (INCLUDING AUTO SWEEP)	176.85	4,049.50
PUNJAB NATIONAL BANK (INCLUDING AUTO SWEEP)	252.45	-
IN SAVINGS A/C		
UNION BANK OF INDIA (INCLUDING AUTO SWEEP)	7.24	73.52
IN SAVING A/C (REC DEPOSIT)		
UNION BANK OF INDIA (INCLUDING AUTO SWEEP)	97,659.55	93,862.52
IN LONG TERM FDR (For Penalty Received Under Litigation)		
UNION BANK OF INDIA	639.25	551.10
TOTAL	98,735.34	98,536.64

Date : 24 June 2022 Place : NEW DELHI

Sd/-

(A.V Shukla) Integrated Financial Adviser Sd/-(Harpreet Singh Pruthi) Secretary

Central Electricity Regulatory Commission

(₹ in lakh)

SCHED	ULE 11 - OTHER CURRENT ASSETS	Current Year 2021-22	Previous Year 2020-21
1	CURRENT ASSETS		
	CERC Fund Account (Public Account of India)	57,650.03	64,350.03
2	ADVANCE AND OTHER AMOUNTS RECOVERABLE IN CASH OR IN KIND OR FOR VALUE TO BE RECEIVED		
	2.1 PREPAID EXPENSES	52.10	50.70
	2.2 LEAVE SALARY AND GRATUITY RECEIVABLE	9.06	-
3	INCOME ACCRUED BUT NOT DUE		
	3.1 INTEREST ACCURED (ON AUTOSWEEP)	1.71	2.70
	3.2 INTEREST ACCURED (ON FDRs FOR PENALTY)	6.25	60.67
	3.3 INTEREST ACCURED (ON AUTOSWEEP FOR REC ACCOUNT)	171.58	924.34
	3.4 INTEREST ACCURED (ON STAFF ADVANCE)	13.44	9.37
4	INVENTORY	-	2.89
	TOTAL	57,904.17	65,400.70

Date : 24 June 2022 Place : NEW DELHI

Sd/-

(A.V Shukla) Integrated Financial Adviser (Harpreet Singh Pruthi) Secretary

Sd/-

Annual Report

CENTRAL ELECTRICTY REGULATORY COMMISSION SCHEDULES FORMING PART OF INCOME AND EXPENDITURE ACCOUNT FOR THE YEAR ENDED 31ST MARCH 2022

(₹ in lakh)

SCHEDULE-12 GRANTS FROM MINISTRY OF POWER	Current Year 2021-22	Previous Year 2020-21
UNSPENT GRANT BROUGHT FORWARD FROM PREVIOUS YEAR	-	-
RELEASE FROM CERC FUND DURING CURRENT PERIOD	-	-
TOTAL AMOUNT OF GRANT SANCTIONED FOR THE YEAR	-	-
LESS: SAVINGS/UNSPENT ON CASH BASIS TRANSFERRED BACK TO CERC FUND	-	-
TOTAL	-	-

(₹ in lakh)

SCHED	JLE 13- INCOME FROM FEE	Current Year 2021-22	Previous Year 2020-21
1	FILING FEE/ TARIFF FEE	9,988.06	8,708.44
2	LICENCE FEE	5,984.61	5,240.57
3	ANNUAL REGISTRATION FEE	77.69	58.00
4	MISCELLANEOUS FEE	77.92	82.55
	TOTAL	16,128.28	14,089.56

(₹ in lakh)

SCHEDU	JLE 14- INTEREST INCOME	Current Year 2021-22	Previous Year 2020-21
1	INTEREST ON LOANS AND ADVANCES	4.12	4.88
2	INTEREST ON CASH AT BANK	244.58	471.02
	TOTAL	248.70	475.90

(₹ in lakh)

SCHEDU	JLE 15- OTHER INCOME	Current Year 2021-22	Previous Year 2020-21
1	RECOVERY TOWARDS COMPUTER USE AT HOME	0.26	0.27
2	PROFIT ON SALE OF COMPENDIUM OF REGULATION	-	-
3	RTI FEE	0.01	-
4	MISC. RECEIPTS	-	0.34
5	SALE OF NEWSPAPER	0.37	-
	TOTAL	0.64	0.61

Sd/-

(A.V Shukla) Integrated Financial Adviser

Date : 24 June 2022 Place : NEW DELHI (Harpreet Singh Pruthi) Secretary

केन्द्रीय विद्युत विनियामक आयोग

Central Electricity Regulatory Commission

(**₹** in lakh)

SCHED	ULE 16- PRIOR PERIOD ITEMS	Current Year 2021-22	Previous Year 2020-21
1	Write back of excess depreciation charged in previous years	11.67	-
2	Prior Period Expense	(4.77)	
	TOTAL	6.90	-

(₹ in lakh)

SCHEDULE 17	- ESTABLISHMENT EXPENSES	Current Year 2021-22	Previous Year 2020-21
1	SALARIES & WAGES:		
1.1	PAY OF STAFF/OFFICER	692.91	658.63
1.2	PAY OF CHAIRPERSON & MEMBERS	160.47	116.60
1.3	ALLOWANCES AND BONUS	370.52	272.12
2	STAFF WELFARE EXPENSES		
2.1	MEDICAL AND HEALTH CARE FACILITIES	62.88	44.18
2.2	OTHERS	36.45	33.12
3	OTHERS (SPECIFY):		
3.1	TUITION FEE/ CHILDREN EDUCATION ALLOWANCE	9.99	8.10
3.2	LEAVE TRAVEL CONCESSION	3.64	16.71
3.3	LEAVE ENCASHMENT	1.49	0.31
	TOTAL	1,338.35	1,149.77

(**₹** in lakh)

SCHEDULE 18	3- TRAVEL EXPENSES	Current Year 2021-22	Previous Year 2020-21
1	DOMESTIC TRAVELLING EXPENSES		
	Chairman , Members & Other Officers	11.10	5.01
	Staff		-
2	FOREIGN TRAVELLING EXPENSES		
	Chairman , Members & Other Officers		-
	Staff	-	-
	TOTAL	11.10	5.01

Sd/-

(A.V Shukla) Integrated Financial Adviser Sd/-

(Harpreet Singh Pruthi) Secretary

Date : 24 June 2022 Place : NEW DELHI

252

वार्षिक रिपोर्ट

Annual Report

SCHEDULE 1	9- OTHER ADMINISTRATIVE EXPENSES	Current Year 2021-22	Previous Year 2020-21
1	LABOUR AND PROCESSING EXPENSES	648.70	592.67
2	ELECTRICITY AND POWER	52.54	46.89
3	WATER CHARGES	12.42	7.09
4	RENT RATES AND TAXES	2,489.00	2,257.17
5	POSTAGE AND TELEPHONE CHARGES	18.86	21.47
6	CONVEYANCE	0.57	0.24
7	SUBSCRIPTION EXPENSES	91.00	92.59
8	ADVERTISEMENT AND PUBLICATION CHARGES	55.62	24.16
9	OTHERS (SPECIFY):		
9.1	BOOKS & PERODICALS	14.65	13.31
9.2	TAXI/ CAR LEASE HIRING CHARGES	68.44	62.85
9.3	INFORMATION SYSTEM-LICENCE FEE ETC	-	19.78
9.4	TRAINING EXPENSES		-
9.5	UNIFORM EXPENSES	2.00	-
9.6	CONSUMABLES	21.04	10.55
9.7	BANDWIDTH CHARGES	4.95	4.94
9.8	COMPENDIUM OF REGULATION (IN HOUSE USE)	0.06	0.03
	TOTAL	3,479.85	3,153.74

(₹ in lakh)

(₹ in lakh)

SCHEDU	JLE 20- REPAIR AND MAINTENANCE	Current Year 2021-22	Previous Year 2020-21
1	COMPUTER	6.64	15.57
2	BUILDING	14.02	14.25
3	OTHERS	4.51	1.94
4	UPS	3.90	0.56
5	AIRCONDITIONERS	22.15	24.15
	TOTAL	51.22	56.47

Date : 24 June 2022 Place : NEW DELHI

Sd/-

(A.V Shukla) Integrated Financial Adviser

Sd/-

(Harpreet Singh Pruthi) Secretary

25

केन्द्रीय विद्युत विनियामक आयोग

Central Electricity Regulatory Commission

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SCHEDUL	E 21- PROVIDENT FUND & OTHER CONTRIBUTIONS	Current Year 2021-22	Previous Year 2020-21
1.1	CONTRIBUTION TO PROVIDENT FUND	121.25	97.68
	CONTRIBUTION TO OTHER FUNDS:		
2.1	GRATUITY CONTRIBUTION	3.91	3.25
2.2	PENSION CONTRIBUTION	4.57	11.16
2.3	LEAVE SALARY CONTRIBUTION	9.91	20.80
2.4	PROVISION FOR GRATUITY	57.65	2.09
2.5	PROVISION FOR LEAVE ENCASHMENT	129. 08	(60.47)
	TOTAL	326.37	74.51

Date : 24 June 2022 Place : NEW DELHI

Sd/-

(A.V Shukla) Integrated Financial Adviser

Sd/-

(Harpreet Singh Pruthi) Secretary

SCHEDULES FORMING PART OF THE ACCOUNTS FOR THE PERIOD ENDED 31 MARCH 2022 SCHEDULE 22 SIGNIFICANT ACCOUNTING POLICIES

ACCOUNTING CONVENTION

The financial statements are prepared on the basis of historical cost convention, unless otherwise stated and on the accrual method of accounting in the format of accounts prescribed under CERC (Form of Annual Statement of Accounts and Records) Rules, 2007, framed by the Central Government under sub-section (1) of section 100 of the Electricity Act, 2003 (No.36 of 2003), in consultation with the Comptroller and Auditor-General of India and the accounts are audited by the C&AG every year. The Accounts have been prepared in compliance with applicable Accounting Principles and Standards.

The Significant Accounting Policies consistently followed by the Commission, unless otherwise stated, are mentioned below: -

1. 1. ACCOUNTING CONVENTION

The financial statements are prepared under the historical cost convention on accrual basis, in accordance with the applicable accounting standards issued by the Institute of Chartered Accountants of India (ICAI) and Generally Accepted Accounting Principles, unless otherwise stated.

2. USE OF ESTIMATES

The preparation of financial statements in conformity with Indian GAAP (Generally Accepted Accounting Principal) requires the Central Commission to make estimates and assumptions that affect the reported amounts of assets, liabilities (including contingent liabilities disclosure), incomes and expenditure in the financial statements. Though it is believed that the estimates used in the preparation of the financial statements are prudent and reasonable, actual results could differ from these estimates. Differences between actual results and the estimates are recognized as income / expense in the relevant account head, in the period in which the results are known / materialized.

3. **REVENUE RECOGNITION**

 Income and Expenditure having reasonable certainty are recognized on accrual basis. Fees from all licensees/petitioners are recognised as income in the manner prescribed in the respective Regulations, unless otheriwse stated.

- (ii) Revenue from various licensees under respective Regulations, as amended time to time, are accounted on accrual basis. In case of uncertainty about realization of revenue which inter-alia include matters pending in various courts/tribunals, revenue recognition is postponed and disclosed in terms of Para 9 of AS-9.
- (iii) Filing fees for all type of petitions are accounted as income upon filing of petition. Refund of excess filing fees or collection of additional filing is accounted as & when determined as payable or receivable, as the case may be.

4. INVESTMENTS

Long term investments are carried at cost. However, provision is made to recognize any decline, other than temporary, in the carrying amount of long-term investments.

5. ACCOUNTING TREATMENT FOR CERC FUND

In accordance with CERC Fund (Constitution and manner of application of the Fund) Rule 2007, CERC Fund account has been opened in the Public Account of India. From 2018-19, all Fees, and other sums received by CERC are accounted for as Income on 'accrual basis'. Undisputed amount of penalties received are transferred to the Ministry of Power and disputed amount of penalties received are transferred to the Ministry of Power and disputed amount of penalties received are transferred to the Ministry of Power and disputed amount of penalties received are accounted for as the Current Liabilities.

6. GOVERNMENT GRANTS/SUBSIDIES

- (i) Government grants/subsidy is accounted for on accrual basis.
- (ii) As per Accounting Standard-12 notified by the Central Government, the depreciation charged on Fixed Assets acquired out of Grant-in-Aid has been shown on the Income side of the Income & Expenditure Acount as Deferred Income and corresponding amount has been deducted from the Capital Fund.

7. FOREIGN CURRENCY TRANSACTIONS

Transactions denominated in foreign currency are accounted at the exchange rate prevailing at the date of the transaction. Foreign Exchange gain or loss, if any, is recognized in the Income & Expenditure Account of the year in accordance with the Accounting Standard-11.

8. LEASE

Lease rentals are expensed with reference to the lease terms.

Annual Report

9. RETIREMENT BENEFITS

- Liability towards gratuity and leave encashment payable on death/retirement of employees of CERC is accounted for based on Actuarial Valuation as per Accounting Standard-15 "Employees Benefits".
 In respect of employees on deputation, the leave salary and contribution towards pension/ gratuity are accounted for in accordance with the terms & conditions of deputation.
- (ii) The post-retirement medical benefit is regulated as per Central Electricity Regulatory Commission (Indoor/Outdoor Medical Facilities) Regulations, 2015 and is being accounted for on accrual basis.

10. FIXED ASSETS AND DEPRECIATION

A Tangible Assets

Fixed Assets are stated at their original cost less accumulated depreciation and provision for impairment, if any. The cost includes expenditure incurred in the acquisition and construction/ installation and other related expenses in bringing the assets to working condition for its intended use. Fixed Assets are stated at cost of acquisition inclusive of inward freight, duties and taxes and incidental and direct expenses related to acquisition. Fixed Assets created out of grants are shown separately than those created from CERC Fund(other funds).

Depreciation is provided on Written Down Value (WDV) as under:

- (i) As per the depreciation policy approved by the Central Commission, the residual value of the fixed assets is considered as 5% or Less (the rates are rounded off) of the original cost and accordingly fixed assets are depreciated up to 95% (the rates are rounded off) of the original cost.
- (ii) Minimum cost of asset shall be of Rs.5000/- (Rs. Five Thousand only) for qualifying to be capitalized.
- (iii) Any addition or extension to an existing asset during the year, which is of a capital nature and which becomes an integral part of the existing asset is depreciated over the remaining useful life of that asset.
- (iv) Capital work-in-progress comprises outstanding advances paid to acquire fixed assets that are not yet ready for their intended use at the reporting date.
- (v) Library books are recognised as revenue expenditure and charged to Income and Expenditure Account.
- (vi) Assets purchased / sold during the year are depreciated on a 'pro-rata basis' for the actual number of days the asset has been put to use.

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Central Electricity Regulatory Commission

Assets	Effective life of the asset with 5% residual value
Buildings, Office Premises and Residential Flats.	29 years
Computers/Peripherals, Copiers, Communication devices	3 years
(Fax, Modems, Telephones, etc.)	
Furniture and Electrical Fittings (e.g. Fans Lights, Air conditioners)	10 years
Office Equipment's	5 Years

B. Intangible Assets

Costs relating to acquisition of software are capitalised as "Intangible assets". Softawre costs are amortised within a period of five years or useful life of the asset, whichever is less on straight line method (SLM)

- (i) If the software is outright purchased from the market, the cost of purchase and any cost directly attributable to bring the assets in working conditions for the intended use may be the cost to be capitalized. The date of purchase will be the date from which it needs to be amortized. Or,
- (ii) If the software is developed in phase wise manner, the cost attributable to respective phase for bringing it in usable condition will be the cost to be capitalized. The date of certificate of "Go Live" from the department, which owns the responsibility of ensuring development & implementation of software, with respect to the said phase after all user acceptances will be the date from which it needs to be amortized. Hence, capitalization and amortization in such cases will be done phase-wise in line with the "Go-Live" date for the respective phase. .

11. ADVANCE FOR ACQUIRING OFFICE SPACE IN NBCC PROJECT

The CERC participated in bidding process organized by Ministry of Urban Development Government of India(Through Implementing Agency-NBCC) for acquiring of office space with 54,494 sft of carpet area(74,788 sft. Super built up area) on free hold basis at World Trade Centre, Nauroji Nogar, New Delhi to meet office space requirements. The project is presently under construction. As such, expenditure related to NBCC project has been accounted for as "Advance to Ministry of Housing and Urban Affairs" in Schedule-9.

12. TAXATION

A. Provision for Income Tax: In view of the exemption from tax on income and wealth under section 10(23) (BBG) of the Income Tax Act 1961, no provision for Income Tax / Wealth Tax is made in the accounts.

वार्षिक रिपोर्ट

Annual Report

B. TSD Mechanism under GST: Under the GST regime, section 51 of the CGST Act, 2017 prescribes the authority and procedure for 'Tax Deduction at Source'. The Government may order the following persons (the deductor) to deduct tax at source: (a) a department or establishment of the Central Government or State Government; or (b) local authority; or (c) Governmental agencies; or (d) such persons or category of persons as may be notified by the Government on the recommendations of the Council. The tax would be deducted @2% of the payment made to the supplier (the deductee) of taxable goods or services or both, where the total value of such supply, under a single contract, exceeds two lakh and fifty thousand rupees. Accordingly, the Commission has registered itself for as a deductor of TDS on GST.

13. PROVISIONS AND CONTINGENT LIABILITIES

- (i) **Provisions:** The Central Commission recognizes a provision when there is a present obligation as a result of a past event. There is a probability that an outflow of resources will be required to settle the obligation in respect of which reliable estimate can be made. Provisions are reviewed at each balance sheet date and adjusted to reflect the current best estimates.
- (ii) **Contingent Liabilities:** A disclosure for a contingent liability is made when there is a possible obligation or a present obligation that may, but probably will not, require an outflow of resources. In case of a possible obligation or a present obligation where the likelihood of outflow of resources is remote, no provision or disclosure is made. Contingent assets are neither recognised nor disclosed.
- 14. MSMED DISCLOSURE: There is no principal amount due to suppliers which are covered under Micro, Small and Medium Enterprises Development Act, 2006; hence no provision has been made (Previous year: Nil). There is no interest payable to them. The status of suppliers as MSME is determined based on the confirmations received from them.

Sd/-(A.V Shukla) Integrated Financial Adviser Sd/-(Harpreet Singh Pruthi) Secretary

Central Electricity Regulatory Commission

SCHEDULES FORMING PART OF THE ACCOUNTS FOR THE PERIOD ENDED 31 MARCH 2022 SCHEDULE 23 CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS

1. CERC FUND

- (i) As per Central Electricity Regulatory Commission Fund (Constitution and the manner of application, of the Fund) and Form and Time for Preparation of Budget Rules, 2007, CERC Fund comprises of any grants and loans made to the Central Commission by the Central Government under section 98 of the Act; all fees received by the Central Commission under the Act; and all sums received by the Central Commission from other sources as may be decided upon by the Central Government from time to time. The Fund shall be applied for meeting (a) the salary, allowances and other remuneration of the Chairperson, Members, Secretary, Officers and other employees of the Central Commission; (b) the expenses of the Central Commission in discharge of its functions under section 79 of the Act; and (c) the expenses on objects and for purposes authorised by the Act. The Central Commission shall seek release of amount from the Fund against its annual budget for meeting its establishment related and other expenses.
- (ii) A CERC Fund has been opened under the Public Account of India, which is a non-lapsable and non-interest-bearing account. Ministry of Power treated the amount released from CERC Fund maintained under Public Account of India as 'Grant-in-Aid'. From 2015-16 to 2017-18, entire expenditure of the CERC was met from the 'Grant-in aid' released from the CERC Fund on accrual basis. In line with decision/deliberation in the Ministry of Finance and Ministry of Power and Changed Accounting policy, from 2018-19, CERC has started depositing surplus money, in the CERC Fund, after meeting annual expenditure and working capital requirements (An additional amount equivalent to two month's estimated expenditure of CERC). The proposal is under consideration of Ministry of Power for further necessary approval.
- (iii) During 2021-22, a sum of Rs. NIL lakh (Previous year Rs. 1718 Lakhs) have been deposited in the CERC Fund and during the same period Ministry of Power released an amount of Rs. 6700 Lakhs (Previous year Rs. NIL) from the Fund, for meeting the Capital commitments of CERC, leaving a balance of Rs.57650 Lakhs (Previous Year Rs.64350 Lakhs) in CERC Fund (Public Accounts of India) as on 31 March 2022.

2. 2. CAPITAL COMMITMENTS AND CONTINGENT LIABILITIES

 (i) Capital commitments of Rs.3200 Lakhs (Includes Maintenance charges Rs. 448 Lakhs and Interest Free Maintenance Security Rs. 371 Lakhs, as per allotment letter) existed as on 31 March 2022 in respect of Land and Building under development. Annual Report

Advance for acquiring office space in NBCC project

The CERC participated in bidding process organized by Ministry of Urban Development Government of India (Through Implementing Agency- NBCC) for acquiring of office space with 54,494 sft of carpet area (74,788 sft. super built up area) on free hold basis at World Trade Centre, Nauroji Nagar, New Delhi to meet office space requirements. As the project is under construction, the advance paid to NBCC has been accounted for as "Advance to Ministry of Housing and Urban Affairs" under Loans and Advances in Schedule-8.

3. LEASE OBLIGATIONS

- (i) Future obligations for rentals under operating lease arrangements for vehicles amounts to Rs. 1.52 Lakhs (Previous year Rs.4.57 Lakhs).
- (ii) Future obligation towards "Lease Accommodation" CERC have extended "Lease Accommodations" facility to 3(Three) No of employees under the Central Electricity Regulatory Commission (Leased Accommodation) Regulations, 2007. These regulations shall apply to the staff of the Commission on regular appointment, deputation on foreign service terms, short-term contract or on permanent absorption. These leases are "cancelable" in nature and monthly obligation for the same is Rs. 1.21 Lakhs Per month.

4. FIXED ASSETS

- (i) Assets acquired out of the Grant-in-Aid received from Ministry of Power are depreciated and accounted for as the Deferred Income every year by corresponding reduction in the Capital Reserves.
- (ii) Physical verification of assets was carried out in house and physical verification report is under process. Adjustments, if any, shall be carried out upon finalisation of the physical verification report.

5. CHANGE IN ACCOUNTING POLICY

The Commission has decided to change its accounting policy regarding deprecation on fixed assets and amortization of intangible assets from 1st April 2018 as under: -

(A) Fixed Assets :

- (i) Depreciation on additions to fixed assets is charged on prorata basis taking the actual number of days the asset was put to use in place of its earlier policy of charging full deprecation on assets acquired upto 30th September and half rate of depreciation on assets acquired after 30th September.
- (ii) In case of acquiring of assets like printer and scanners under the Head of "Computer & Peripherals"

the useful life has been taken as three years instead of five years.

- (iii) In case of software the amortization period has been taken as 5 years instead of 3 years.
- (iv) The effect of above mentioned changes are material in nature therefore retrospective adjustment to the fixed assets as excess depreciation of Rs. 16.25 Lakhs write off from its depreciated value from 1 st April 2018. Another effect on "Income and expenditure" as excess depreciation of Rs. 16.25 Lakhs is also adjusted in current year depreciation [an amount of Rs. 11.67 lakhs have been transferred under "Prior Period Items" and the same is disclosed in Schedule-16].

(B) ADVANCE FOR ACQUIRING OFFICE SPACE:

(i) Due to non-availability of appropriate accounting head in the existing formats, the expenditure related to advance was booked under "Capital Work in Progress" for Rs. 5800 lakhs. As per suggestion of audit, the Commission has decided to rectify the same entry and booked under' Advance to Ministry of Housing and Urban Affairs' under Loans and Advances in Schedule -8. As per changed policy, the expenditure relating to NBCC project has been booked accordingly.

6. CURRENT LIABILITY

- (i) Pending the resolution of a dispute regarding trading price of the Non-Solar Renewable Energy Certificates (REC) in the power exchanges, Hon'ble Supreme Court directed that an amount of Rs. 500 per Non-Solar REC may be deposited with the CERC. Upon disposal of the matter, the amount shall be paid as per the directions of the Hon'ble Supreme Court of India. Accordingly, the amount of Rs. 97831.13 Lakhs(Previous year Rs. 94786.86 Lakhs) received has been kept in a separate bank account. The total amount of Rs. 97831 Lakhs received including interest thereon for an amount of Rs. 17374.81 Lakhs (Previous year Rs. 14330.53 Lakhs) has been accounted for as 'Current Asset' with corresponding amount as the 'Current Liability'. On 17.05.2022 Hon'ble Supreme Court of India directed to The Commission for Release of principal amount deposited by Power Exchanges till date. The commission constituted a committee for disposal of said amount.
- (ii) Net penalties levied by CERC under section 142 of the Electricity Act, 2003 till 31 March 2022 was Rs. 1782 Lakh (Previous Year Rs. 1781 Lakh), of which an amount of Rs.1644 Lakh (Previous Year Rs.1644 Lakh) is contested by the parties in various courts of Law and not deposited by them in CERC on account of stay granted. Remaining amount of Rs. 138 Lakh (Previous Year Rs. 137 Lakh), has been received in CERC. Out of the disputed penalties, amount of Rs. 357 Lakhs (Previous year Rs. 357 Lakh) is received under contest in various courts of law and has been disclosed as the Current Liability. The amount received but contested has been kept under a short-term fixed deposit in the bank and shall be deposited in the CERC Fund (maintained under Public Account of India) or refunded to the party, as the case may be, based on the outcome of the court cases. This is in line

वार्षिक रिपोर्ट

Annual Report

with the approval of the Ministry of Power. As per the directions from the office of the Comptroller and Auditor General of India, interest 'received' and 'accrued but not received' on the fixed deposits made out of the disputed amount penalty is accounted for under the Other Current Liabilities. There is no impact on the Income and Expenditure Account on this account.

- (iii) Provision for Leave encashment and Gratuity in respect of permanent employees of CERC has been made based on the Actuarial valuation for an amount of Rs. 268 Lakhs and Rs. 221 Lakhs (Previous year Rs.181 Lakhs and Rs. 191 Lakhs) respectively.
- (iv) An Amount of Rs 8.84 Lakhs is under discussion with NTPC towards reimbursement of payment made by them to the Vendor in respect of installation of Access Control system in CERC.
- (v) Draft lease agreement received from NDMC in March 2019 envisages nil security deposit. Pending signing of this lease agreement, adjustment of security deposit with NDMC has not been taken up.
- (vi) A liability of Rs. 72.27 Lakh on account of Interest payable due to non-payment of rent in respect of 942 square feet area on 3rd and 4th floor to wards NDMC.

7. CURRENT ASSETS, LOANS AND ADVANCES

- (i) In the opinion of the Management, the Current Assets, Loans and Advances have a value on realization in the ordinary course of business, equal at least to the aggregate amount shown in the Balance Sheet.
- (ii) During the year 2010-11, Demand Drafts amounting to Rs. 16,91,875/- were lost from the Registry of Commission and Encashed fraudulently by an employee of CERC. FIR was lodged with the Police Authority and the matter is under investigation at their end. Departmental enquiry against the concerned individual was finalized in March 2013 and the errant employee has been dismissed. The matter is pending in the court of law. Last hearing was held on 09.05.2022 and the matter is next listed for 22.07.2022 Pending the outcome of the case, neither the amount was booked as income nor was provision for loss for stolen demand drafts made in the Books of Account.
- (iii) The recognition of revenue on account of various fees from the following entities is postponed due to uncertainty about recovery of the same.



केन्द्रीय विद्युत विनियामक आयोग

Central Electricity Regulatory Commission

Sr. No.	Name of Party	Nature of fee and year	Amount
1	Shyam Indus Power Solutions Pvt. Ltd.	Trading License fee for FY 2021-22	6 Lakhs
2	Vedprakash power Pvt. Ltd.	Trading License fee for FY 2021-22	3 Lakhs
3	Renurja Power LLP	Trading License fee for FY 2021-22	1.33 lakhs
4	GMR- Kamlanga Energy Ltd.	Fee for determination of generation Tariff for FY 2021-22	11.55 lakhs
5	Talchar-II Transmission Co. Ltd.	Transmission License fee for FY 2021-22	5 Lakhs
6	Northkaranpura Transmission Co. Ltd.	Transmission License fee for FY 2021-22	5 Lakhs
7	Warora Kurnool Transmission Ltd.	Transmission License fee for FY 2020-21	5 Lakhs
8	Global Energy Pvt. Ltd.	Trading License fee for FY 2021-22, 2020-21 and 2019-20	120 Lakhs

8. INCOME & EXPENDITURE ACCOUNT

Up-to 2017-18, the entire fee and receipts were transferred to CERC Fund and expenditure was met from the Grants in aid. Income was recognised to the extent of the amount Grants on accrual basis. The issue of allowing CERC to deposit only surplus funds in the Public Account of India was taken up with the Government of India. As per the decision/deliberations of the Ministry of Finance and Ministry of Power, CERC is required to deposit, in the CERC Fund, only the surplus money after meeting its annual expenditure and working capital requirements. Accordingly, the Accounting Policy has been changed from 2018-19. As per the revised Accounting Policy, entire fee and other income accrued to CERC have been accounted for as Income and surplus is transferred to the CERC Fund.

9. STOCK OF STATIONERIES AND INVENTORY

As at each Balance Sheet date, stock in hand of priced publications are valued at cost or market value whichever is less. Compendium of Regulations is printed for internal and Government use as well as sale at a prescribed price to the government companies and private parties. From 2016-17, the Inventory of compendium of Regulations as at the end of the year is accounted for at lower of cost or market value thereof. In view of the decision not to charge price of the compendium of Regulations, the market value has been considered as Nil.

10. PROVISION FOR DUES

The Annual Accounts are based on accrual basis of accounting. Accordingly, the provisions for outstanding dues, statutory liabilities such as Gratuity, Leave Salary & Pension Contribution, CPF/EPF

वार्षिक रिपोर्ट

Annual Report

Matching Contributions, Audit Fees, etc. have been made and reflected in the Accounts.

- 11. During 2021-22, CERC received an amount under head Fees and Interest of Rs.16491 Lakh (Previous Rs.14608 Lakh) and incurred an expenditure (Including advance to MoHUA) of Rs.26789 Lakh (Previous year Rs.11593 Lakh) on cash basis. The surplus amount Rs. NIL after retaining amount equivalent to next two months expenditure has since been deposited in the Public Account of India.
- 12. Figures in the Balance Sheet, Income and Expenditure Account, and Receipts and Payments Account have been rounded off to the Rupees in Lakhs. Further, the suggestions/rectifications, wherever necessary, have been incorporated in current year's presentation.
- 13. Schedules 1 to 23 form an integral part of the Balance Sheet as at 31 March 2022 and the Income and Expenditure Account for the year ended on that date. Previous year figures have been regrouped wherever necessary.

Sd/-

(A.V Shukla) Integrated Financial Adviser Sd/-(Harpreet Singh Pruthi) Secretary

RECEIPTS AND PAYMENTS FOR THE YEAR ENDED 31ST MARCH 2022 CENTRAL ELECTRICITY REGULATORY COMMISSION

(₹ in lakh)

RECEIPTS					
	CURRENT YEAR 2021-22	PREVIOUS YEAR 2020-21	PAYMENTS	CURRENT YEAR 2021-22	PREVIOUS YEAR 2020-21
1. To Opening Balances			1. By Expenses		
			(a) Establishment expenses		
(a) Bank Balance			(i) Salaries (Chairman & Members of the Commission)	160.47	108.14
(j) In Current Accounts:			(ii) Salaries (Officers and establishment)	686.88	665.79
UNION BANK OF INDIA (INCLUDING AUTO SWEEP)	4,049.50	2,826.04	(iii) Allowances and Bonus	352.61	274.54
			(iv) Payment for professional and other services	626.96	480.67
(ii) Savings Account:			(v) Leave Encashment	43.72	94.73
UNION BANK OF INDIA (INCLUDING AUTO SWEEP)	73.52	0.16	(b) Travel Expenses		
UNION BANK OF INDIA -REC DEPOSIT (INCLUDING AUTO SWEEP)	93,862.52	89,140.79	(i) Foreign Travels	I	-
			(ii) Domestic Travels	11.79	4.32
(iii) Fixed Deposit	551.10	551.10	(c) Medical and Health care facilities	55.44	59.29
			(d) Other establishment charges		
(b) Cash In Hand	•	'	(i) Tuition fees/ Children Education Allowance	8.10	6.21
			(ii) LTC	4.29	14.75
2. To Grants Received			(e) Contribution to Provident Fund	108.59	91.42
From Ministry of Power	6,700.00	1	(f) Contribution to Other Funds		
			(i) CPF Matching Contribution	2.72	1.29
3. To Receipts of the Commission			(ii) NPS Matching Contribution	8.70	6.38
(i) Interest Received			(g) Staff welfare expenses	36.60	32.82
- Interest on Auto Sweep Deposits	245.17	481.54			
- Interest from Savings Accounts	0.40	16.57	2. By Administratrative expenses		
- Interest Linked to Penalty FDRs	87.15	1			
- Interest on car Loan	•	1	(a) Labour and Processing expenses	631.52	588.92
- Interest on Computer Advance	0.06	0.26	(b) Electricity & Power	52.04	43.53
- Interest on Motor Cycle Advance	I	0.06	(c) Water charges	12.76	5.76

266

केन्द्रीय विद्युत्त विनियामक आयोग Central Electricity Regulatory Commission

RECEIPTS	CURRENT YEAR 2021-22	PREVIOUS YEAR 2020-21	PAYMENTS	CURRENT YEAR 2021-22	PREVIOUS YEAR 2020-21	۹۱۱۹ Փ Annual
			(d) Repair and Maintenance	4.51	3.15	
(ii) Sale of Compendium	0.00	I	(e) Rent, Rates and Taxes	2,413.54	2,662.62	rt
			(f) Vehicles Running and Maintenance			
(iii) Sale of Newspapers	0.02	I	(i) Taxi Hiring expenses	67.70	63.22	
			(ii) Running & Maintenance	13.37	12.14	
(iv) Fee Charges by the Commission			(g) Postage, Telephone and Communication Charges	18.62	20.39	
- Filling Fee	1,201.50	830.50	(h) Printing and Stationery	12.52	19.09	
- Licence Fee	5,989.14	5,237.66	(i) Travelling and Conveyance	0.44	0.24	
- Tariff fee	8,820.45	7,842.28	(j) Expenses on Seminar/Meetings	6.78	7.23	
- Annual Registration Fee	77.69	58.00	(k) Subscription Expenses	95.44	83.06	
- Penalty	1.00	ı	(I) Auditors Remuneration/Legal Fee	3.73	6.86	
- Fee Received Without Requisite Details/ Document	60.78	120.56	(m) Advertisement and Publicity	70.73	42.70	
- Excess Fee received	3.00	10.00	(n) Others (to be specified)			/
- RTI Fee	0.01	0.00	- AMC EPABX	0.52	0.64	
			- AMC Photocopier Machines	7.90	5.17	
(v) Miscellaneous receipts	5.07	10.70	- AMC Airconditioner	13.62	26.03	
			- AMC IT Infrastructure		9.30	
4. To Debt/Deposit Receipts			- AMC UPS	3.71	1.28	
			- AMC Electricity	6.09	5.85	
(a) Recovery of advances from staff			- Air conditioner Repair and maintenance	5.84	6.98	
(i) Motor Car/personal Computer advance	0.28	0.32	- Books & Periodicals	13.58	13.24	
(ii) Scooter/Motor cycle advance	•	I	- Bandwidth Charges	3.84	3.84	
(iii) Special Festival Advance	0:30	0.10	- Bulding Repair and maintenance	7.36	7.97	
(iv) Other advance (to be specified)	•	I	- Consumables	17.26	9.53	
- Imprest	0.95	0.49	- Computer Repair & Maintenance	4.61	4.24	
			- Information System -Maintenance of Software		3.80	
(b) Recovery of advance			- Miscellaneous Expenses	1.41	2.31	:021-
(i) Advances to suppliers	•	0.30	- Training Expenses	•	•	

(₹ in lakh)

वार्षिक रिपोर्ट

267

2021-22

(₹ in lakh)

RECEIPTS	CURRENT YEAR 2021-22	PREVIOUS YEAR 2020-21	PAYMENTS	CURRENT YEAR 2021-22	PREVIOUS YEAR 2020-21	fit fit justifit
			- Prior Period Expenses	4.77	33.69	
			- Uniform Expenses	2.00	I	
(c) Other Deposits						
(i) Security deposit	20.51	0.40	<u>3. Deposits Made</u>			
			(a) Security Deposit	•	0.66	
5. To Remittances Receipts						
			<u>4. (l) By Advances to Staff</u>			
(a) Recovery from deputationists	4.42	5.13	(a) Other Advances (Expenses)	0.95	0.49	
(b) Licence Fee	1.96	1.84				
(c) Income tax (Salary/ Non Salary)	315.80	240.69	(b) FTE Advance	•	'	
(d) TDS on GST (CGST/SGST/IGST)	2.05		(c) LTC advance	0.14	1.13	
(e) Central Govt. Health Scheme (CGHS)	0.06	0.15	(d) Medical Advance	1.78		
(f) Central Govt Employees Group Insurance Seheme (CGEIS)	0.09	60.0	(e) Special Festival Advance	•	0.40	$\overline{\langle}$
(g) Other Receipts						
- EPF/GSLI recovery	31.58	21.46	(II) By Contingent Advances			
- CPF Matching Contirbution/EPF/GSLI/GPF/NPS	121.65	125.59	(a) Advance to Suppliers	21,000.00	77.66	
- FTE Recovery						
- LTC Recovery		0.88	(III) By Other			
- H.B.A. Recovery	9.79	10.36	(a) Security deposit refund	0.55	0.25	Cer
- Recovery of License Fees (Lease Accomodation)	0.49	0.34				ntral
- Gratuity Received	0.80	0.60	(IV) Adjustments/Remittances			
- Leave Salary Contribution	3.52	2.44	(a) GPF/CPF/EPF etc. recovered from the			
- PM Care Fund	•	2.18	deputationists			
			- GPF Recovery remitted	21.69	28.55	
6. REC Deposit Under Supreme Court Directions			- EPF Recovery remitted (CERC Employee voluntory)	122.47	111.45	ory Con
- Receipt	•	I	- EPF(Voluntory) Recovery remitted	1.49	0.30	
- Interest on flexi deposit	3,797.03	4,721.73	- CPF Recovery remitted	0.42	1.02	sion
			- NPS Recovery remitted	5.24	4.56	_

केन्द्रीय विद्युत विनियामक आयोग

268

RECEIPTS 7. To Other Receipts	CURRENT	PREVIOUS		CURRENT	DREVIOUS
7. To Other Receipts	2021-22	2020-21	PAYMENTS	YEAR 2021-22	YEAR 2020-21
			(b) Licence Fee	1.80	1.83
			(c) Income tax (Salary/ Non Salary)	323.15	241.30
- Sale of assets	0.28	3.30	(d) Central Govt. Health Scheme (CGHS)	0.06	0.15
- Medical Advance Refund	0.09	I	(e) CGEGIS/CEEIS	0.09	0.0
			(f) House building advances	7.64	
			(g) Other recoveries	4.42	5.13
			(h) PM Care Fund	•	2.18
			(i) Computer Advance	0.50	
					Continued
					1
			5. By Contributions		
			(a) Pension	15.12	11.92
			(b) Leave Salary	28.12	26.40
			(c) Gratuity	32.95	83.39
			6. By Expenditure on Fixed Assets and		
			Capital Work-In-Progress		
			(a) Furniture & Fittings	34.65	1.47
			(b) Machinery & Equipment	81.56	11.51
			(b) Land & Building	ı	5,828.51
			(e) Intangible Assets	16.52	36.49

269

वार्षिक रिपोर्ट Annual Report 2021-22

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RECEIPTS	CURRENT YEAR 2021-22	PREVIOUS YEAR 2020-21	PAYMENTS	CURRENT YEAR 2021-22	PREVIOUS YEAR 2020-21	c audus
			7. By Other			
			(a) Fee reverted	•	'	
			8. FUNDS TRANSFERRED TO CERC FUND (PUBLIC		1.718.00	
7			ACCOUNTS OF INDIA)			
			9. Cash in hand	•		
			10. By Closing Balances			
			(i) In Current Accounts:			
			UNION BANK OF INDIA (INCLUDING AUTO SWEEP)	176.85	4,049.50	
			PUNJAB NATIONAL BANK (INCLUDING AUTO SWEEP)	252.45	I	
			(ii) Savings Account:			
			UNION BANK OF INDIA (INCLUDING AUTO SWEEP)	7.24	73.52	
			UNION BANK OF INDIA -REC DEPOSIT (INCLU ING AUTO SWEEP)	97,659.55	93,862.52	
			(iii) Fixed Deposits	639.25	551.10	Cent
						ral Eleo
						ctricity
	1,26,039.73	1,12,264.61		1,26,039.73	1,12,264.61	/ Re
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270

केन्द्रीय विद्युत विनियामक आयोग

Central Electricity Regulatory Commission

Date : 24 June 2022 Place : NEW DELHI Sd/-(Harpreet Singh Pruthi) Secretary

> (A.V Shukla) Integrated Financial Adviser

-/pS

Reply/Action Taken Report on Separate Audit Report on the Annual Accounts of Central Electricity Regulatory Commission, New Delhi for the year 2021-22

SI. No	Comments/observations of Audit	Action taken/to be taken
	1. Balance Sheet CERC has adopted revised fund operation and accounting procedure without obtaining due approval from CAG/CGA. The issue was raised through Management Letters issued to CERC for the financial year 2018-19 and also highlighted in Separate Audit Report for the year 2019-20 and 2020-21 as a comment.	The matter for amendment of CERC Fund (Constitution and the manner of application of the Fund) Rules, 2007 is being regularly followed.
	CERC has still not received approval of the revised procedure adopted by it thereby consistently violating the provisions of Electricity Act 2003, CERC Fund(Constitution and the manner of application of Fund) Rules, 2007.	However, the suggestion of Audit has been noted for future compliance.
	Accounting of Capital Fund, CERC Fund, current Liabilities and Fixed Assets as well as incomes through Grants, Fees, Interests Income and other Income is not in line with CERC Fund (Constitution and the manner of application of the Fund) Rules, 2007, and Section 98 and 99 of the Electricity Act, 2003 which stipulate that all the fees and sums received by CERC during the year 2021-22 amounting to Rs. 16,377.62 ¹ lakh should have been added to CERC Fund instead of trating them as income, namely, 'Income from Fee', 'Interest Income' and 'Other Income' in its Income and Expenditure Account. Further, the amount of \mathbf{T} . 436.54 lakh kept in bank accounts as on 31.03.2022 which was to be transferred to Public Account of India, should have been shown under 'Other Current Liabilities' instead of under 'CERC Fund'.	
	CERC has shown an amount of Rs. 6700 lakh only as transferred from CERC Fund to Capital Account despite the amount of ₹. 26,828.51 lakh paid/deposited to MoHUA for creation of Capital Assets(office space) and ₹. 151.36 lakh for the assets shown under schedule 4A.	
	This has resulted in overstatement of Income by ₹. 16,377.62 lakh, CERC Fund by ₹ 4338.79 lakh and understatement OF CAPITAL FUND by ₹. 20,279.87 lakh, Current Liabilities & Provisions by ₹. 436.54 lakh.	
	¹ Filing Fee/Tariff Fee of ₹. 9,988.06 lakh + License Fees of ₹. 5984.61 Lakh + Annual Registration Fee of ₹. 77.69 Lakh + Miscellaneous Fee of ₹. 77.92 Lakh + Interest Income of ₹. 248.70 Lakh +Other Income ₹. 0.64 Lakh	



Central Electricity Regulatory Commission

SI. No	Comments/observations of Audit	Action taken/to be taken
В	Grant-in-Aid	
	Ministry of Power approved grants for the year 2021-22 amounting to Rs. 8,000 lakh (Grants-in-Aid Salary Rs. 2,150 lakh, and Grants-in-Aid General Rs. 5,850 lakh) and Grant for creating of Capital Assets of Rs. 21,000 lakh for acquiring immovable property, which was to be released from CERC Fund for the year 2021-22. Out of these grants, CERC utilized an amount of Rs. 5,789 lakh (Establishment Expenses Rs. 1,460 lakh and Other Expenses Rs. 4,329 lakh) and Advance pay- ment of Rs. 21,000 lakh to Ministry of Housing and Urban Affairs (MoHUA) for acquiring office space in NBCC Project at Wold Trade Centre Nauroji Nagar, New Delhi) in the year 2021-22 out of the grant for creation of Capital Assets. However, in Schedule-12 (Grants from Ministry of Power), CERC has shown 'Nil' amount under all the sub-headings i.e., 'Release from CERC Fund during current period', 'Total amount of Grant sanctioned for the year' and 'Saving/Unspent transferred back to CERC Fund'. This resulted in understatement of Grant by Rs. 5,789 lakh and overstatement of CERC fund by same amount. This issue was also commented upon in Separate Audit Report for the year 2020-21.	Noted. The financial statement for the year 2022-23 will be prepared accordingly.
с	Management Letter	
	Deficiencies which have not been included in the Separate Audit Report would be brought to the notice of the Chairperson, CERC through a Management Let- ter issued separately for remedial/corrective action.	Factual No comments.
	 v. Subject to our observation in the preceding paragraphs, we report that the balance Sheet and Income & Expenditure Account/Receipts & Payments Account dealt with by this report are in agreement with the books of accounts. vi. In our opinion and to the best of our information and according to the explanations given to us, the said financial statements read together with the Accounting Policies and Notes on Accounts and in matter stated above and other matters mentioned in the Annexure-I to this Separate Audit Report, give a true and fair view in conformity with accounting principles generally accepted in India: 	
	a) In so far as it relates to the Balance Sheet, of the state of affairs of the Cen- tral Electricity Regulatory Commission as at 31 March 2022; and	
	b) In so far as it relates to Income & Expenditure Account, of the excess of in- come over expenditure for the year ended on that date.	

Annexure-I {Referred to in Para 4(vi)}

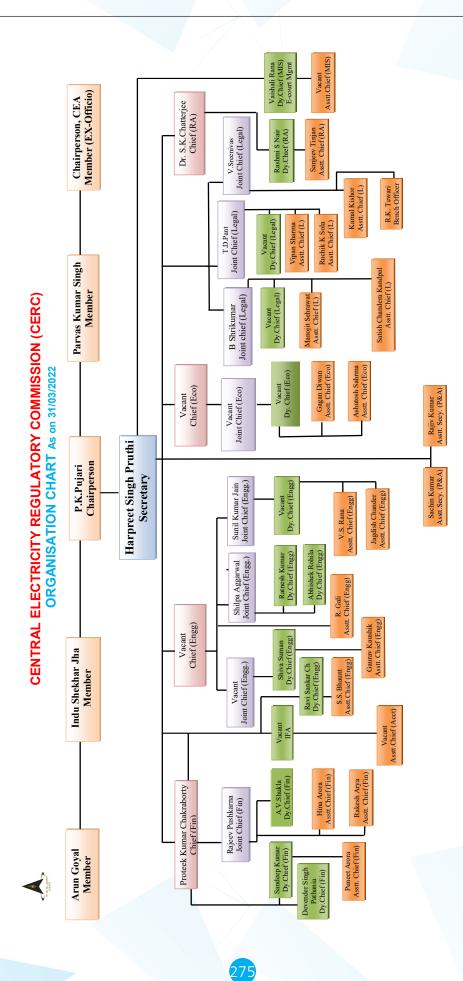
S. No	Subject	Comments/observation of Audit	Action taken/to be taken
1.	Adequacy in Internal Audit System	Internal audit is being carried out by engaging outside CA firm from 2018-19. Internal Audit has not been carried out for 2020-21 by MoP nor has any firm has been appointed by CERC for the same.	Factual No Comments
2.	Adequacy of Internal Control System	Internal Control system is commensurate with the size of AB. However, few lapses were observed i.e., acting in non-conformity with the guidelines/ instructions for engagement of staff through GEM, purchase of items outside rate contract, engagement of staff of other wings without approval.	Factual No Comments
3.	System of Verification of Fixed Assets.	Physical Verification of fixed Assets and consumables for the year 2021-22 has been completed. There is no mechanism of reconciliation of assets shown in the physical	Factual No Comments
4.	System of Physical Verification of Inventory	verification with the categories of assets in the financial statements. CERC has not prepared its Fixed Assets Register and Consumable Stock Register as per GFR 22 and 23 respectively.	No comments
5.	Regularity in payment of Statutory Dues applicable to them	As per Income Tax Act 1961, CERC has been exempted from Income Tax. Though TDS of Income Tax is being deducted and paid regularly, non-compliance of GST provisions was observed as under:- Despite being aware of the clarifications from Department of Revenue regarding applicability of GST on its receipts other than those in pursuance of its deemed judiciary functions, CERC is not charging any GST on such receipts. This led to violation of provisions of CGST Act as well as huge loss of Revenue to the Government Exchequer on account of receipts collected by CERC on its other than deemed judiciary functions. GST amounting Rs. 3,131.99 lakh ² during the period 2019-22, therefore, remained both un-collected and un- accounted for. ² For 2019-20{(5981.09+58) x0.18} + for 2020-21{(5240.57+58) x0.18} + for 2021-22{(5984.61+77.69) x 0.81} @ 18% on License Fee and Annual Registration Fee	The matter would be further deliberated/ consulted with concerned authorities
6.	Significant risk to financial reporting observed during the course of audit.	No significant risk perceived.	Factual. No comments
7.	Details of loss of cash or Government property due to theft, misappropriation, fraud and embezzlement etc. during the year	Management certified that no such case was notices/reported during the year.	Factual. No comments

27

Central Electricity Regulatory Commission

Organisation Chart

Annexure-XIII



NOTES





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